I request that this new proposed Coach factory be located in Maharashtra.

(x) Funds for various hydel Projects and Dams.

श्री हरीश रावत (अल्मोड़ा) : उत्तर प्रदेश की नदीयों में जल विद्युत उत्पादन की असीम क्षमता है। इस असीम क्षमता का दोहन नहीं हो पा रहा है। काली, गोरी धौली-गंगा, अलकनन्दा, पिंडर एवं भागीरथी, आदि नदियों पर कई बहुद्देश्यीय बांध प्रस्तावित है। राज्य सरकार धनाभाव में इन पर कार्य प्रारम्भ नहीं कर पा रही है। कुछ बांधों जिन पर निर्माण कार्य प्रारम्भ हो चुका है धनाभाव के कारण गति बहुत धीमी है। मनेली माली टिहरी विष्णु प्रयाग आदि परियोजनाएं इस का ज्वलन्त प्रमाण है।

मेरा केन्द्रीय सरकार से अनुरोध है कि उत्तर प्रदेश के ही नहीं समस्त उत्तर भारत के हित में इन परियोजनाओं का निर्माण कार्य वह अपने हाथ में ले तथा शारदा मेली की जल क्षमता के उपयोग के लिए एक दीर्घ कालीन योजना तैयार कर उस पर अमल प्रारम्भ किया जाए। पंचेश्वर बांध का निर्माण कार्य प्रारम्भ हो सके, इस हेतु नेपाल सरकार से उच्च स्तर पर बातचीत की जानी चाहिये। इस क्षेत्र की लघु जल विद्युत योजनाएं सर्वेक्षण के उपरान्त केन्द्रीय सरकार के सम्मुख आई हैं। उन्हें शीघ्र स्वीकृति दी जानी आवश्यक है।

लम्बे समय से पिंडर घाटी परियोजना के नाम से एक जल विद्युत उत्पादन योजना का प्रस्ताव उत्तर प्रदेश सरकार के सम्मुख लम्बित है। इस कार्य का सर्वेक्षण भी किया जा चुका है।

अत: इस परियोजना की तात्कालिक स्थिति की जानकारी ले कर एन एच पी सी को इस पर कार्य प्रारम्भ करना चाहिये।

(xi) Need to provide rigs for Tubewells to Government of Orissa to meet the water Shortage in the State.

SHRI ARJUN SETHI (Bhadrak) : Sir, a serious and unprecedented situation has arisen due to the prolonged dry spell that continues since November, 1983 throughout Orissa State and in Chandbali, Basudebpur and Thihidi C. D. blocks of Balasore district in particular leading to the acute shortage of drinking water to the people in the saline pronc belt of the district. Since the water level has gone down, on the onset of summer, most of the tubewells are lying either defunct or they are full ofsaline water. After the devastating cyclone followed by drought during the year 1982 about 33 deep tubewells were sanctioned in the areas to help provide drinking water to the people since most of the tubewells were then made defunct by saline inundation. But these 33 tubewells could not be sunk till the date, partly due to the non-availability of rigs and partly due to the demands of the contractors for revised rates of installation charges which could not unfortunately be settled yet. Whetever tubewells were sanctioned under accelerated drinking water schemes of the Centre, the same could not materialise for the non-availability of rigs etc. In order to avoid the difficulties of deep boring, salinity of water and water logging the DANIDA experts were alotted the areas to help solve the situation. But the DANIDA scheme has not made any dent whatsoever on the problem, although the scheme has been working since 1982.

Hence, I urge upon the Government at the Centre to provide more rigs to the State government of Orissa to help sinking of the sanctioned tubewells on emergency basis and immediate working of the DANIDA scheme to provide drinking water to the people, for their survival.

13.50 hrs.

DEMANDS FOR-GRANTS (GENERAL) 1984-85

Ministry of Home Affairs—Contd.

MR. DEPUTY SPEAKER : Now, the House will take up further discussion and voting on the Demands for Grants under the control of the Ministry of Home Affairs. Shri Ravindra Varma...

SHRI RAVINDRA VARMA (Bombay North) : Mr. Deputy Speaker, Sir, I have the highest regard for my right hon. friend, the Home Minister and his amiable team of colleagues. I would, therefore, have liked

to start by congratulating him for the performance of his Ministry during the year under review. But, Sir, this year have been a year of trauma for the nation, a year in which we saw the worst type of barbarous carnage that this country has witnessed after the days of the partition, a year in which pictures of the carnage sent shivers down the spine of our people.

Sir, I myself have witnessed vultures waiting to feed on the corpses of human beings, villages were burnt into ashes, little lambs bleating in deserted villages, infants subjected to stab injuries in their temples hugging to the bossoms of their mothers whose eyes had lost all focus. Those of us who are old enough would have thought that we would not have to witness such scenes in our country nearly four decades after partition. Many of us had believed that after the holocast and insanity of the days of partition our people had buried the hatchet of communalism and that the martyrdom of Mahatma Gandhi had created in the minds of our people an undying faith in the necessity to rise above communalism and casteism and renounce the methods of violence and conflict.

Sir, many events have happened during this year which have aroused grave apprehensions in the minds of our people about the very basis of our nationhood. Any review such a year, therefore, has to be introspective, not smug, strident of justificatory.

It is in this spirit that I want to make a few observations on the events of this year, and to appeal to the conscience of my hon. friend the Home Minister. I am afraid Sir, this Government seems to be obsessed with the fact that it has succeeded to the estate of the Imperial Government of the British. They seem to believe that the best contribution that the British made to the art and craft of administration is the policy of divide and rule. Loyalty to this doctrine of divide and rule seems to have sunk into the subconscious of the Government. Nothing else can explain the schizophrenia, the double talk, the double think, with which the Government has attempted to deal with popular movements during the year.

During the year, Sir, we have witnessed massive movements on highly emotive issues, massive struggles, massive apprehensions, and a massive failure of statesmanship on the part of this Government. I would like to appeal to my hon friend to be introspective and see why there has been this massive, colossal, failure of statesmanship. I am afraid this Government has chosen to be a prisoner of the imperial pattern in dealing with popular movements. One is familiar with the British pattern, misrepresentation of the objectives of the movement, denigration of the objectives, denying that there is any amount of public support, claiming that the movements were actually being run by a handful of misguided men, creating a feeling that the objectives of the movement will be injurious to other sections of the population, dividing the people, dividing the ranks of supporters of the movement, exposing moderates to ridicule even if it means the promotion of extremist and, planting agents provacateurs. The response of this Government to popular movements has linewise been one of intrigue, attrition and repression. This has been the syndrome, this has been the cycle that we have witnessed when the British were here, and I am afraid my hon friend has not made an honest effort to escape from this vicious cycle. What have you seen, Sir, in the Punjab and Assam? I do not want to go into the details of the events in these two States because there have been discussions in this House on many occasions. I shall not therefore deal with the trees, but shall deal with the wood in this debate.

Sir, the pattern has been a standard pattern, — clamp down President's rule, declare affected areas as disturbed areas, enforce the Armed Forces (Special Powers) Act, invoke archaic clauses of the police Act of 1801, give powers to Government to invest any officer of an Executive Magistrate's rank, with power to try and punish people under the IPC, use the NASA and ESMA, the powers to detain without trial, to insist on summary trail and to arrest without warrant, clamp down 144, curfew, use the military and the para military. The other day my hon friend was somewhat peeved when somebody referred to these as conditions of martial law. In martial law there is the logic of martial law, and there is an accountability. I would readily agree with him if he chooses to categorise the condition that prevails as a condition of para martial law. Giving freedom to officers to open fire without the

authority of the magistrate is the crux of the matter. In Assam and Punjab we have witnessed the same syndrome.

I shall not go into the details of the issue in Assam. My hon friend from Jadhavpur always prices his ears when I speak about Assam. We saw a carnage in Assam. The question is, was this carnage unavoidable. On this point I don't think either my hon. friend from Barasat or my hon friend from Jadhavpur will have any complaint. Was it unavoidable Could it have been avoided. Was it a natural calamity like a flood or an earthquake or, were human agencies responsible for this carnage ? There was a failure of intelligence ; there was a failure of administration; there was a failure of statesmanship, and the Government decided that without solving the foreign nationals issue, without revising the electoral role, they would force an election on the people...although

14.00 hrs.

the Opposition was willing to cooperate with them in ensuring that the necessary amendments were made to the Constitution to see that they waited for a solution of the main issue that was at stake. Para-military forces were inducted, the elections were held. But it has roched the credibility of the electoral system in this country. They have installed a Government that has no mandate from the people. Yet what I cannot understand is how in-season and out of season my friends on the opposite side blame the Opposition. The pitch of the acquisition varies. But the burden remains the same. The Opposition, as far as Punjab and Assam are concerned, have played an exemplary role. They have cooperated with the Government and with the leaders of the movements in identifying a consensus, in identifying solutions for problems. They have used their influence for moderation, they have used their influence to ensure that extremists do not take over the reigns of the movement. They have used their influence to see that there is a commitment to the concept of conciliation and consensus. Yet the Government accuses the Opposition in-season and out-of-season.

14.01 hrs.

[SHRI N.K. SHEJWALKAR *in the Chair*]

The Opposition has demanded an enquiry. The Opposition has demanded a White Paper. Why enquiry ? Because when such a tremendous carnage takes place which puts the nation to shame, it is essential that the responsibility must be fixed. During those days, the Central Government was responsible for the administration of Assam. There is no meaning in ordering an enquiry under a Magistrate to look into what the D.S.P. did or the I.G. of Police did. Political decisions, admihistrative decisions were taken from Delhi. Delhi was responsible for administering the State at that time and therefore any enquiry that is conducted, if it is to be a credible enquiry, a meaningful enquiry, should be an enquiry which goes into the responsibility of Delhi, as far as intelligence is Concerned, political decision are concerned, administrative competence is concerned. Now, they have appointed the Tiwari Commission. If I had the time I would have liked to show what a farce that Commission has become. Even before that Commission, Mr. Barua, a Secretary of the Government of Assam has testified to the fact that there was lack of intelligence reports that the Deputy Commissioners were ignored, that people from outside were brought and planted and the normal channels of administration were totally ignored and powers were vested in the hands of people who did not understand what was happening there. I do not want to go into the details. But the Government seems to give the impression that all is quiet in the State of Assam, that the problem has been solved. But hon. friend knows very well that is not the case. Sullenness does not signify a solution. You have now made Illegal Immigrants Determination Act. A few Tribunals have been set up. How many of these tribunals are functioning ? You do not get judges to be appointed. Those who are appointed come back saying that no complaints are being filed. Why ? Because you have loaded the clauses with ineligibility. It has become impossible for anyone to make a complaint before that Tribunal. Therefore, when we said that these Tribunals are a farce a fraud, at attempt to throw dust in the eyes of the people, you said we were using strong language. Now, you will agree that the incompetence and inefficiency and the futility of your effort in appointing these Tribunals is very clear. I would only want to ask the hon. Minister not to be stampeded by a sense of smugness and complacency and

create a situation in which the moderate elements are thrown into the background and resistance is pushed into channels which he and I equally considered undesirable.

Now, I wish to turn to the same pattern that has been witnessed in the Punjab. There was an initial resistance to religious demands an attempt by highlighting them and resisting them on the ground that other religious groups will make similar demands, an attempt to create a feeling that the problem was something communal, to give a communal twist to the demands of the movement to divide Hindus and Sikhs, instead of attempting to deal with the demands Primarily as the demands of the residents of Punjab ; negotiations an territorial demands and river waters and autonomy could have produced results. The Opposition cooperated with the Government in narrowing down differences and giving suggestions on which action could have been taken. But there was delay, there was drift, there was prevarication, on the plea that without consultations with others, the Government could not make a commitment. Who prevented this all powerful Government from consulting the Government of Haryana or the Government of some other State before a final view was put forward by the Government ? By insisting on a package deal, by delaying, by conceding the religious demands, when it was almost already too late, they created a situation in which attention got focussed on other issues Again they resorted to the same method of attrition, exposing moderates to the charge of importance and giving almost direct and indirect encouragement to the extermists.

Many hon. friends have on many occasions referred to Sant Bhindranwale. He has held the custodians of law and order to ridicule ; he has exposed the helplessness and incompetence of our Government, he has waxed in stature at the cost of the Government and the moderates. The Government and the ruling party have to bear the blame, the responsibility for promoting Bhindranwale and creating a Frankenstein, as my hon. friend, the Member from Jadavpur with his characteristic eloquence and telling phraseology described yesterday.

The Government has allowed a situation to develop, in which brother finds himself ranged against brother in the Punjab and Haryana, a situation of communal tension, a situation in which people preach communal hatred with immunity, threaten to indulge in mass killings, if their dictates are not listened to, a situation in which killers are extolled and protected. We have witnessed the humiliating drama of the reluctance to arrest, reluctance to prosecute, reluctance, even when the persons concerned were before you flaunting their immunity and flaunting their arms, to hold them in check and let law take its course. You have created an impression that some people whom you protect are above law in this country. There has been a wave of killing by extremists, and a communal twist have been given to things in Punjab with respercussions that we have seen in Haryana. The House and many hon. Members of the House have very often expressed themselves strongly against the palpable culpability of the Government of Haryana for promoting situations in which such things could happen.

We have repeatedly made it clear that we are against secessionism, against violence, against terrorism, against turning sacred places into sanctuaries for fugitives from law, against turning sacred places into arsenals, or against affronts to the Constitutions, or attempts to burn the Constitution. The paramount need in Punjab today is to preserve communal harmony and non-violence, and to ensure that a speedy solution is found.

My hon. friend knows very well that in spite of negotiations, we have not been able to clinch a solution. Why ? I would like him to consider. The Government has a strange attitude to negotiations. You do not reveal your mind ; you want others to take the onus of suggesting solution to problems. You want to explore the reactions of people to alternatives, and then you want to have the freedom of accusing others of going back or taking different stands in response to different suggestions. I know, left to himself, my hon. friend would have been more straightforward, less artful, less anxious to outsmart and pave the way for a pyrrbic victory, but unfortunately, he is only in partial charge ; he is not incharge of the green room.

SHRI CHITTA BASU (Barasat) : Who holds the charge of the green room.

SHRI RAVINDRA VARMA : You want to peep in ! It depends on whether you have the right key or the right key-hole.

I would now like to turn to the situation of crime, very grave situation that has been created in our country, where the administration is held to ridicule, where private arms have appeared giving the impression that this country is on the verge of a civil war. The Administration has collapsed. I know the police have a very difficult task. Whatever I say, therefore, is not to cast aspersions on them. They have a difficult task. They are performing it in difficult conditions. They have complicated situations to handle. There are high expectations from them, and Government has not acted on the report of the National Police Commission to effect improvements in recruitment, qualifications and training.

In your State, Sir, and in the State of the hon. Minister, the other day I heard that 14,000 policemen have been recruited in four years, and they have not been given any training whatsoever. This is the condition of training. And methods of handling crime and mop-control equipments, conditions of work, all these matters have been referred to by the Police Commission. But, unfortunately, the Government is as usual dragging its feet in its response to the Report of the Police Commission because the Police Commission is the product of a cardinal sin : it was appointed by another Government.

Now there is increasing evidence that the police is proving unequal to the task, and as a Consequence, there is increasing reliance on the Army to assist civil authority. I wish my hon. friend would get up and deny this : the Army was called to the aid of civil authority on 46 occasions in 1980. After that, the Government has not given any statisticts in the House. So, I cannot quote Government's statistics ; but everyone knows that the Army was called in Assam, in Gujarat during the anti-reservation agitation, in Mizoram, in Bombay to deal with the police strike and in many other places. Another factor that you see is this : apart from the Army, there is increasing use of the para-military forces--CRPF and BSF—with the result that you succeed in creating tensions between the local police and the CRPF, and an erosion of confidences in the State police and the constabulary. There is no State in India from where you do not hear stories of the incompetence, partialty, unconcern, callousness, and dehumanization of the police and the collusion of the police with anti-social elements, Mafia gangs and political party bosses.

The police to-day has taken to corruption on a large scale. They are imitating. Perhaps it is the best way of flattering their political bosses. There is hush money, protection money and money to perform duty.

The number of firings in the last four years is something which will shock you. I had tried to collect the figures of firing during the British days. It amazed me and shocked me to see that in most years, the number of firings resorted to, did not come to 40 or 50 in the British days, except during 1942, 1930-32 and 1920-21 when there were mass movements in the country. But, to-day firing is like killing flies. On any and every occasion, the Government resorts to firing. I do not want to take time quoting the number of those who were killed as a result of police firing in the last 3 or 4 years.

PROF. MADHU DANDAVATE (Rajapur) : Only give the number of those who survived.

SHRI RAVINDRA VARMA : That is the job of the Census Commission.

There has been a heavy reduction in efficiency to prevent crime and to detect crime. FIRs are not taken down, people are penalized for going to the police station to make complaints, innocent citizens are harrassed, and the percentage of cases in which prosecution takes place and conviction is secured, is falling. Witnesses are not forthcoming. They are unwilling to testify because police no longer can protect them. And then the police now have a blanket solution, a panacea where it is not possible for them to detect the criminal. No ; they have this new method called encounter. In one State alone-my dear friend, I know you have a heart ; that is why I am appealing to you—there have been 5,000 cases of people killed as a result of encounters. In one State alone—Uttar Pradesh, from which my hon. friend from Gorakhpur comes.

SHRI CHITTA BASU : I demanded a White Paper on it.

SHRI RAVINDRA VARMA : In the country, the total number of deaths in encounters would exceed 10,000. This, therefore, is a new method, a facile way of covering incompetence and revenge with the pall of anonymity, with one stock escaping all gualms and compunctions and the safeguards prescribed by our laws. The police is now competing with criminals in rapes and death in custody, blinding and vendetta. The number of under-trials and the conditions in jails are a matter of shame for my friend's government.

Now there is a state of insecurity in the country. The number of robberies, dacoities, assaults, and rapes is very well-known. I do not want to trace the statistics. The common man, the poor man is the victim of insecurity. Privileged men are getting protection. MLAs and MPs in many States have their private guards. Guards provided by the government. 50 per cent of the MLAs of one State have been given police protection. I have seen this myself, sitting in a restaurant where MLAs came with guards armed to the teeth. But, Sir, this has not helped them as you see from the increasing number of political assassinations to which my hon. friend, Shri Shastri referred yesterday. Even in one State, Bihar, he says, there have been more than 100 political assassinations. This is a new culture. Even an hon. member of this House belonging to their party, Shri Nagina Rai, was a victim of a bomb blast. What is the position in rural area ? The inability of the police to enforce law is apparent in the rural area. Laws have become a markery. Laws against social discriminations, untouchability, laws on minimum wages, land reforms, bonded labour, and the like are honoured in the breach. If the police does not protect, if the police does not enforce the law and if the custodians of law and order give the impression of being the agents of feudal landlords, if they give the impression that it is none of the business of the State to protect the poor, if the credibility of the police force is eroded totally, then what happens ? There is contempt ; there is cynicism for the custodian of laws.

People, particularly the weaker-sections are thrown on their own resources. They find the need to protect themselves ; and the agents of the State whom they see on the scene are identified with vested interests, with the landlords, the rich, the oppresors and the dacoits. Private armies have appeared Like *bhoomi sena, azad sena, Shri Krishna Sena, Brahmarshi Shri Sena, Soshit Sena.—one sena* for each caste or perhaps sub-caste as well. Now, what is the meaning of this phenomenon ? The police too seems to have succumbed to the infection of caste system. If you have private armies in the country, if the police has become irrelevant, if people have to form their own armies be protect themselves and to settle their scores with each other, are you not promoting conditions of civil war in the country ? If the police has become irrelevant and citizens have to organise their own armies, then what is the role of the State ? This government will be responsible for making the rural areas the nurseries of anarchy in our country and creating conditions which can only be described as near civil war conditions in our rural areas.

They have created a culture of might is right. Sir, there are many States including yours which have become the victims of gangs of dacoits—Madhya Pradesh, Uttar Pradesh, Bihar. The menace of dacoity is persisting and it looks as though the government wants to take us on an excursion to the days of the hugs and the Pindaris. It seems as though some States have been handed over the Thugs and Pindaris. The poor and unemployed, robbers and robin hoods and patron-saints, all castes are forming their own gangs of dacoits.

A recent study days many politicians, in dacoity—Interested areas, have their own links with dacoits. In one State, 32 MLAs have criminal records. The main accused in the Belchi carnage has been elected as a representative of the people. Who given them tickets ? The Mafia rules in Dhandbad, in Palemau, in Gorakhpur. If you have politicians who depend on musclemen to capture booths for them, to get their minor scores settled, to make collections for their coffers, then,...(*Interruptions*)

Please sit down, Mr. Panika.

AN HON. MEMBER : Do not waste his time.

SHRI RAVINDRA VARMA : I am

not at all worried. I do not mind these interruptions. I do not mind interruptions. I know that some consciences feel the prick. But as far as I am concerned, I do not exempt or exonerate anybody, that is why right from the beginning, I said that we should attack this subject in a mood of introspection. I hold no brief for any dacoit or any mafia-fellow, and I do not know whether he can say the same.

So, if you have politicians... (*Interruptions*)

AN HON. MEMBER : This is not fair.

SHRI RAVINDRA VARMA : I shall attempt to be Sugar-coated when I refer to you.

So, if you have politicians who depend on musclemen to capture booths for them, to get their minor scores settled, to make collections for their coffers, they will be bound to protect anti-sccial elements and provide them immunity for their infractions of the laws. It is a simple step to go further and say that "musclemen have a better chance of being elected, and therefore, tickets should be given to them." Now I want to turn to another point.

श्री राम स्वरूप राम (गया) : सभापति जी, मैं एक बात पूछना चाहता हूं- जनता पार्टी के अध्यक्ष श्री चन्द्रशेखर जी ने, जब माफिया-किंग को एरेस्ट किया गया तो धनबाद में स्टेटमेंट दिया था कि यदि ऐसे लोगों को पकड़ा जायेगा तो ब्लड-बाथ हो जायगा ...

सभापति महोदय : आप बैठ जाइये, जब आप भाषण करें, तब इसके बारे में कहियेगा।

SHRI RAVINDRA VARMA : Now I turn to tribals. In spite of constitutional obligations, the Tribal Sub-Plane and the 20-Point Programme the number of firings, arson and raping, deaths and situations of confrontation are going up. In Chota Nagpur, Madhya Pradesh, Andhra Pradesh, Dhule and Thane in Maharashtra and parts of Bhavnagar District, there have been cases of firing. It appears as though tribal areas are becoming nurseries of anarchy and extremism. Why ? The tribal is being smoked out of his natural environment and exposed to starvation, exploitation, the vultures of the flesh trade and repression. He is felling that he is being hunted out of his environment, hunted in places to which he has to migrate to seek bread and employment. Alienation of tribal land, upsetting of the tribal economy and tribal culture continue. Tribal economy and tribal culture are interwoven with the environment of the tribal people. But now his environment is being ruthlessly destroyed. his land is being taken away for projects, dams, factories and even for game sanctuaries, or projects for the preservation of wild species like the tiger in Mayurbhanj. His land is taken away by a decree or even by the simple device of physical possession. Sometimes, he does not even know that he is dispossessed. No compensation ; no rehabilitation, deleterious processes of litigation, for which he is not accustomed. The result is that in some areas like Chota Nagpur and Kolhan there have been efforts to set up a rival government. If I had the time I would have gone into it in details. But the tribal's livelihood is linked with his environment, cultivation, food, his access to trees like Mahua and Sal, his right to cultivate or rear cocoons for seri-culture etc. Now, with the taking over of the land and non-payment of compensation, deforestation and new forest laws coming up, giving powers to the police to arrest people who are described as poachers, and the consequent harassment and the necessity to leave the forest areas to seek employment in mines and projects, they are becoming victims of contractors, of industrialists and people who survive in conditions of rapacity.

Bonded labour is one of the point in the 20-Point Programme. If I had the time, I would have read out the answers given in this House about the number of people who have been rehabilitated and the number of people who have been liberated from bonded labour.

I am sure, you see the atmosphere of estrangement of alienation as far as the tribal is concerned, a fear of extermination of his cultural instructions a fear that he is being uprooted and cast into the open sea of competition. You cannot preserve their culture if you exile them from their environment, disperse them and expose illiterate and innocent tribals to the wiles of the

rapacious. Is it any wonder that such people fall victims to the counsels of desparation and extramism ? Does this not cause concern my hon. friend, the Home Minister ?

I shall now refer to Centre-State relations before I conclude. The Centre-State relations are characterised by the pristine double standards that the Government believes in. My task in this respect has been made very simple by the brilliant exposition given yesterday by the hon. Member from Jadavpur. Sir, the use of the powers of the Centre to atrophy the autonomy of the States and to make a mockery of federalism and the powers of the State and the concept of decentralisation is indeed shocking. The Government and the Party in Government have claimed a divine right to topple, a divine right to rule, to divide and rule. And the Governor has become a convenient agent. My hon. friend yesterday referred to the qualifications for appointment as a Governor. Well, I think, he missed a very major factor i.e. elasticity of conscience and pristine pliability. The way in which the Governors were transferred yesterday, very clearly shows that the Government means business is enforcing their intentions of converting Governors into their flunkeys, Why was Mr. B.K. Nehru transferred ? Because he did not oblige them with the report that they wanted to dismiss the Government of Jammu & Kashmir. I do not want to go into details. But the cat is out of the bag every time .

THE MINISTER OF HOME AFFAIRS (SHRI P.C. SETHI) : This is not fair.

SHRI RAVINDRA VARMA : If it is not fair, I withdraw it. But if I have a suspicion, am I not entitled to ask you ?

SHRI P.C. SETHI : You can ask.

SHRI RAVINDRA VARMA : If you say that it is not true, I am sorry, I will not say that. But, perhaps, you will give some other reasons to explain.

Now, the Centre is using its financial powers to strave the States, to deplete resources, to humiliate those who differ from them. Assistance is determined by political considerations. Sometimes it is made to look as though it is charity. My hon. friend yesterday talked of the resources of the Centre and the money the Centre collects. I often wonder whether there is a Disneyland or fairyland in India from which money is collected by the Centre. The citizens who pay taxes to the coffers of the Central Government, live in the States. It is not that the Centre is something above in Trisanku Swarga or something of that kind. But when demands are made to meet the exigencies of calamities, then the Centre has the gumption sometimes to say : "You criticise us and then you come to us with a beggar's bowl." Is it anybody's patrimony that you are there to dispose of ?

Much has been said about minorities, Harijans and women. One of the election promises of this Government was that they would get fair treatment under them. When there was a carnage in Belchi, many tears were shed. I have a suspicion that so many tears were shed on the occassions that the eyes went dry after that. Kaphalta, Pipra, Deoli, Rampur — I can go on, but you know all the names. In Narayanpur when something happened, you dismissed a duly elected Government. If that standard is possibly applied today in the States, I do not know how many of the State Governments will survive.

PROF. MADHU DANDAVATE: Judicial enquiry reveals that there was no atrocity.

SHRI RAVINDRA VARMA : Besides this, my hon. friend's party which is in power has to set an example. But the way in which they are taking to the streets in West Bengal, Jammu and Kashmir, Karnataka and the threats that they are holding out in Andhra does not augur well for the country, because if the party that rules in the Centre advocates street action to create anarchy and embarrassment and to provide excuses for central intervention, then it creates a very serious situation. I hope, my hon. friend will desist from that course.

I was referring to minorities.

SHRI M. RAM GOPAL REDDY (Nizamabad) : What you are saying is not correct.

SHRI RAVINDRA VARMA : Well it is to give him an opportunity to say so. Let him give his reasons. There is one more

thing that I want to refer to. As far as the minorities are concerned, the promises that have been made to them have not been fulfilled. I do not want to go into the number of communal incidents but it is evident that there is an increasing loss of confidence in the Government. This is very unfortunate because if the minorities get the feeling that they cannot receive protection from the police, that the police itself may be corrupted by the virus, infected by the virus of communalism we will have a very sad situation. The Gopal Singh Committee Report has not yet been implemented, the Minorities Commission's Reports are not implemented. I can go on in this way, but I do not want to do so. I only want to ask him to think as to what will be the consequences of this kind of disillusionment and the betrayal of the hopes of the minorities ?

I shall, in conclusion, refer to the trade in illegal arms. One of the reasons why in this country there is an atmosphere of violence, a culture of violence to which my hon. friend's party has contributed diligently and presistently, is the fact that there is an increase in the stockpiling and circulation of licensed and illicit arms. The Arms Act remains. If the volume of illicit arms in circulation has increased, where do these arms come from ? Do they spring up from the earth or do they come from across the frontiers ? There are reports of smuggling from across the frontiers and also along our long sea coasts which are difficult to guard. Groups are engaged in gun-running. Unlicensed factories have been unearthed in Nalanda in Bihar, in Jahanabad in Bihar, in Majholi in Jabalpur district of Madhya Pradesh, in Amritsar in Punjab, in Chikita in Andhra Pradesh, should I needle you a bit,—where it was found that the owner of the factory was the President of the Block Youth Congress, Ganganagar in Rajasthan and Kolhar village in Ahmadnagar district of Maharashtra, not to speak of the activities of a fallen yogi about whom reports have come of illegal import, illegal manufacture, illegal sale to extremists. Does this situation not cause grave concern to my hon. friend ? I do not want to take more time of the House but I want to say a few words about insurgency.. (*Interruptions*)·

MR. CHAIRMAN : Now please wind up.

SHRI RAVINDRA VERMA : Yes, I am winding up. In fact, I had left it to the last to test your clemancy.

My hon. friend's report breathes an air of complacency, but I know very well that he is deeply concerned about to recrudescence of insurgency in the North-East. More than twelve brigades of our army are caught up in that area. In Manipur, with the assasination of Shaiza, the former Chief Minister; it has been proved that the long arm of the NSCN (National Socialist Council of Nagas) can reach deep into Manipur. Their activities have increased, and they hope to derive strength from the Tangkhul Naga territory. There are rumours that a foreign government has asked them to make up with the Naga Federal Group and consequent efforts are being made to coordinate the activities of all the different insurgent groups in the North-east. Why is it that this NSCN has not been declared an unlawful body ? Will my hon. friend enlighten this House ? NSCN is a secessionist organisation. It has declared independence. It has established a so called government of its own. The Chief Minister of Manipur made a trip to Delhi to ask this Government to declare NSCN an unlawful body, but it has not been declared an unlawful body. Here is a body which declares that it is a rival government, a parallel government, wages war against the State, and you do not declare it an unlawful body. I have heard rumours that this is because the NSCN sent out a circular during the elections in Nagaland saying that Nagas should support Congress (I). I wish he contradiots it because I do not want to believe that they would region, play with fire in this fashion in that region. In Tripura, Jamatiya and Chuni Kolai have surrendered but Hragkhal and Kartik Kolai are active, and they have organised a series of attacks on State Government offices, police stations, CRP, BSF, etc. It is a very strange thing, when some of these insurgents surrender—I do not know ; my hon. friend would certainly know—certain conditions are laid down, and these conditions give the impression that it is the insurgents who are dictating conditions to you. Do you know that when Jamatiya and Chunikolai surrendered, among the 15 conditions that were laid down, there was no condition for the surrender of arms ? It tells its own tale. If you accept the surrender of

insurgents without insisting on and ensuring the surrender of arms then you are only letting them loose. There seems to be some lack of will in dealing with insurgents.

Coming to the declaring of associations as unlawful bodies, in Tripura there is a so-called People's Government of Tripura. Why is it that the Centre is not as active as it should be ? The Chief Minister of Tripura has complained that the Centre is not performing its duty in ensuring that armed rebels do not cross and re-cross from across the frontier.

One more point and I will finish. When insurgents surrender, or when insurgents are arrested, Government find it difficult even to file a charge-sheet. My hon. friend will perhaps surprised to be learn that Shri Bisweswar Singh of Manipur was kept in jail for two years and when the High Court ordered his release, and the only charge that could be levelled against him by the Government related to the Arms Act and assaulting a public servant on duty. You declare a Government of your own, run a parallel government, attack armouries, kill people, do everything that an insurgent does, and yet the Government can charge him only with assault on a public servant on duty. That means there is something lacking somewhere.

Sir, I shall not take your time in narrating cases of this kind, but I would certainly say at the end, that when you ask insurgents to surrender, there is need for continued surveillance and rehabilitation and an effort to deal with the political, economic and cultural causes of insurgency. By administrative and military methods alone you cannot deal with the insurgents. We have seen it in Kenya, Malaysia and Nagaland. Therefore, I wish the Government realise the gravity of the situation, and find out political, economic and cultural means to deal with the causes of insurgency in the north-east.

*SHRI M. ARUNACHALAM (Tenkasi): Mr. Chairman, Sir, I rise to make a few suggestions on the Demands for Grants of the Ministry of Home Affairs for 1984-85.

I would not like to dilate on the role of Opposition parties in our country and how they are trying to improve their political fortunes. But I have to say in brief that they are exploiting the miseries of the masses, they are magnifying the internal conflicts among the people and they are fanning the flames of discontent among the people against the Central Government. They feel that some day when the volcano of discontent erupts they will seize the seat of power. It is time for them to pause and ponder. They must realise that they will also be enveloped by the fire of ire of the people. They must know that if they sow the wind they will have to reap the whirlwind. None of the Opposition leaders has condemned the carnage in the Punjab. Similarly, they have not protested against the wilful murders in Assam. All the same they do not fail to advise the Government as to how to solve the national conflicts.

Sir, consent and dissent are two sides of the coin of democracy. It is wrong to base any political ideology on dissent alone. Negative policies will not yield positive results. When our revered Prime Minister says that the States are diverting plan funds to non-plan schemes, there is a furore in the House. I wonder how the Centre-State relations can be on an even keel. I submit to them that they should take the nation above party politics. Then only democracy will take deep roots in the country. They should realise that patriotism is not their exclusive prerogative. If they adopt this positive approach of highlighting the public grievances instead of uprooting the basic tenets of democracy in encouraging anarchy and violence, then they will be doing their duty by the nation.

Sir, the welfare of scheduled castes and scheduled tribes has been constitutionally guaranteed by the appointment of a Commissioner for Scheduled Castes and Scheduled Tribes under Article 338 of the Constitution. I am sorry that this post has not been filled up for quite some time. There is only a Deputy Commissioner now. You know, Sir, that the Parliamentary Committee for the welfare of Scheduled Castes and Scheduled Tribes scrutinises the Annual Report of this Commissioner and presents its report to the House. When there is no Commissioner, I do not know who prepares the Annual Report. The Janata Government at the Centre had sudden inspiration

*The original speech was delivered in Tamil.

to consitute a Commission for the Scheduled Castes and Scheduled Tribes. Before they could give constitutional sanction to this body, the Government fell due to its own maladoitness. Now Shrimati Maragatham Chandrasekhar is the Chairman of this Commission. But this Commission has no legal backing. It is just a creature of the Government. In these circumstances, I am afraid that the constitutional privileges and rights accorded to the scheduled castes and scheduled tribes may also be forfeited in the absence of the constitutional authority of the Commissioner for Scheduled Castes and Scheduled Tribes.

In 1983, 509 scheduled caste persons and 155 scheduled tribe persons were murdered. 613 scheduled caste women and 118 scheduled tribe women were raped. It is regrettable that majority of murders and rapes had taken place in the State to which the hon. Home Minister belongs. I want to know whether the Commission for SC and ST will investigate these murders and rapes or the Deputy Commissioner for SC and ST will do. This kind of unnecessary suspense should be removed as early as possible. I request the hon. Home Minister that he should appoint, the constitutional authority of the Commissioner for SC/ST. He should also bring forward the necessary bill for giving legal status to the Commission for SC/ST. I am sure that he will resolve this tangle soon.

The scheduled castes and scheduled tribes constitute 20% of our population and the backward classes comprise 40%. In order to ensure that the problems of 60% of our population is resolved, the Government should set up a separate Department for this purpose. There should also be a full-fledged Minister for ensuring the welfare of 60% of our population. 17 States have constituted the Scheduled Castes Development Corporation. In 1984-85, the Government of India have provided Rs. 16 crores for extending assistance to these Corporations. Along with this if there is a separate independent Department then the economic welfare of these downtrodden people will be assured.

The absence of an All India bill enumerating the names of backward classes in the country has created many incongruities in the country. The backward class people, who have come from Tamilnadu to Delhi, are not getting the privileges and concessions which they are getting in Tamilnadu. The reason for that is that the Delhi Administration has not recognised them as backward classes. Such a piquant-piquant situation is obtaining in many other States also. This legislation is pending for quite some years now. I submit that the Centre should enact this law during this session itself, so that the backward class people all over the country get the benefits.

In some States, the dhobis have been declared as belonging to backward classes. Last year there was a Conference in Delhi of the All India Dhobis Association demanding that in all the States they should be declared as backward classes. They met the hon. Prime Minister also and presented a memorandum to her. I submit to the hon. Home Minister that their genuine grievances should be redressed.

I would now refer to the abnoxious issue of mass conversions from one religion to the other. The Meenakshimpuram conversions—this place is in my parliamentary constituency—shocked the entire nation. All over the country the Press highlighted these conversions. Many articles appeared in different papers. All of them agreed on one thing and that is, the economic backwardness compels one to change his religion. Even the atrocities of majority communities do not contribute as much as economic ailment. For example, 40% of our people, whom the Central Planning Commission has declaring as living below the poverty line, belong to backward classes, scheduled castes and scheduled tribes. Our Prime Minister's 20-point programme has given the prime of place for their economic advancement. But, as has been pointed out by our General Secretary, Shri Rajiv Gandhi and our hon. Prime Minister, some States are not utilising the funds earmarked for 20-point programme schemes ; they are utilising this money for some other purpose. Even the Public Accounts Committee of this House has commented upon this. The funds provided for NREP, IRDP and the Rural Employment Guarantee Scheme, which should uplift the poor people belonging to backward classes and SC/ST, are being spent by the State Government on some other schemes. This means that the poverty of these people is being perpetuated, This drives them to

other religions where economic equality is assured. If such conversions are to be eilminated from our social scene, the economic advancement of backward classes, scheduled castes and scheduled tribes should be given the priority by all the State Governments, irrespective of their party affiliations.

Here, I would like to refer to the Supreme Court's judgement in the election case of Shri Devarajan, my colleague in this House. The three Judges of Supreme Court have stated in unequivocal terms that the original caste of a man does not get changed just because he goes to another religion. This has far-reaching consequence for the SC/ST people who have become Christians and Buddhists. The Government should give all the facilities to these people also as their kith and kin in Hindu religion. I am sure that the hon. Home Minister will bring forward the necessary legislation for this purpose.

For the educational development of SC/ST students, the Central Government is giving 100% scholarships. Unfortunately full value of these scholarships does not reach the scheduled caste and scheduled tribe students. I would like to draw the attention of the hon. Home Minister that this money is also being misappropriated by the authorities concerned. I am referring to a case about which I know personally. There is a State Government Higher Secondary School in Shencottah in my parliamentary constituency. Each scheduled caste student is sanctioned a sum of Rs. 600 as scholarship. The Headmaster appropriates Rs. 200 for himself and only Rs. 400 reaches the SC student. Many complaints came to my notice. I forwarded them to the Collector and demand criminal action against the Headmaster. The Collector ordered action in this regard. But this Headmaster is related to a high Police official in the State. This has ensured him safety from criminal action. Since he has got contacts in the Education Department also, instead of changing this Headmaster including in this malpractice, attempts are being made to transfer two innocent Post-Graduate teachers who belong to scheduled caste. The hon. Home Minister should have a machinery to oversee whether the sanctioned scholarships reach the SC/ST students in different parts of the country. I would take this opportunity to say that the amount of scholarship was fixed some years ago. Now with the unprecedented price spiralling, it is necessary to increase the value of the scholarship for SC/ST students.

In my constituency, we have a tea estate in Mancholai mountain ranges where 95% of the workers belong to scheduled castes and backward classes. They are not getting their basic minimum requirements like drinking water and sanitary conditions of living. They do not have even public conveniences. I suggest that the hon. Home Minister should ensure that such estate labour belonging to scheduled castes is enabled to get their minimum requirements of living. The benefits from schemes like IRDP, NREP etc. should reach these people in the far-flung tea estates.

Before I conclude, I understand that some suggestions have been made for the withdrawl of the recognition of Scheduled Castes Railway Employees Association. You know, Sir, that through this body the problems of scheduled caste railway employees are brought to the notice of the Railway Board. I demand that the recognition of Scheduled Caste Railway Employees Association should not be withdrawn. With these words I conclude my speech.

श्री राम प्यारे पनिका (राबर्ट्सगंज) : माननीय सभापति महोदय, मैं गृह मंत्रालय की मांगों को पूर्ण समर्थन तथा विरोध पक्ष द्वारा रखे गए कटौती प्रस्तावों का विरोध करने के लिए खड़ा हुआ है।

मैं प्रारम्भ में ही गृह मंत्री जी को धन्यवाद और बधाई देता हूं कि उन्होंने जो पिछले कई वर्षों से हमारे देश में शान्ति व्यवस्था की कठिन परिस्थितियां थीं उसको गम्भीरता से, दृढ़ता से और दूरदर्शिता से हल किया, उसका मुकाबला किया। मुझे याद है जब श्री सोम नाथ चटर्जी इनिशिएट कर रहे थे इस डिबेट को तो उन्होंने — वैसे मैं उनका बड़ा आदर करता हूं — असम के बारे में या पंजाब के बारे में ऐसे तथ्य प्रस्तुत किये जो सत्य से बिल्कुल परे हैं। आपको याद होगा कि देश में शांति व्यवस्था बनाये रखने का संवैधानिक दृष्टि से

उत्तरदायित्व राज्यों और संघ राज्यों का है। हमारी केन्द्र सरकार या गृह मंत्रालय केवल निर्देश देता है, और राज्यों से जब सहायता की मांग की जाती है तो वह सहायता प्रदान करती है, और कुछ केन्द्रीय फोर्सेज हैं उनको कंट्रोल करती है। विरोध पक्ष के माननीय सदस्य ऐसा मान कर यहां बोले जैसे सारी शांति व्यवस्था का उत्तरदायित्व गृह मंत्रालय पर ही है। यदि वह चाहते हैं तो पहली मांग करनी चाहिये इस सदन को कि केन्द्रीय सरकार को या गृह मंत्रालय को ला एंड आर्डर देश में स्थापित करने के लिये अधिक ताकत देने की जरूरत है। यही नहीं, यदि आप देखें तो पिछले दिनों, खासकर मैं पंजाब के इशू पर ज्यादा नहीं बोलना चाहता क्योंकि इस पर विभिन्न अवसरों पर इस सदन में चर्चा हो चुकी है, लेकिन दो, तीन बातें मैं कहना चाहता हूं। क्या यह बात सही नहीं है कि जितनी भी अकालियों की धार्मिक मांगें थीं उनको हमारी प्रधान मंत्री जी ने मान लिया है। क्या यह सही नहीं है कि जो टैरिटोरियल मामला था यह निश्चित हो गया था कि चंडीगढ़ पंजाब को और अबोहर और फाजिल्का हरियाणा को जाय ? केवल पानी का विवाद रह गया था, उसको भी एक ट्राइब्यूनल को देने की बात थी। इन परिस्थितियों में भी हमारी प्रधान मन्त्री और गृह मंत्री ने बाइपार्टाइट और ट्राइपार्टाइट डिस्कशन के लिये दरवाजा हमेशा खुला रखा था।

अभी फरवरी में वार्ता हुई थी लेकिन वहां पर ऐसी घटनायें घटीं जिनसे वार्ता समाप्त हो गई। तो इस नाजुक मौमले को शुरू से ही सरकार ने दूरदर्शिता से लिया। अभी कह रहे थे कि असम में ऐसी परिस्थितियों के बावजूद चुनाव कराया गया। माननीय वर्मा जी को मालूम है कि यदि चुनाव नहीं कराया जाता तो संवैधानिक संकट हो जाता। सरकार ने चुनाव से पहले प्रस्ताव रखा कि आप संशोधन लाने के लिये तैयार हो जायें। लेकिन उसके लिये विरोधी दल तैयार नहीं हुए। तब मजबूर हो कर केन्द्रीय सरकार को चुनाव के आदेश देने पड़े। तब विभिन्न पार्टियों से राजनीतिक उद्देश्य से मांगें आने लगीं। इसलिये माननीय वर्मा जी जो कह रहे थे कि ऐसी परिस्थितियों में सरकार ने चुनाव कराये, वह बिल्कुल निराधार है। उन्होंने जो परिस्थितियां विद्यमान थीं उनका जिक्र नहीं किया।

यही नहीं आप देखें कि आप तौर पर देश में शांति व्यवस्था बनी रही। यदि बिगड़ी भी तो वहीं जहां विरोध पक्ष की सरकारें हैं। पिछले साल हैदराबाद में साम्प्रदायिक दंगे हुए, इसी तरह बंगाल में भी साम्प्रदायिक दंगे हुए। मैं नहीं कहता कि साम्प्रदायिक दंगों की संख्या में कमी हुई, लेकिन जो हिंसा की वारदातें हैं उनमें जरूर कमी हुई है।

हमारा औद्योगिक फ्रन्ट भी शांति से बीता है। आप जानते हैं बम्बई में कपड़ा मिल मजदूरों की हड़ताल थी जिस पर धीरे-धीरे हमने कार्य पाया और मजदूर काम पर वापस आ गये। तो उत्तरोत्तर ला एंड आर्डर व्यवस्था में सुधार हुआ। और यही नहीं यदि पूर्वोत्तर राज्यों की स्थिति देखें तो मणिपुर, नागालैंड में उग्रवादियों की संख्या जो पहले थी उसमें भी कमी हुई है।

असम में चुनाव के बाद जो लोक प्रिय सरकार स्थापित हुई उसके बाद वहां की स्थिति में भी सुधार हुआ है। लोगों को बसाने, उनको सहायता देने का कार्य राज्य सरकार सुचारु रूप से कर रही है। यहां तक कि विदेशी नागरिकों के सम्बन्ध में भी कई निर्णय लिए हैं। और पंजाब में बहुत से विधायी कार्य और प्रशासनिक कार्य किये हैं। इन सब से स्पष्ट है कि पिछले 2, 3 साल में सरकार ने विकट परिस्थितियों में बहुत ही सावधानी और दूरदर्शितापूर्ण निर्णय लिये हैं जिनके परिणामस्वरूप पूर्वोत्तर राज्यों में स्थिति में काफी सुधार हुआ है।

इसी तरह मैं पंजाब में एक के बाद एक जब मांग उठती है राजनीतिक उद्देश्यों से, जैसे संविधान की 25वीं धारा में संशोधन करने की बात आ गई···आप जानते हैं कि राजनीतिक उद्देश्य है।

मैं गृह-मंत्री जी का ध्यान एक मसले की ओर आकर्षित करना चाहता हूं जो कि बरसों से विचाराधीन है। आपको याद होगा कि 196 में शिड्यूल्ड कास्ट्स और शिड्यूल्ड ट्राइब्ज अमेंडमैंट बिल लाया गया था जो कि अभी पैंडिंग है। उस पर ज्वायन्ट कमेटी बनी थी, उसने अपनी रिपोर्ट दी थी लेकिन 1976 में आपने केवल एरिया डिस्ट्रिब्यूशन बिल पास किया जिसमें कई जातियों की बात थी जैसे मध्य प्रदेश की आदिवासी जाती पंचा है और भी जातियां हैं जिन्हें आपने जिले में ही रखा जो कि पूरे प्रदेश में होनी चाहियें थी। छत्तीसगढ़ इलाके में उनकी हालत बहुत खराब है, उनको पूरे प्रदेश में मान्यता नहीं दी गई।

उत्तर प्रदेश की सरकार 1964 से लिख रही है। जब पहली लिस्ट शिड्यूल्ड कास्ट्स और ट्राइब्ज की बनी थी तो बहुत से शिड्यूल्ड ट्राइब्ज के लोग शिड्यूल्ड कास्ट्स में आ गये, उनके अमैंडमैंट के लिये सरकार ने लिखा जैसे कि वियार जाति के लोग हैं जो मिर्जापुर में पचासों की संख्या में है। माननीय सदस्य श्री रावत ने भी अल्मोड़ा की कई जातियों के बारे में कहा जैसे कुठालिया है, बोहरा, अनावल, गंधर्व आदि वह पहाड़ी एरिया में शिड्यूल्ड ट्राइब्ज में हैं लेकिन हमारे मिर्जापुर में अभी भी नहीं हो सके हैं। आपने इसके लिये प्रयास किया है, मुझे इसकी शिकायत नहीं है, आपने विभिन्न राज्यों में सम्पर्क किया है। फरवरी, 1981 में आपने निर्णय लिया कि विस्तृत सुधार इस लिस्ट में किया जाये, लेकिन लगातार 198! से मांग रहे हैं, लेकिन आपके पास ऐसी शक्ति नहीं है। आपने 16 राज्यों से और कुछ संघ राज्यों से लिस्ट मांगी, लेकिन 6 राज्य ऐसे हैं जिन्होंने अभी तक सूची नहीं भेजी है। आपने अपनी टीम भी भेजी, मंत्री जी गये, डी० ओ० लिखे लेकिन वह राज्य लिस्ट नहीं दे रहे हैं। हमारी मांग है कि केन्द्रीय सरकार के पास ऐसी ताकत होनी चाहिये कि अगर प्रदेश सरकार स्वय कोई कार्यवाही न करे तो निश्चित तौर से आपकी तरफ से उसको इम्पलीमेंट कराया जाए। ला एंड आर्डर व हरिजन आदिवासियों की तरक्की का उत्तरदायित्व हम आप पर लादते हैं, लेकिन आपके पास वह शक्ति नहीं है। मैं मांग करता हूं कि अगले सेशन में इसके लिए बिल लाया जाये। जैसा मैंने कहा है कि मिर्जापुर में बियार, उत्तर प्रदेश में मल्लाह आदि जातियां हैं जिन्हें दिल्ली में शिड्यूल्ड कास्ट कहते हैं लेकिन हिन्दुस्तान में उनकी काफी आबादी विभिन्न जगहों में हैं और लोग उन्हें वहां विभिन्न नामों से जानते हैं जैसे बंगाल में केवट, कैवर्त, उत्तरप्रदेश में माझी, मल्लाह केवट और धीवर कहते हैं। इनके पचासों नाम हैं लेकिन आर्थिक, शैक्षिक और सामाजिक दृष्टिकोणों से ये कौमें पिछड़ी हुई हैं। मैं चाहता हूं कि सारे शिड्यूल्डकास्ट्स का व्यवस्थित ढंग से ऊंचा उठाने का प्रयास करें तभी काम चलेगा।

हम केन्द्रीय सरकार के बड़े आभारी हैं कि चौथी पंचवर्षीय योजना में जो धन दिया गया था उसका कई गुना धन इसके लिए दिया लेकिन उसका इम्पलीमैंटेशन जिस तरह से राज्यों में हो रहा है वह बिल्कुल असंतोषजनक है। मेरा सुझाव है कि हर राज्य में मानिटरिंग के लिए कोई सैल केन्द्रीय सरकार भेजे। जो पैसा आप देते हैं वह पूरी तरह खर्च नहीं होता है। उसमें कई शर्तें होती हैं जैसे 50 परसेंट स्टेट गवर्नमेंट व्यवस्था करे और 50 परसेंट सैंट्रल गवर्नमेंट दे। नतीजा यह हो रहा है कि 50 परसेंट स्टेट गवर्नमेंट न जुटा पाने के कारण उस पैसे का उपयोग नहीं कर पा रही हैं।

आई० आर० डी० पी० आदिवासियों को उठाने के लिये है, मोर और लैस 50 परसेंट इसका उपयोग हो गया है लेकिन सन् 80 से अब तक देखें तो 1-3 भी इसका उपयोग पूरे देश में नहीं हो पाया है। मेरी मांग है कि आदिवासी और हरिजनों के विकास के लिए जितने कार्यक्रम हैं, चाहे शिड्यूल्ड कास्ट कार्पोरेशन की बात है चाहे स्पेशल एसिस्टेंस दिया गया है या स्पेशल कम्पोनेन्ट प्लान है इनके क्रियान्वियन को देखने के लिए आप में ताकत होनी चाहिये। मैं

आपकी मजबूरी समझता हूं, आप प्रदेश सरकार को धन आबंटित करते हैं, लेकिन वह खर्च नहीं कर सकती हैं।

15.00 hrs.

जब राज्य खर्च नहीं करते हैं, तो केन्द्र के पास कोई ताकत नहीं है कि वह उन्हें खर्च करने के लिए बाध्य करे। हरिजन-आदिवासियों और पिछड़े वर्ग के उत्थान की जिम्मेदारी सेंट्रल गवर्नमेंट की है, इसलिए उनसे सम्बन्धित योजनाओं के क्रियान्वयन की ताकत भी उसी के पास होनी चाहिए। अगर केन्द्र के पास इसके लिए स्टाफ नहीं है, तो वह स्टाफ की नियुक्ति करे और गृह मंत्रालय में शिड्यूल्ड कास्ट्स और शिड्यूल्ड ट्राइब्ज के लिए अलग मन्त्रालय खोले, ताकि इन कार्यक्रमों की मानिटरिंग हो सके।

केन्द्र की ओर से राज्यों को जो धनराशि दी जाती है, उसमें थोड़ा बहुत आबादी का भी ध्यान रखना चाहिए। जैसे, उत्तर प्रदेश में देश की शिड्यूल्ड कास्ट्स की आबादी का पांचवां हिस्सा रहता है और वहां पर लगभग 25 प्रतिशत आबादी शिड्यूल्ड कास्ट्स की है। लेकिन धन के आबंटन में इस बात का ध्यान नहीं रखा गया है। इस सम्बन्ध में तीन चार बातों का ध्यान रखना चाहिए। यह देखना चाहिए कि कोई राज्य आर्थिक दृष्टि से कितना कमजोर है, उसकी पर-कैपिटा इन्कम कितनी है। बिहार को छोड़कर उत्तर प्रदेश की पर-कैपिटा इन्कम देश में सबसे कम है। दूसरे, उत्तर प्रदेश में पूर्वी उत्तर प्रदेश, पहाड़ी जिले और बुंदेलखंड जैसे पिछड़े क्षेत्र हैं, जहां राज्य की 47 प्रतिशत आबादी रहती है। उत्तर प्रदेश के लिए धन का आबंटन करते समय इन बातों का ध्यान रखना चाहिए।

जहां तक रिजर्वेशन का सम्बन्ध है, इसकी वजह से शिड्यूल्ड कास्ट्स और शिड्यूल्ड ट्राइब्ज के लोगों को बड़ी परेशानी उठानी पड़ती है। एक तरफ तो वे समाज के कौप-भाजन बनते हैं—लोग कहते हैं कि सारी नौकरियां यही लोग लिए जा रहे हैं। दूसरी तरफ वास्तव में उनको रिजर्वेशन का लाभ नहीं मिलता है। इसलिए हर एक स्टेट और सेंट्रल गवर्नमेंट के हर एक विभाग में टाइम-बाउंड प्रोग्राम बनाया जाए और जो एपायंटिंग एथारिटी उसका पालन न करे, उसको कुछ पनिशमेंट देने की व्यवस्था की जाए। पहले कहा गया था कि रिजर्वेशन के प्रावधानों की पूर्ति न करने वाले अधिकारी के कैरेक्टर रोल में एन्ट्री की जाएगी, लेकिन हमने ऐसा कहीं नहीं देखा है कि शिड्यूल्ड कास्ट्स और शिड्यूल्ड ट्राइब्ज के कोटे की पूर्ति न करने पर किसी अधिकारी के कैरेक्टर रोल में एन्ट्री की गई हो। जिस तरह यह कहा जाता है कि साम्प्रदायिक दंगों और हरिजनों पर होने वाले अत्याचारों के लिए जिलाधिकारी और एस पी को जिम्मेदार बनाया जाए, उसी तरह विभिन्न नौकरियों में शिड्यूल्ड कास्ट्स और शिड्यूल्ड ट्राइब्ज के कोटे को पूरा करने के लिए सम्बद्ध अधिकारियों को उत्तरदायी बनाया जाना चाहिए।

यह बहुत ही गम्भीर मामला है कि प्रोमोशन में रिजर्वेशन के मामले में तीन चार साल तक तो सम्बन्धित व्यक्तियों के कैरेक्टर रोल में "सैटिस्फैक्टरी," "गुड" और "वैरी गुड" लिखा जाता है, लेकिन जिस साल उसके प्रोमोशन का नम्बर आता है, उस साल लिखा दिया जाता है "नाट सैटिस्फैक्टरी", जिससे उसके प्रोमोशन पर प्रतिकूल प्रभाव पड़ता है।

जहां तक जातिवाद और छुआछूत का सम्बन्ध है, क्या यह सही नहीं है कि महाराष्ट्र विधान सभा में सर्वसम्मति से यह प्रस्ताव पास किया गया कि डा० अम्बेडकर के नाम पर एक यूनिवर्सिटी खोली जाए? लेकिन जातीय भावना इतनी बढ़ती जा रही है कि सरकार के लिए इस प्रस्ताव को क्रियान्वित करना सम्भव नहीं हो सका है। जब देश के दूसरे महापुरुषों के नाम पर कालेज और यूनिवर्सिटी खोली जाती हैं, तो डा० अम्बेडकर के नाम पर यूनिवर्सिटी खोलना कोई गलत बात नहीं है।

होम मिनिस्ट्री को यह आदेश देना चाहिए

कि डा० अम्बेडकर के जन्म-दिन पर छुट्टी की जाए।

आई ए एस और आई पी एस के लिए प्री-एग्जामिनेशन ट्रेनिंग की व्यवस्था हर एक राज्य और हर एक बड़े जिले में की जाए, ताकि क्लास वन सर्विसिज में शिड्यूल्ड कास्ट्स और शिड्यूल्ड ट्राइब्ज की कमी न हो।

शिड्यूल्ड कास्ट्स और शिड्यूल्ड ट्राइब्ज के लिए स्कालरशिप्स की संख्या काफी कर दी गई है। यद्यपि स्कालरशिप्स के लिए धनराशि में वृद्धि की गई है, परन्तु बढ़ती हुई मंहगाई को ध्यान मे रखते हुए प्रति-छात्र धनराशि को नहीं बढ़ाया गया है। इसी तरह विदेशों में उच्च टेकनिकल और साइंटिफिक शिक्षा के लिए भेजे जाने वाले शिड्यूल्ड कास्ट्स और शिड्यूल्ड ट्राइब्ज के छात्रों की संख्या नहीं बढ़ी है। मन्त्री महोदय को इन बातों की ओर ध्यान देना चाहिए।

हरिजन-आदिवासियों के लिए विभिन्न प्रकार के कार्यक्रमों के सफल होने में दो तीन बाधाएं हैं। एक तो शिड्यूल्ड बैंकों का सहयोग नहीं मिलता है, और अगर सहयोग मिलता भी है, तो वहां पर भ्रष्टाचार का बोलबाला है। दूसरे, जो सामान मिलता है, वह घटिया होता है। प्रधान मन्त्री ने बार-बार कहा है कि यह जनता के विकास का कार्यक्रम है, इसलिए इसके लिए जनसहयोग होना चाहिए। लेकिन मैंने जानकारी प्राप्त की है कि हिन्दुस्तान भर में ग्राम सभाओं और ग्रामों की इच्छा जाने बगैर, सरकारी अधिकारी जिस व्यक्ति में रुचि लेते हैं, उसी को सहायता देते हैं। तो जो कमियां और खामियां हैं उनके विकास में आप उनको दूर कीजिए।

एक बात अन्त में कह कर समाप्त करूंगा कि इन सारे कार्यक्रमों में तभी सफलता मिलेगी जब आप इम्पलीमेंटेशन की मशीनरी को तेज करें। आप जब उत्तर दें तो दो बातों का उत्तर जरूर दें कि शेड्यूल्ड कास्ट एंड शेड्यूल्ड ट्राइब्ज की लिस्ट में परिवर्तन करेंगे और दूसरा बात यह जरूर करें कि डिपार्टमैंट अलग बनाएं और इम्पलीमेंटेशन के लिए अगर जरूरत पड़े तो राज्य सरकार को जो ताकत है वह अपने हाथ में लेकर शेड्यूल्ड कास्ट्स एंड शेड्यूल्ड ट्राइब्ज को आगे लाने का काम करें। एट्रासिटीज की बात को देखें।

मंडल कमीशन के बारे में बहुत-सी बातें कही गई। मैं आपसे कहूंगा कि जब तक सामाजिक पिछड़ापन है तब तक रिजर्वेशन देना पड़ेगा। कान्स्टीट्यूशन में जो समता दी है उसके कोई माने नहीं हैं। जब तक देश में अवसर प्राप्त करने की समता नहीं होगी तब तक कोई बात नही बनेगी। आज हमारे देश में अवसर प्राप्त करने की समान सुविधा नहीं हैं। बुद्धि के मामले में मैंने एक बार पहले भी कहा था कि किसी जाति या किसी विशेष कबीले की यह बपौती नहीं है। यदि हम लोगों को, हरिजन और आदिवासियों को, पिछड़े वर्ग के लोगों को अवसर मिले तोवे भी उसी तरह आगे बढ़ सकते हैं। मैं जानता हूं कि मण्डल कमीशन में कुछ बातें ऐसी हैं जो स्वीकार करने लायक नहीं है। लेकिन जो स्वीकार करने लायक नहीं है। लेकिन जो स्वीकार करने लायक हैं जिनसे लोगों का कल्याण होता हो, जल्दी-जल्दी राज्यों से मंगा करके उन बातोंको स्वीकार करें। जब तक देश में बराबरी की हालत न हो जाय, उन लोगों को जो सामाजिक, शैक्षिक और आर्थिक दृष्टि से पिछड़े हैं उनको आप विशेष सुविधा दीजिए ताकि यह बीमारी ठीक हो जाय और भारतवर्ष का सारा समाज स्वस्थ हो जाय, उनमें एक राष्ट्रीय एकता की भावना उत्पन्न हो।

PROF. SAIFUDDIN SOZ (Baramulla) : Mr. Chairman, Sir, Does the Hon. Home Minister want me to speak ?

MR. CHAIRMAN : I called the Hon. Home Minister to speak first. But the Hon. Home Minister said that you will have a chance to speak.

PROF. SAIFUDDIN SOZ : I do not want to go into details. I would not like to speak at length because many points have been made. I have to deal with the Ministry

of Home Affairs in my own way.

I feel the standards of governance in this country in certain respects have deteriorated because, as a representative of people, I feel that the performance of the Ministry of Home Affairs has not been satisfactory.

I will choose only a few problems.

Starting with Assam, many hon. Members from the treasury benches have praised Mr. Saikia for giving a good Government to the people of Assam.

I personally feel Mr. Saikia does deserve a word of praise because he has tried in his own way to make the best out of the worst situation there but there is no semblance of a Government that would be called peoples' Government becuase people have not participated in the elections there. But I will not delve deeper and say of the people who have come to parliament, from that State, how many of them are elected.

But I want to tell you and through you the whole country that the Government has definitely forgotten that there is a simmering discontent in Assam and that the fear psychosis has continued in Assam and that the people of Assam do not feel that the problem has been solved.

It it one thing to talk about a problem in Delhi and quite another to tackle the problem in Assam.

The very fact that in spite of the cooperation readily offered by the opposition parties and by the elected leaders of Assam as also by the student leaders of Assam, to the Central Government and to the ruling Congress Party in solving the problem of Assam, the Government of India could not tackle the problem of Assam till date only shows that the Government of India and the ruling party did not like to tackle the problem in Assam. For reasons best known to the ruling party, the problems are continuing in Assam. In Punjab people say they want to cause or organise a Hindu backlash but I do not know whether that is advisable. That should not be done at any cost. The Congress party has every right to get the votes of people. But they should not organise Hindu backlash. In Punjab, definitely, there has been a policy of drift. All the time they organized tripartite meets, there was no question of inspiration. The Home Minister could not inspire confidence. I had the occasion of talking to various people of Punjab. Some of them have forgotten about the real problems—transfer of Chandigarh to Punjab or territorial disputes or the distribution of water ; they have forgotten these problems. They now think of their daily life. There is terrible fear. There are people who are daily wage-earners, rickshaw-pullers, taxi-drivers, fruit-vendors, who should have their daily wages to live. Long before religion, they think of their bellies. In that atmosphere of fear, they have forgotten the real problems, the actual problems on which the agitation started, and they all the time non look with frustation towards the Central Government.

My friend from Congress I benches yesterday spoke from his soul. He was wanting to know what to do in Punjab. This was a question he could ask Madam Gandhi because she holds the key. In my maiden speech on 26th July last year, I had, at the close of my speech, in my innocence thought that Madam Gandhi held the key and I appealed to her to rise to the occasion and invite the Akali leadership to Delhi without standing on prestige and solve the matter. What I thought in innocence at that time, I continue to believe after some experience that Madam Gandhi holds the key and she does not want to unlock and solve the problem, she does not want to resolve this problem. Otherwise, I do not think there are any impediments.

As far as the Akalis are concerned, I was then of the conviction that they do not want Khalistan. But some people want to put this word into their mouth. They do not want to have a separate nation. That cannot be granted to them. They cannot have a parallel nation. But they want it as a community, that is, as a sub-nationhood. Anyway, the kind of ideology envisaging a separate nationhood cannot be accepted in this country. But they had some just demands. The Central Government did not respond to those demands and they tried to involve all the Sikhs. There is a polarisation in Punjab ; it is a dangerous polarisation. Even when the ruling Congress goes to the Poll next time and gets all the Hindu votes, they will not have won a battle. There

is no question of winning a war ; they will not win even a battle. That kind of polarisation will be a dangerous situation for all time to come in this country-to polarise the Hindus and the Sikhs. That is what the Central Government has done and that is what the Home Ministry has been able to show through its performance. They became a passive spectator. When the talks failed in Delhi last time, our Home Minister could not inspire confidence. There was chaos. The Akalis were going back. The opposition had no brief, the opposition had no point of view because they found the Ministry without any point of view, and Shri P. C. Sethi, the Home Minister, gave an impression that he had exhausted the kind of vague brief he had and he had no assurances to make; therefore, he could not continue the talks. On the other side, Haryana plunged into violence. It was again Madam Gandhi who rose to the occasion because she was responsible for that and she just took interest and tried to extinguish the fire that had broken out in Haryana. So, the wage-earners in Punjab, the poor people in Punjab, the downtrodden in Punjab, want resolution of the Punjab problem for economic reasons for, not on religious basis. The taxi-wala or the rickshaw-puller or even a trader wants to live by something. Capital is moving out of Punjab ; I have received some information. The business community is a very sensitive community and it does not want to invest where there is no security. Capital is now going out of Punjab and that will harm the interests of the business community. I do not know when the elections will take place in this country. They (Congress men) must be knowing it but they should not wait for the elections. They should resolve the problem of Punjab, show their mettle try to and win the votes on their own strength as a political party.

So far as law and order is concerned—I want to tell you a few points—the situation in Punjab and Assam is dangerous. There may be many States like that. So far as general law and order situation in the country is concerned, it has deteriorated. Allow me to say, this report, I should say, is an insult to the Parliament because I have seen the Foreign Ministry's report, I have been the Defence Ministry's report and as compared to these reports, this is a very bald and sketchy report. It does not describe thing. It should give clear accounts of what has happened in the country so far as law and order is concerned. Everbody knows. There have been robberied. There have been organised dacoities. There have been dowry deaths. There have been murders and every day in Delhi there is a murder and this report does not say anything. In Hindi they say—*Eh Sare Mamle Ko Gol Kar Diya*. It is not a correct policy. There is a brief chapter on law and order. It is at best an outline on important matters. The Home Ministry is one of the largest Ministries of the Government of India.

So, Sir, the law and order situation has deteriorated and there have been so many discussions on it here and I think that the Home Ministry's Report should have inspired some confidence. They should have generated some hope as the people who are tension ridden. There is no hope in this report so far as law and order situation is concerned. They do not even say that tomorrow will be all right, that if to-day is not good, tomorrow will be a day of hope, much less to explain why the law and order situation has worsenend in this country.

A word about the Centre-State relations. I heard Mr Varma Speaking. He spoke on the Centre-State relations. Mr Somnath Chatterjee spoke last time on Centre State relations at length and I do not have much to add. But I wanted to say one thing—that it is the Home Ministry's responsibility to organise viable Centre-State relations. It is not in charge of funding, but it should take stock of the situation. It has not done anything. So far as Centre-State relations are concerned, Ministry has just mentioned a very smallparagraph on the Sarkaria Commission, as if that is the panacea. There are people who have no faith in the Sarkaria Commission. Even when the Commission gives its report people will have to say for and against that report. Government should not think that the Sarkaria Commission is the panacea. There is no explanation of how Centre-State relations can improve. Only the institution of the Sarkaria Commission has been referred to in this report. So far as organising very viable Centre-State relations this report does not discuss anything.

The Home Ministry should have taken

care of Jammu & Kashmir State. I will not go into details. But I want to refresh the memory of the hon. Home Minister Mr P C Sethi and his colleagues in the Ministry that they should know that apart from politics, Jammu & Kashmir State has some economic problems also and unless the Home Ministry knows, it cannot tackle them. It is the Home Ministry which should know the economic problems also. It is the Jammu and Kashmir State which has the smallest share so far as industrial development in this contry is concerned. The share, I am told, is 0.06% so far as organised public sector is concerned. During the last more than 30 years, Rs 25,550 crores have been invested in public sector industries. My State's share is 0.06%. This is the Finance Ministry's figure. My State is not on the railway map of India. So far as our hydel power potential is concerned—I have mentioned it last time also—we have a tremendously big power potential to the tune of 20,000 megawatts if all the waters now running wastefully into Pakistan are harnessed we can constitute a lot to the welfare of nation. If the Home ministry has just applied its mind, it could have given a better orientation to these programmes thereby improving the economic condition of our people. But the Centre grabs all the finances and then makes States particularly non-Congress (I) States to come to the Centre with a begging bowl.

In this country, as Mr. Palkhiwala said, States are treated as second-class Native State as was done in the British Raj. West Bengal, Karnataka or any other state, particularly, Jammu and Kashmir State must come with a begging bowl to the Centre. This is the country's money. Non-Congress I States have been insulted even though they wanted their genuine share.

Sir, Centre-States Relations require a regular debate in this House. The Home Ministry instead of understanding our problems, helped, the Congress (I) workers in our State in their organised agitations. They never accepted the verdict of the people. It was soon after the election results came out that they decided to talk about rigging. For a time, they talked about rigging and all that. Then they said that the people of Kashmir had taken recourse to secessionism. All the time they wanted to topple the Government under one pretext or another. The Congress (I) workers in my State indugled in the worst kind of rowdyism. Mr. Chairman, our party has indicated in a report, which gives details about how many violent agitations were organised by the Congress (I) workers. In my State 300 sessions of agitations were organised in various parts of the State. They burnt the public property and they assaulted the law enforcing agencies and then they created a situation whereby they thought that the Government could be toppled. There was a day when the police had to open fire and there people were killed. It was the most violent agitation. A police station was attacked and police had to open fire but they come forward with false statement that 14 people had been killed. I am not going into details. The *Sunday* renowned and prestigious journal article. It conducted a survey and it gave lie to Mr. Mooppnar and asked him to learn the truth. Sunday gave names of those killed and it proved those to be alive who had been shown to have died. I am speaking here these things because I am a Nationalist first and a Nationalist last and I feel hurt-that Congressmen spoiled the relations between the State and the centre. Dr. Farooq Abdullah stands for the unity and integrity of the country. I am pained to say that they tried to push us to the wall but are decided to bank up on the judgement of our countrymen. They organised a delegation to the President of India in connection with the toppling game in which two Ministers participated—Shri Arif Mohammad Khan and Shri Ghulam Nabi Azad. Such a thing has never happened in Jawaharlal Nehru's time. I do not remember such a thing had ever happened in other States. Can the Ministers of a Government go, over the head of the Prime Minister to the President of India ? That was because they thought that the President of India had also an opinion on the issue and also had something to say in the matter. They produced a memorandum saying that there was infiltration from Pakistan and that secessionist activities had increased, secessionism etc , etc. Myself and my colleagues and our Chief Minister have said that there is no question of secessionism. If there was a graph of secessionsim then it is a matter of pride for us to say that there is a decline in that. In 1965 when the Congress (I) was ruling in my State, the infiltrators had reached upto Srinagar. The Cental Govern-

ment had not shaken then. It had not tatem any notice of that situation. There was no question of infiltration.

We won the election in the finality of elections and Dr. Farooq Abdullah deserved a reward for that. At least he deserved a smile from the people who have adorned the Treasury benches today. Instead of doing that, they sought to take revenge. Sir, in my State, the Congress (I) Party is a junior party and it has no record of service. We fought for independence under the banner of National Conference which is red with the plough of a toiling peasant. We worked for the emancipation of the suffering masses.

We organised a revolution and accomplished land reforms. We know what is democratic socialism for better than the congress I men. Congress Party was formed in 1965 in our state Gandhiji and Jawahar Lal Nehru never thought of having a unit of Congress there because they thought National Conference stood for laudable goals that were before Congress at that time.

The irony is that day in and day out Congress I party frames fresh charges against us. They say Dr Farooq Abdullah had relations with JKLF. That organisation has roots in Pakistan. It has nothing to do with us. When some unwise Congressmen rose in the House and produced photographs I said then that they were doing a drama. It was absolutely not in the interests of the country. Sir, the fact is that the people of the Jammu and Kashmir State have nothing to do with that organisation and they could not prove that anybody who has been apprehended in this connection possessed a passport of this country.

Sir, why I mentioned about JKLF was because when Mr. Maqbool Bhutt was executed here on 11th and on 12th there was a demonstration at sopore. While there were no demonstrations or Bundh at Srinagar. I mention that because I want to tell you that that demonstration was led by a Congress youth. I am giving you the name of** He is President of sopore committee and he is brother-in-law of ** Vice president of Jammu and Kashmir Pradesh Congress Committee (I). He was also a minister in J & K during the Congress regime. His son was leading that demonstration and he was arrested. It is not a chance or an accident. It is by design that some people who have definitely some secession tendencies have joined the Congress I ranks in the state and they want to harm the interests of the country and impair J and K relations with the Centre. This is the role that they have played.

MR. CHAIRMAN : Please conclude.

PROF. SAIFUDDIN SOZ : I did not want to mention his name but since you have asked I would like to say that he started in the political conference. That was a pro-Pakistan organisation. Sir, Congress I workers have tried to cause a great harm to the relationship between J & K and the rest of India. But I have risen here to salute my people who showed solidarity with Farooq Abdullalh against great odds. Secondly, Sir, when the Congress I agitation reached its peak in February, 1984, that was the time when the people of the country stood like a rock for a cause that was noble. It is the people of this country represented by national opposition parties who deterred the Central Government form toppling the duly elected government. I salute people of India then tribute must go to the Press which showed maturity. They may have a difference of opinion on certain issues but when it came to the toppling game, the Press rose to the occasion and about 52 editorials by leading English, Urdu, Hindi dailies and Weeklies within a matter of two months warning the Central govt. against their toppling game. Those were not ordinary papers but included top national dailies like The Statesman, Times of India, Indian Express and the Hindustan Times. All the Press rose like a rock. So our tribute goes to them that the Central Government did not succeed in toppling the duly elected Government in J & K. I want to tell them (Congressmen) that they should put national interest before their petty political interests. We have succeeded in withstanding the onslaught by them because we have a strong nationalist and secularist base. We stand for the unity and integrity of India. Mr. Chairman, Sir, I want to say a word about the brochures and pamphlets which they distributed in the congress sessions at Calcutta, Bombay, Delhi

**Not recorded.

and Kurukshetra, maligning a constitutionally and duly elected Government.

Perhaps they have realised now that nothing has worked for them as people of their country know that Dr. Farooq Abdullah and his Party stand for India's unity and its integrity.

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI P. VENKATASUBBAIAH) : Mr. Chairman, Sir, the hon. Member who preceded me spoke on several matters and of course some of them were half truths and untruths and my senior colleague will take care of those points and the allegations which he has made. I don't want to go into them now at the present moment.

PROF. SAIFUDDIN SOZ : Would you tell me which is distortion ?

SHRI P. VENKATASUBBAIAH : I will tell 101 of them. My senior colleague will inform you.

Sir, he spoke about Punjab. He has thrown the entire blameon the Government. Ignorance is bliss when it is folly to be wise. Government has made its stand very clear on Punjab issue. I don't want to go into those matters. I will confine myself to some of the subjects which I want to deal with in this matter. About the other matters my esteemed senior colleague will reply to the debate.

Several hon. Members have taken part in the debate on the Demands for Grants of the Ministry of Home Affairs and given us their valuable suggestions. The Home Ministry is an all encompassing Ministry where every aspect of the matter is being discussed and it is but natural that hon. Members have made valuable coutributions and have come forward with suggestions regarding certain measures to be taken by Government.

I will deal with such of those Union Territories which are under the direct responsibility of the Central Government.

15.33 hrs.

[SHRI R. S. SPARROW *in the Chair*].

The Ministry of Home Affairs perfoms the nodal function of overall coordination in respect of the administration of the Union Territories and their development. The planning Commission had approved an outlay of Rs 1646.13 crores for the Sixth Five year plan of the nine Union Territories. The outlay for the Annual plan of 1983-84 was 480 crores and the anticipated expenditure is Rs. 511 crores. The proposed outlay for the Annual plan 1984-85 is Rs. 557 crores Through this significant increase in the plan outlay a vast number of schemes for socio-economic development of the Union Territories have been undertaken and it is the endeavour of the Government to bring the development of the Union Territories at par with more advanced States.

Shri Somnath Chatterjee had made the point that there was a strong demand for the establishment of a fully democratic set up in the Andaman and Nicobar Islands. I would like to inform the House that as a first step in fulfilling the political aspirations of the people of Andaman and Nicobar Islands, a Pradesh Council was constituted in the Union Territory under the Andman and Nicobar Islands(Administration) Regulation, 1979. The Pradesh Council, which was inaugural on 20th June 1981, has three ex-officio members, two nominated members and 25 members elected by the Panchayat Pradhans in the Andaman Group. Tribal captains in Nicobar Group, and members of the Port Blair Municipal Board from among themselves. The Council has the right to discuss and make recommendations on important matters relating to the administration, including legislative proposals pertaining to the State and the concurrent list and plan proposals. Five elected members of the Pradesh Council have also been appointed as Counsellors who advise the Lt. Governor on matters relating to the administration. Considering the peculiar situation in the union Territory of Andaman and Nicobar Islands the arrangement for democratic participation under Pradesh Council Scheme is adequate for the present. Similarly in some other Union Territories without legislatures like Chandigarh, Lakshadweep and Dadra and Nagar Haveli, the element of poblic participation is ensured through Advisory Committees. One of the Advisory Committees is associated with the Administrator and the other is associated with the Home Minister. These Advisory Committes are consulted on all important matters relating to legislation, plan schemes and proposals on

budget estimates. The proposal for setting up a Pradesh Council in Lakshdweep on the pattern of the Pradesh Council of Andman and Nicobar Islands is under consideration of the Government. We also have under consideration a proposal for the introduction of the Zila Prished System in the Union Territory of Dadra & Nagar Haveli.

In this connection, I would like to say a word of appreciation to all the Members of Parliament who have been elected from the Union Territories. They have been taking keen interest in the economic development of the the Union Territories. They have been very actively associating themselves with all those activities in so far as Union Territories are concerned.

Now, coming to Delhi, which is a metropolis city and the capital of the country, time and again some concern has been voiced by the hon. Members with regard to the law and order situation in Delhi through raising questions as well as discusions in this House. I will only like to emphasise on the various complex problems so far as Delhi is concerned.

Sir, while looking at the crime statistics, we have to take into account the tremendous rise in the population of Delhi and the very fast physical growth in the city. In a fast growing metropolis with far flung residential colonies some variation in the incidents of crime is possible which should not be taken as an indication of the general deterioration in the law and order and crime situation. Having that in the background, I would like to inform the House the various steps that have been taken by the Central Government and the Delhi Administration in order to maintain law and order and also take all possible steps to curb some of the crimes that are being committed.

Sir, I may inform the hon. House that since the assumption of office by the present Government in 1980, a very high priority was given to the maintenance of law and order and bringing down the crime graph which had touched its peak in the year 1979. A number of steps were taken by the Government to improve the law and order situation and to give the citizens of Delhi a sense of security which they lacked in the 2-3 years prior to 1980. Now, Police stations and police posts in the far flung colonies were opened and the strength of the police personnel was substantially increased. Five more Armed Police Battalions were sanctioned. The total strength of Delhi Police in the beginning of 1980 was 23,750 and it has now gone up to 31,000 towards the end of 1983. In order to make the police force more mobile and to facilitate easy communication, a number of vehicles were purchased and the Delhi police was equipped with modern wireless communication equipment. The expenditure on Delhi Police which was Rs. 23 crores in 1980-81 has gone up to more than Rs. 45 crores during the current year. The Delhi Police has done creditable work with regard to maintenance of law and order and traffic arrangements during the Asian Games, Non-Aligned Meet and the Common-Wealth Heads of Government Meet.

While there has been a steady decline in overall crime figures from the year 1980 onwards, there has been a marginal increase under certain heads. The Government are seized of this trend and are making all-out efforts to check it. That does not mean that we are satisfied with the present situation. Whatever is possible to maintain law and order to give more security to the citizens of Delhi, every effort is being made and it is a continous process.

A number of important cases relating to bank robberies and bomb explosions in the Capital have been worked out through sustained efforts of the Delhi Police.

Another matter that has been attracting the attention of Parliament is about the dowry deaths in Delhi. It is most unfortunate and is a cause of grave concern to all Members.

The growing number of dowry deaths, particularly in Delhi has caused serious concern to the Government. This is a social evil which can only be combatted by an all round social awakening. The Dowry prohibition Act, as it exists, has not proved very effective. The amendments to the Act are under consideration of the Government The Criminal Law has been made more effective to provide for compulsory post-morten in cases of death of a women within seven years of her marriage, under suspicious circumstances. The Evidence Act

has been amended to permit the court to presume abetment by husband, to commit suicide, of a women who has been shown to have been subjected to cruelty before committing suicide.

So far as Delhi is concerned, an Anti-Dowry Cell, headed by a woman Deputy commissioner of Police, with a staff strength of 27, has been set up to take up investigation of dowry death and harassment cases which are transferred to the Cell. Special Magistrates have also been detailed for recording dying declaration in such cases, and a special court has been designated to try such cases.

To check crimes against women, the following steps have been taken by the Delhi Police.

(1) All reports relating to offences against women are promptly and freely registered and investigated in detail.

(2) Instructions have been issued that the offences involving women should be investigated at a senior level.

(3) Policemen are detailed on duty at the girls, colleges and schools and also at important market places and other places frequented by women to check cases of eve-teasing.

(4) Meeting with Principals of Womens' Colleges are periodically held and their suggestions and cooperation in handling the situation is sought.

The Eve-Teasing Bill forwarded by the Delhi Administration is separately under consideration in consultation with the Ministry of Law and Judicial Division of this Ministry. It provides for summary trial and minimum punishment for those found guilty of eve-teasing.

Now, I come to the next important subject of Swatantrata Sanik Samman Pension Scheme. It is to the credit of our Prime Minister, who introduced this scheme to provide an honorarium to those lakhs and lakhs of our freedom fighters, who have sacrified for the sake of the country. They have been recognised for the first time, and this scheme has been introduced in recognition of their services that they have rendered for the emancipation of this country. The credit for introducing this scheme has to go to the Prime Minister.

The Scheme was started from the 15th August, 1972 and certain liberalisation was made in the Scheme with effect from 1st August, 1980. The Scheme is now known as Swatantrata Sainik Samman Pension Scheme. The Scheme provides for grant of pension to those who had taken part in the National Freedom struggle and their family members. Family includes widow/widower, unmarried daughters, mother and father. The earlier ceiling limit of Rs. 5000/-per annum as an eligibility criterion has been removed. Jail sufferings in respect of scheduled caste and scheduled tribe personnel and women freedom fighters has been reduced from six months to three months. The amount of monthly pension has been increased from Rs. 200/- to Rs. 300/- per month for living freedom fighters and from Rs. 100/ to Rs. 200/- per month to eligible dependents with an addition of Rs. 50/- per month for the unmarried daughters subject to an overall ceiling or Rs. 300/-.

PROF. N.G. RANGA (Guntur) : What about our demand for increasing it in the light of rising prices ? It is being considered.

SHRI P. VENKATASUBBAIAH : The hon. Member is a vetern freedom fighter and is also a member of the non-official Advisory Committee of the Scheme, whatever he says, will certainly be looked into with due respect.

Further, in case the underground suffering, certificate from personal knowledge of the prominent freedom fighters with five years sufferings is accepted in the absence of official documents.

There has been further liberalisations effective from 1st August, 1980. There is a provision of acceptance of certificate of co-prisonership from any freedom fighter who had undergone sufferings for more than one year and are recipient of Samman Pension and Tamrapatra.

(1) Recognition of flogging and caning.

(2) Recognition of Aranya satyagrah in Karnataka.

(3) Recognition of Howell Monument Removal movement, 1940 (West Bengal).

Position about disposal of applications

Out of a total number of 4,24,160 applications received so far, pension has been sanctioned to 1,28,836 freedom fighters. 1,56,805 applications have been rejected for various reasons. As a result of a concerted drive, about 3,000 to 4,000 cases are being finalized every month.

Steps taken to expedite disposal of applications

(1) Setting up of special cells by the State Governments to deal with the applications ;

(2) Setting up of committees at district/State levels to advise the State Government in the matter of verification and scrutiny of claims ;

& (3) Formulation of a non-official advisory committee at Central level to consider major problems regarding the Samman Pension Scheme and to tender advice to the Government.

Setting up of special committees at the Central level—

New committees have been set up :

(1) Non-official screening committee to consider the cases of freedom fighters from J & K state ;

(2) Committee to consider the cases of freedom fighters of erstwhile Nizam State of Hyderabad ;

& (3) The Screening Committee for ex-INA personnel deported to New Guinea and adjoining islands.

Automatic transfer of pension to widows—

(1) Grant of pension to widows of freedom fighters made automatic, since in the sanction being issued, particulars of the family members are indicated, so that on the death of the freedom fighter, the pension could be transferred to them automatically.

& (2) Existing freedom fighters have been asked to file affidavite about the dependents, so that on their death, the pension could be transferred to the widows/dependents based on the affidavit.

Position of Freedom Fighters Applications from Maharashtra

Another hon. Member, Shrimati Shalini Patil referred to the applications of fighters pension, pending from Maharashtra. Every effort is being made to clear these applications as early as possible. A separate section has been recently organized to deal exclusively with freedom fighters applications from Maharashtra and Gujarat, and a separate Under Secretary has been placed in charge of this work. As on 24th March 1984, only 831 cases are pending, where State reports have been received. These cases are also at various stages of consideration, most of which are under correspondence with the State Government. The overall position of the applications of Maharashtra State as on 29.2.1984, is as follows :

Applications received under Freedom Fighters Pension Scheme, 1972		...18,247
Applications received under Swatantrata Sainik Samman Pension Scheme, 1980		.. 14,170
	Total	...32,417
Cases sanctioned	—	11,514
Cases rejected	—	9,268
Cases pending	—	11,635

Two points have been raised by Shri Uttam Rathod. The first point is regarding delay by the Freedom Fighters Division by making unnecessary queries. It may be stated that where trying to expedite the disposal of the cases, and minor points are generally overlooked in order to avoid harassment to freedom fighters. Cases are being frequently submitted to me for getting minor points condoned. We have also speeded up the disposal of cases, as I have said just now.

The second point is regarding the date of payment. There are two dates from which the pensions are being generally sanctioned, i.e. 15.8.1972 and 1.8.1980. Pension is respect of applications which were submitted within the due date, is being sanctioned with effect from one of the two dates applicable in the particular case, without any reference to the date on which the cases are decided. Therefore, the

question of the freedom fighters pension being sanctioned from a delayed date due to delay in the processing of the application, does not arise.

PROF. N.G. RANGA : I would like to bring to the attention of the Minister, one small point which is causing a lot of trouble. They had fixed a date as the last date, before which some freedom fighters have not been able to send their applications, i.e within that particular date, for various reasons, one of them being that most of them are living in the rural areas, and so on. Therefore, I would like the hon. Minister to exercise his privilege or prerogative of excusing some of those people who have genuine explanations to give as to why delay has been caused by them in sending their applications, so that it would be possible for the Minister to grant them this pension.

SHRI P. VENKATASUBBAIAH : This facility is already available to such of those freedom fighters that come under the original scheme of 1972 where they have got a documentary proof to show that they have gone in imprisonment for six months or more and where it has been duly certified by a co-prisoner certificate. About liberalised pension where we deal with the freedom fighters, under-ground freedom fighters, it is very difficult. If you go on exercising the discretion of condoning the delay, that is our difficulty. So far as the freedom fighters under scheme 1972 are concerned, delay is being condoned in such cases.

PROF. N.G. RANGA : In genuine cases where the Minister is himself satisfied, he should have the power to condone the delay.

DR. V. KULANDAIVELU (Chidambaram) : In the rural areas, the poor people are not in a position to know whether the government has issued the sanction for pension. So, time-limit should not be fixed.

SHRI P. VENKATASUBBAIAH : We are not at all rigid in this context. Whatever is possible, so far as genuine cases are concerned, certainly government will have the power to exercise its discretion.

PROF. N.G. RANGA : The Minister should have the power in genuine cases to do it where he is satisfied.

MR. CHAIRMAN : Where there are genuine cases, you consider them in that light.

SHRI. P. VENKATASUBBAIAH : We do always have the power to condone the delay. I have already said, where genuine cases are brought to our notice, discretion is already being exercised or it shall continue to be exercised.

As a result of vigorous promotional measures and liberal relaxation of rules for Scheduled Castes and Scheduled Tribes, the overall representation of Scheduled Castes in the services taking into account all the Groups A, B, C and D together, stands, at 16.67 per cent as on 1.1.1982. In Group D posts, the representation of both Scheduled Castes and Scheduled Tribes have gone up to 23.4. per cent and 7.45% respectively. In the case of Group C, the percentage of Scheduled Castes has gone up to 13.39% which is very near the larget-ed percentage. In Group B also, the percentage has increased to 9.02%. In Civil Services, we have now a total of over 6,70,000 employees belonging to Scheduled Castes and Scheduled Tribes whereas in 1965, the number was approximately 3,50,000 which amounts to an increase of nearly 3,20,000 in absolure number. Increase in the total number of Scheduled Castes/ Scheduled Tribes employees in the Government, groupwise or classwise is also quite impressive. In Group A, there were only 318 Scheduled Castes Officers in 1965 which rose to 2980 in 1982 and which works out to nearly a 9-times increase. In Group B, 864 became 5970 during the same period which works out to a 7-times increase, In Group C, the number of Scheduled Castes employees rose from 96114 to 255730 which represents nearly 3 times increase. The numerical increase in Group D is also phenomenal. From the overall angle, it could be said that, due to the special efforts made by the government, the total number of Scheduled Castes employees in Civil Services/posts at the Centre has nearly *doubled* between 1965 and 1982, and the number of Scheduled Tribes employees has *trebled* during the same period.

In All India Services like IAS, IPS and

also in Central Group A to which appointment is made through Civil Service examination, it has now become possible to get the full quota of Scheduled Caste/Scheduled Tribe candidates and there is hardly any necessity to carry forward the reservation. In absolute numbers, there has been significant increase in the number of Scheduled Castes/Scheduled Tribes Officers in IAS. In 1960, there were 12 Scheduled Castes, Officers in the IAS which has become 404 in 1983. Similarly, in 1960, there were only 4 Scheduled Tribes Officers in the IAS which has now risen to 181 in 1983. This signifies that our policy of spread of education among them and training them properly to utilise the opportunities available under the reservation scheme has paid dividends.

To further improve the representation of Scheduled Castes/Scheduled Tribes in Groups A & B a number of steps have been taken. There are about 62 coaching and training centres to prepare Scheduled Castes/ Scheduled Tribes candidates for various competitive examinations. This is apart from the concessions available to Scheduled Castes/Scheduled Tribes candidates in respect of age (5 years), fees (one-fourth of the usual fees), relaxation of standards of suitability, experience qualification in direct recrutiment, separate interview in separate sittings, etc. It may, therefore, be appreciated that the Government is keeping a close watch on the representation of Scheduled Castes/Scheduled Tribes.

It has already been emphasised, many a time in Parliament and other forums, that the Government is committed to the scheme of reservation for the Scheduled Castes/ Scheduled Tribes and would spare on efforts to see that members of the Scheduled Castes/ Scheduled Tribes get not only adequate representation in the Civil Service and posts but also a fair deal in every other respect.

Another important suggestion was made in the course of the discussion. An hon. Member, Shri Dalbir Singh, referred to the necessity of issuing pattas to tribals living in forest areas. In the policy guidelines recently formulated by the Ministry of Agriculture grant of long term leases to the occupants of land in the forest villages has been visualised. It is hoped that this step will go a long way in solving the socio-economic developmental problem of the forest dweller tribals.

Another hon. Member, Shri Pradhani, has referred to a large number of land alienation cases going against the tribals. Already, a decision has been taken to include the land reforms and the land alienation laws of the States in the Ninth Schedule of the Constitution. This is likely to reduce litigation and gave the tribals from being dragged to the civil courts by the more powerful groups. Such land laws of Maharashtra, Rajasthan and Tripura have already been included in the Ninth Schedule Eleven more States in the country have agreed to the inclusion of such laws in the Ninth Schedule and the Ministry of rural Development is taking further steps in this regard.

Inefficient functioning of LAMPS in several areas has been referred to by Shri Pradhani. In order to improve the working of the LAMPS, evaluation studies have been undertaken which have pointed out the lacunae and weakess in their functioning. The Ministry of Home Affairs in consultation with the Ministry of Agriculture have taken measures for strengthening the financial base of the above societies and a number of schemes for grant of assistance to the LAMPS have been taken through the National Cooperative Development Corporation. To improve marketing of surplus agricultural produce and minor forest produce handled by the LAMPS and the tribal development cooperative federations to with they are affilidated, it has been decided to constitute a national level organisation to be known as Tribal Marketing Federation (TRIFED). It is hoped that the TRIFED will be set up in the near future.

Hon. Members have also raised the issue of attracting competent officials to work in the tribal areas of the country. I may point out here that both monetary and non-monetary incentives are being granted to the official serving in the tribal areas of the country. The monetary incentives relates to special allowance granted and the non-monetary incentive covers additional residential accommodation. The Seventh Financial Commission awarded Rs. 42 crores approximately to the States for this purpose. The Ministry of Home Affairs has already

pleaded with the Eighth Finance Commission to continue this incentive scheme. It is expected that the award of the Eighth Finance Commission will be out shortly and will favourably take into account the problems of the tribal areas.

16.00 hrs.

With regard to setting up of administrative tribunals of Central Government employees, with a view to redusing the burden on the courts which have on hand far too many cases relating to service matters of Government employees and also with a view to ensure speedy justice to the Government employees, Government has decided to set up an Administrative Tribunal for Central Government employees under Article 323 A of the Constitution and also to empower Stare Governments to set up similar Tribunals for their own employees. The proposed Tribunal will deal with all service matters of Government employees like pay, leave, confirmation, pormotion, seniority, disciplinary matters, etc. as well as individual grievances from retiring or retired Government employees regarding the validity, interpretation/application of the rules relating to civil pension. In respect of all matter over which the Tribunal will have jurisdiction, the jurisdiction of all civil courts, of all High Courts and of the Supreme Court (except under Article 136 of the Constitution) will be excluded, as provided in Article 323 A of the Constitution. The proposed Tribunal will not, however, be a forum for ventilating general service grievances of Government employees. It will only be a body to adjudicate on the representations of individual employees on matters relating to their conditions of service under Government. A draft Bill to set up the proposed Tribunal is in the process of finalisation after taking into account the views of the State Governments and it is expected to be brought before Parliament as early as possible.

Another complaint has been made that Bills sent for the assent of the President by various States are deliberately delayed. It is not a fact. I would like to inform the House that as per the normal practice, Bills passed by the State Legislature and referred to the Ministry for the assent of the President are examined in consultation with the concerned administrative Ministries/ Departments In normal cases, where, the Bills do not have any vague or controversial provisions, these are clearcd in about a month's time or so. However, in some cases where some provisions of the Bill are either vague or repugnant to the Constitution or not in conformity with the policy framed by the Government of India in its various Departments, there are cross references between the Central Government and the State Government concerned and some time is taken before the position is finally clarified. Even in such cases, all efforts are made to have the Bills cleared expeditiously.

The hon. Members had also referred to the West Bengal Land Reforms Bill, 1981. This Bill was receieved in July, 1981 and after examining the Bill in detail, certain clarifications were sought from the State Government in April, 1982. The Government of West Bengal sent a reply in August, 1982 and to resolve the differences between the Union Government and the State Government, a meeting was held on August 29, 1983 between the Union Minister of Rural Development and the West Bengal Land Reforms Minister. As a result thereof; further clarifications were sought from the Government of West Bengal in September, 1983. On receipt of a reply from the State Government and after e amining the matter carefully, certain suggestions have been made to the Government of West Bengal on January 25, 1984 for their consideration. A reply from the State Government is awaited. It is not peculiar to West Bengal alone. There are several States where scch things have happened and there is no political discrimination as has been alleged by the hon. Member.

SHRI SATYASADHAN CHAKRABORTY (Calcutta South) : But in the 20-point Programme also the Prime Minister has urged different States to adopt these land reforms which are very necessary. This Bill was sent in 1981. You have sought for clarification and all that. It is becoming such a time consuming process that the whole purpose will be defeated. That is why, I would like to know from the hon. Minister whether he will take initiative so that no time is wasted in seeking clarifications and all that and the mind of the Central Government may be known to the

State Government and it can be implemented.

SHRI P. VENKATASUBBAIAH : I appreciate the hon Member's suggestion. We have been taking the initiative and we have been having discussions with the concerned Ministry Whenever necessary. When the clarification is required to be sought, we contact the State Government concerned. I can assure the hon. Member that no delay will be done in this matter and all expeditious steps will be taken.

Some Members raised the point with regard to simplification of procedure and pensionary benefits to the retired Government employees. There have been steady improvements in these and now retiring Government in servants are generally able to get their pensions sanctioned before retirement. If, however, for any unavoidable reason it is not possible to do so, in such cases provisional payment order valid for a period of six months is to be issued and this becomes final if no revision takes place during the interregnum. Even in the matter of payment of gratuity, leave encashment, etc. the procedures have been simplified. Now, there is no need for a Government servent to appear before the medical board if he wants to commute his pension within a period of one year after his retirement. The procedure has now been changed to see that his application for commutation of pension is processed before his retirement and is included in the pension payment order itself. It will thus be seen that generally no difficulty or inconvenience should now be felt by a retiring government servant to receive his pension in the month following the month of his retirement. We have also brought out a small booklet entitled "Know Your Retirement Benefits" which should help both the Government servants and the sanctioning authorities to have a better appreciation of the rules and procedures for setting pension cases.

Another issue was raised with regard to to the steps taken to deal with corruption. Some oblique reference has been made that the Government is using the CBI for its political purposes for which I categorically say it is not so and it is not for that purpose we are using, Government is determined to root out corruption wherever it exists.

We attach great importance to continuously monitoring and enhancing the capability of the administration so that the benefits of the various developmental programmes reach the the common man. In this, particular attention has been given to the functioning of Departments and Organisations having public dealings so as to promote citizens' satisfaction. Several administrative, vigilance and ant-corruption measures have been taken in this regard particularly at points where it causes harassment and hardships to the comon people. In pursuance of Government's aim to deal with corruption with a firm hand particularly at points which cause harassment and irritation to the common man, CBI and other organisations are concentrating their attention on Departments and undertakings providing services to the common man like Railways P & T, Income Tax,Customs and Central Excise, Nationalised Banks, L.I.C., etc. in order that the limited man-power available to deal with the problem is most effectively used.

Since most people in their day-to-day dealings come in contact with organisations at the State level, measures to tone up the administration by adopting appropriate personnel policies and effective supervision over field level function aries have been suggested to the State Governments.

About the various measures we have taken for the amelieration of the Scheduled Castes in the matter of their socio-economic development, Shri P.C. Sethi, our Home Minister, while replying to the debate yesterday on Scheduled Castes and Scheduled Tribes, has informed the House in detail as to what are the various measures we have taken in terms of giving them financial assistance and several other measures. I only emphasise and reiterate that Government will continue to do whatever is possible for the socio-economic development of these down-trodden people and at the same time whatever is possible by way of toning up the administration and also by providing a Government that will be sati-factory to the common man. With these few words I thank you for the time you have given to me.

SHRI H. G. RAMULU (Koppal) : Sir, the hon. Minister the other day referred to the Padrikuppam incident where the hon. Minister Venkatasubbaiah ji personally visited and verified the position.

SHRIMATI VIDYA CHENNUPATI (Vijayawada) : We requested the State Government but they have not taken any steps so far. So, we are requesting the Central Government and the Home Minister personally to take interest in this matter and appoint a parliamentary Committee or anything for investigation.

SHRI H.G. RAMULU : We are more confident about the action being taken by Venkatasubbaiahaji but at the same time we request the hon Minister to make a statement in this because there is no protection to the lives of the Scheduled Castes and the Scheduled Tribes in Andhra Pradesh and even the judicial enquiry reports are not being implemented.

MR. CHAIRMAN : The Point is made. Now, Shri P.M. Subba.

SHRI H.G. RAMULU : Sir, I would like to hear something from the Hon Minister. This is a very serious problem affecting lakhs and lakhs of Scheduled Castes and Scheduled Tribe people in the State. They require protection.

MR. CHAIRMAN : You will get the answer in due course of time. It must have been made note of...

(Interruptions)

Only clarifications are asked.

SHRI H. G. RAMULU : There is nothing wrong even to mention something.

MR. CHAIRMAN : Don't insist on this one, already he has listened to...

(Interruptions)

SHRI H. G. RAMULU : Then where to go Sir ? When the Government is not coming foreward to implement the judicial enquiry report, where shall we represent ? This is the highest forum where we can focus our grievances.

SHRI P. VENKATASUBBAIAH : I may clarify the position In that particular and unfortunate incident some 80 to 90 houses of the Harijans were burnt and four persons were burnt alive. I went there and saw those people. As matter of fact, the Prime Minister has given a certain amount to be distributed to these people The judicial enquiry was ordered by the State Government. Whateven the hon. Member has expressed in this House will be conveyed to the State Government for proper action.

MR. CHAIRMAN : Let there be no further discussion on this. This is not the right time for asking questions and counter questions.

SHRI P. M. SUBBA (Sikkim) : Mr. Chairman, Sir, I stand here to support the Demands for Grants. We from the north-eastern region. The people of Andaman and Nicobar islands and the hilly areas are badly neglected from all points of view economically, socially and politically. The hilly regions of the north-east are quite different from the plain area. In the hilly areas it is very difficult to find a plain land. They have to get water, not from the ponds but from the waterfalls. They live under very difficult conditions. They cannot be compared with the plains' people So, I would request the hon. Home Minister to take special care of these areas in all respects.

The Andaman and Nicobar islands and the hilly areas are beautiful areas, no doubt but they should be given proper facilities. The hilly areas and the snow-clad mountains cannot be compared with the plain area, where the criteria for development is the density of population In the hilly areas the people are scattered and they are not living in concentrated areas ; they live in far-flung areas We have very few motorable roads motor vehicles and rail heads So, on behalf of the hill areas I appeal to the Home Minister to take special care of those areas, whenever they make plans and allocate funds for the development of the various regions. Otherwise, these areas will continue to remain backward.

Tourism can be developed in the hilly areas and Andman and Nicobar islands. But, a unfortunately, these areas declared as 'restricted areas' where the foreigners are not allowed to go I am neither encouraging the foreigners nor an in favour of allowing them to go wherever they want But, at the same time, if we want to develop tourism on a commercial pattern, there should be sufficient flow of tourists so that the respective areas can get the benefit Now that is not available to us simply because so many restrictions are imposed in these areas. In

order to attract tourists, certain facilities should be provided in the north eastern region, including Darjeeling. There are many problems in regard to the State and Centre relations and many of the Hon. Ministers have spoken on this subject. But here I would like to state that in many of the States which are even ruled by the Congress (I) Government, there the Chief Ministers are taking the law into their hands. Only a few days ago the Sikkim Chief Minister locked the chambers of three or four Ministers of the State and he did not open them without the interference from Delhi.

In the State many atrocities are being committed by the Police. Such atrocities do not come to the knowledge of the Union Home Minister. Sir, Sikkim is a very distant State from Delhi, apart from being a hilly area. A man who killed at Rhinock. Jarthang is one of the commercial townships in the State. The Chief Minister himself went down to the Police Station and ordered the CRPF to commit atrocities there. I would request the Hon. Home Minister to see that such things do not recur. Of course, law and order is a State subject, but the Chief Minister should not be allowed to take the law to serve his own interests ignoring the interests of the people general.

Sir, last time when most parts of the Sikkim States were flooded and there were landslides, the Central Government was very generous in giving relief funds. But I am very sorry to say that those funds are not reaching the poor people for whom they were means. Under the circumstances, I would request the Hon. Home Minister to see that whever Central funds are given to the State, they reach the poor people there. Sir, even while the Centre has given sufficient funds for the Plan this time, still, according to my knowledge, they have not reached the poor people. My State is a small one and its problems are also small. But I would request the Home Minister to see that he takes special attention to see that whatever funds are allotted to the State they reach the poor people.

श्री मंगल राम प्रेमी (बिजनौर) : सभापति जी दो रोज से अनुसूचित जाति और अनुसूचित जनजाति विभाग की मांगों पर बहस चल रही है। समय की सीमा को ध्यान में रखते हुए मैं संक्षेप में अपनी बात कहना चाहता हूं।

हर मुद्दे पर यहां बहस हुई, बातें निकल कर आई, लेकिन इस सदन के किसी भी सदस्य ने सफाई कर्मचारियों के बारे में एक शब्द भी नहीं कहा। भारतवर्ष का सफाई कर्मचारी कितनी दुर्दशा की जिन्दगी गुजर कर रहा है। उसकी कितनी बुरी हालत है, इसको शायद गृह मन्त्री जी भी समझते होंगे। उनको मालूम होगा कि 1959-60 में जब मलकानी कमीशन बना था, उस समय श्री कन्हैया लाल बाल्मीकि ही इस सदन के सदस्य थे। उसकी रिपोर्ट पेश हुई और रिपोर्ट के अन्दर जो कुछ भी सुविधायें देने की बात तय हुई थी, उनको न देकर उसका उल्टा सलूक हुआ। नगर पालिकाओं में सफाई कर्मचारियों की बहुत बुरी हालत है। मैं महानगर पालिकाओं की बात नहीं करना चाहता हूं। छोटी-छोटी नगर पालिकाओं, टाउन एरिया, नोटिफाईड एरिया, में सफाई कर्मचारियों को नौ-नौ महीने तक तनख्वाह नहीं मिल पाती है। यहां तक होता है, अगर डी० एम० या कलक्टर से शिकायत की जाती तो वे कहते हैं कि तुम हम पर निर्भर नहीं हो। यदि वे उन पर निर्भर नहीं हैं तो सरकार उन के लिये कोई इन्तजाम करे।

हिन्दुस्तान में सफाई कर्मचारी तीन वर्गों में बंटा हुआ है— एक तो वह जो सरकारी कर्मचारी हैं। जैसे दिल्ली या बड़े-बड़े नगरों में जो सफाई कर्मचारी का काम करता है उस को कुछ सुविधायें मिलती हैं, हो सकता है उस को क्वार्टर मिलता हो या उस से समय की पाबन्दी के लिहाज से काम लिया जाता हो। लेकिन आप जरा गांवों में जाकर इन की हालत को देखिये— वहां उन की हालत बहुत खराब है। 6 महिने में एक घड़ी अनाज और हफ्ते की एक रोटी मिलती है। लेकिन उस से काम कितना लिया जाता है, गांव की सारी गन्दगी को ढोता है, लोग उस को घृणा की दृष्टि से

देखते हैं, अपने साथ बैठाने को तैयार नहीं हैं, उसका छूआ लेने को तैयार नहीं हैं, । इस में उस का कुसूर क्या है ? सिर्फ इतना कुसूर है कि वह अपनी जिन्दगी को गन्दगी में धकेल रहा है और दूसरों को उनकी जिन्दगी को साफ करने का मौका देता है। गृह मन्त्रालय की अनुदान की मांगों में उस गरीब का कोई जिक्र नहीं है, उन की हालत को सुधारने का कोई जिक्र नहीं है। इस लिये मैं माग करता हूं कि फिर से एक कमीशन बनाया जाय और उस के जरिये उन की हालत की रिपोर्ट मंगाई जाय।

सभापति जी, पिछले दिनों मुझे सीरिया जाने का मौका मिला था। वहां जा कर मैंने कोशिश की कि मैं किसी सफाई कर्मचारी से मिलूं और वहां की हालत के बारे में पता लगाऊं। लेकिन 6 दिन वहां रहने के बाद भी मुझे किसी सफाई कर्मचारी से मिलने का मौका नहीं मिला। जितनी सफाई मैंने उन मुल्कों में देखी, हिन्दुस्तान में शायद उतनी सफाई नहीं मिल सकती। इस की वजह यह है कि 1947 में जिस वक्त हिन्दुस्तान आजाद हुआ उस वक्त हमारे देश की आबादी सिर्फ 38 करोड़ थी और उस वक्त जो सफाई कर्मचारी रखे गये थे, मेरा मतलब है—नगर पालिकाओं और टाऊन एरिया कमेटीज में जो सफाई कर्मचारी रखे गये थे, वही कर्मचारी आज भी काम कर रहे हैं जब कि आबादी दुगनी होने जा रही है। दुख इस बात का है कि यहां इतने साथी बैठे हैं, क्या कोई ऐसा है जो उनकी सेवाओं से लाभ न उठाता हो, लेकिन आज तक किसी ने उन की आवाज यहां नहीं उठाई, किसी ने उनकी मदद करने की कोशिश नहीं की।

मैं कह रहा था— जब सीरीया में मुझे कोई सफाई कर्मचारी नहीं मिला, तो एक दिन हमारी एम्बेसी की तरफ से हमें खाने का निमन्त्रण दिया गया। जब हम लौट रहे थे— रात १२ बजे के बाद जब हम को हमारे गेस्ट हाउस पहुंचाया जा रहा था, तो हमने रास्ते में देखा कि सड़कों पर एक ट्रक खड़ा था जिस में पानी भरा था और उस ट्रक के पीछे दो सफाई कर्मचारी थे। वह ट्रक पानी छोड़ रहा था और वे उस को नालियों में बहा कर सफाई कर रहे थे। इस तरह से वहां सफाई हो रही थी और सुबह वे सड़कें साफ सुथरी दिखाई देती थी। उन लोगों से किसी को कोई परहेज नहीं था, कोई भेदभाव नहीं था, कोई उन को घृणा की दृष्टि से नहीं देखता था। जब से हिन्दुस्तान आजाद हुआ, तभी से वे लोग उसी काम को करते चले आ रहे हैं, आबादी बढ़ती जा रही है, उन पर गधे की तरह से काम लादा जा रहा है। कोई उनकी सुनवाई नहीं है। अधिकारी कहता है या तो काम करो, वरना तुमको सस्पेण्ड कर दिया जायगा, तुम्हारी नौकरी छीन ली जायगी। इस तरह से उसको दबाया हुआ है, कुचला हुआ है, कितने घण्टे वह काम करता है कोई देखने वाला नहीं है। मलकानी रिपोर्ट में कहा गया था कि सिर पर मैला नहीं ढोया जायगा, उनको हाथ से ठेलने वाली गाड़ी दी जायगी। मैं मन्त्री जी से पूछना चाहता हूं—क्या उन को कहीं भी ऐसी गाड़ी दी गई है ? मैं उत्तर प्रदेश के बारे में कह सकता हूं—मैला ढोने की गाड़ी किसी भी कर्मचारी को नहीं दी गई है, वे आज भी सिर पर ही मैला ढोते हैं और इतना ज्यादा काम है जो उन से हो नहीं पा रहा है।

वजह यह है कि जहां 38 और 40 करोड़ की आबादी में जितने आदमी काम करते थे, वहां आज 70-80 करोड़ की आबादी के लिए भी उतने ही आदमी काम कर रहे हैं और जितने आदमी रिटायर हो गये या हटा दिये गये, उन की जगह पर दूसरे आदमी नहीं रखे जाते हैं। अगर डी० एम० से कहते हैं या नगरपालिका के किसी अधिकारी से कहते हैं, कि इन जगहों को पूरा कीजिए, तो यह कह दिया जाता हैं और हम आत्मनिर्भर नहीं हैं और हम उन्हें रख नहीं सकते हैं। सफाई कर्मचारी इतना वजन अपने ऊपर सह रहे हैं और अगर आपने इसका इन्तजाम नहीं किया, तो सफाई कर्मचारी भी उसी हालत में पहुंच सकते हैं जैसे कि और

जगह आंदोलन होते हैं और जैसा कि पंजाब में हो रहा है। अगर वे अपना आंदोलन शुरू कर देंगे, तो फिर सरकार को घुटने टेकने पड़ेंगे और मजबूर होकर सरकार को उनकी बात को सुनना पड़ेगा। इसलिए मेरा कहना यह है कि समय रहते, आप उनकी कठिनाइयों की तरफ ध्यान दीजिये और जिन मुसीबतों का उन को सामना करना पड़ रहा है, उनको दूर कीजिए।

आज उन की हालत इतनी खराब है कि उनको दबा कर गांवों में काम लिया जाता है। एक गांव के अन्दर एक झौपड़ी उसकी होती है और सिर्फ एक कर्मचारी से ताकत के जोर पर काम लिया जाता है और उसको कोई साधन मुहय्या नहीं कराया जाता है। हफ्ते में एक रोटी और एक घड़ी अनाज 6 महीने के अन्दर उसको दिया जाता है और उससे वह अपनी जीविका चलाता है। हमारे गृह मंत्री जी सामने बैठे हुए हैं, उनसे मैं निवेदन करना चाहता हूं कि इसके लिए दोबारा एक कमीशन बनाया जाए और इस बात का सर्वे कराया जाए कि वह किस तरह से काम करता है। उसको कोई तन्ख्वाह नहीं मिलती है और किस तरह से वह अपना पेट पालता है और किस मुसीबत से अपने बच्चों को पालता है, इसका सर्वे मंत्री जी कराएं। मैं यह भी कहना चाहता हूं कि सफाई विभाग के माध्यम से उसको तन्ख्वाह दिलवाई जाए और उसको सरकारी कर्मचारी घोषित किया जाए। उस के साथ अच्छा सुलूक नहीं किया जाता है और कलक्टर भी उसको सुविधा देने की बात सुनने को तैयार नहीं है लेकिन नगरपालिका का जो एक छोटा सा कर्मचारी होता है, उसके ऊपर जो सुपरिन्टेंडेंट होता है, जोकि उसकी सफाई के कार्य को देखता है, वह उससे कहता है कि काम ठीक से करो वरना सस्पेंड कर दिया जायेगा और नौकरी से हटा दिया जाएगा। मजबूर होकर उसको बहुत अधिक काम करना पड़ता है।

जैसा कि मैंने पहले भी कहा है। मलकानी कमेटी की जो रिपोर्ट है, उस में यह कहा गया है कि उसको हाथ धोने के लिए साबुन मिलना चाहिए और तोलिया मिलना चाहिए। साबुन और तोलिये की बात तो अलग रही, उसको ठंडी और गर्म वर्दी नहीं दी जाती है और यही नहीं होता है बल्कि उसको सफाई करने का सामान भी नहीं दिया जाता है और उसके लिए उसको अपने पास से पैसा खर्च करना पड़ता है। ऐसी हालत में आज हिन्दुस्तान के सफाई कर्मचारी गुजर रहे हैं। इसलिए मेरा कहना यह है कि उनकी हालत को देखने के लिए एक कमीशन बनाया जाये और मैं स्पष्ट शब्दों में यह कह देना चाहता हूं कि अब उनका गला घुटने लगा है और ऐसी स्थिति में यदि वे हड़ताल पर चले जाते हैं और अपनी मांगें मनवाने के लिये आंदोलन करते हैं, तो फिर आप को बड़ी परेशानी का सामना करना पड़ेगा और सफाई की व्यवस्था बहुत खराब हो जायेगी और फिर आप की कहना पड़ेगा कि हम आप की बातें मानते हैं। इसलिए मैं सिर्फ इतना ही कहना चाहता हूं कि गांवों के अन्दर जो उनसे दबाव डाल कर काम लिया जाता है, वह न लिया जाए और ब्लाक के स्तर पर और जिले के स्तर पर उनको नौकरी दी जाये।

एक बात और कहना चाहता हूं। उत्तर प्रदेश में ब्लाक के अन्दर जो सफाई कर्मचारी रखा है, उसको डबल नौकरी दी जाती है यानी उससे डबल काम लिया जाता है। सुबह को वह सफाई का काम करता है और रात को वह चौकीदार का काम करता है। अगर गन्दगी रहती है, तो उसको सस्पेंड करने की धमकी दी जाती है। इसलिए उसको मजबूरन दोनों काम करने पड़ते हैं। मैं माननीय गृह मंत्री जी से कहना चाहता हूं कि उससे एक ही काम लिया जाना चाहिये ताकि वह रात को आराम के साथ अपने बच्चों के साथ सो सके। अभी ऐसा नहीं हो रहा है।

एक बात मैं अपने जनपद के बारे में कहना चाहता हूं। हमारे यहां होली मिलन 22 तारीख को हुआ। एक मौलाना थे। उन्होंने उसमें

शिरकत की लेकिन वहां पर एक गुंडे ने उन पर कातिलाना हमला किया और 22 तारीख से आज तक उसको गिरफ्तार नहीं किया जा सका है।

माननीय गृह मंत्री जी, पुलिस कारनामें में आपसे कह देना चाहता हूं। हम देहात और गांव के रहने वाले आदमी हैं। देहात और गांव में छोटे-छोटे तबके के जो लोग रहते हैं उनमें आपकी पुलिस ने एक आतंक मचा रखा है। अगर आपने अपनी पुलिस में वक्त रहते सुधार नहीं किया तो पंजाब में जो स्थिति है, वैसी स्थिति न हो जाए, इसका मुझे डर है।

मैं आपको एक थानेदार के बारे में बता देना चाहता हूं। मैं उस थानेदार के बारे में, बिना उसका नाम लिये बताना चाहता हूं। वह थानेदार जनपद बिजनौर, के बदापुर थाने का है। वैसे तो आपके सामने बहुत से इतिहास आये हैं, मैं भी आपकी आंख खोलने वाला एक इतिहास आपके सामने रखता हूं। उस थाने का एक शेड्युल्ड कास्ट्स का सिपाही है जिसका उसने तबादला कराया। उस सिपाही की औरत अच्छी थी। जब सिपाही का तबादला हो गया तो वह थानेदार रात को उसके घर पहुंच गया। वह सिपाही डी० एस० पी० और एस० पी० के सामने जा कर खड़ा हो गया और सारी बातें उन्हें बताई। उसके बारे में मैंने आंदोलन किया, मैंने वहां स्पीच कीं, सबने ही इस काम को बुरा कहा लेकिन आज तक उस थानेदार की वहां से बदली नहीं हुई, वह वहीं का वहीं है।

यह आपकी कमी नहीं है, यह आपकी सरकार की कमी नहीं है। यह तो कमी आपकी पुलिस की है। हम शेड्युल्ड कास्ट्स के एम० पीज० यहां बैठे हुये एक-दूसरे पर कटाक्ष करते हैं और मजा लेते हैं। वे हम पर कटाक्ष करते हैं, हम उन पर कटाक्ष करते हैं। मैं आपसे कहना चाहता हूं कि हरिजनों की भी बहुत बुलन्द आवाज है, वे भी बहुत बड़ी तादाद में हैं। अगर वे भी उठ खड़े हुये तो आपको दबाना मुश्किल होगा। उस थानेदार का अब तक कुछ भी नहीं किया जा सका है जिसने कि तीन बलात्कार किये हैं। वह वहां से हटाया तक नहीं जा सका है। ऐसे न जाने कितने मामले होंगे। कल सूरजभान जी कह रहे थे कि एस० पी० ने मुझे धक्का दे दिया, मैं उनके पास एक मामला लेकर गया था। आजके अखबार में निकला है कि एक विधायक अध्यक्ष की कुर्सी के पास जाकर रोने लगा और कहने लगा कि मेरी जान बचाइये। अगर आजकल एक विधायक का यह हाल हो तो छोटे तबके के लोगों का क्या हाल होगा। इसलिए मैं आपसे कहता हूं कि आप अपनी पुलिस को सुधारिये। यह बात मैं विरोध पक्ष में होने के नाते से आपसे नहीं कह रहा हूं, यह बात मैं ईमानदारी के साथ आपसे कह रहा हूं। इस वक्त आपकी पुलिस बेनकाब है। पंजाब में स्थिति बुरी है। वहां की पुलिस कुछ नहीं कर रही है क्योंकि वह अपना पेट भरने में लगी हुई है।

हरिजनों के कोटे के बारे में बहुत कहा जाता है कि उन्हें 18% मिलना चाहिए। मैं आपको मुरादाबाद के बारे में बताना चाहता हूं। मुरादाबाद में तीन सड़क के ट्रांस्पोर्ट परमिट दिये गये। उनमें से एक परमिट सुरक्षित होना चाहिए था। लेकिन एक भी परमिट किसी हरिजन को नहीं मिला। हरिजनों की 50 एप्लीकेशंस आई हुई थीं। उनमें से किसी को भी परमिट नहीं मिला, सब दूसरे लोगों को चले गये। यह सब भ्रष्टाचार और पैसा कमाने का काम बन गया है। आप इसको दिखवाइये। आप इन सब बातों का जल्दी सर्वे करवाइये। यह मत आप समझिये कि विरोधी दल के लोग आपके सामने डंडा लेकर खड़े हैं। इससे आपकी भूख भी मिटेगी। आपकी भूख तभी मिटेगी जब आप गरीब की मदद करेंगे। जितना ज्यादा आप गरीब और किसान को बचायेंगे उतनी ज्यादा आपकी मदद हो सकेगी।

अन्त में मैं आपसे कहना चाहता हूं कि आप अलग से एक हरिजन मंत्रालय कायम करें। डा० अम्बेडकर का चित्र आप सेंट्रल हाल में लगायें ताकि उससे हरिजनों को बल मिले।

हरिजनों के त्यौहारों जैसे बाल्मीकि जयन्ती, डा० अम्बेडकर जयन्ती आदि को राष्ट्रीय छुट्टी घोषित करें।

मेरे पास अधिक समय नहीं है, नहीं तो मैं आपको बहुत कुछ बता सकता।

श्रीमती विद्या चेन्नुपति (विजयवाड़ा) : सभापति महोदय, मुझे जो समय दिया गया है, उसके लिए मैं आपको धन्यवाद देना चाहती हूं। आज देश में मुझे ऐसा लगता है कि शेड्यूल कास्ट-शेड्यूल ट्राइब्स के साथ महिलाएं भी बैकवर्ड हो गई हैं। क्योंकि हम सोशल इक्वेलिटी चाहते हैं और सरकार की तरफ से दिया भी जाता है, लेकिन हम तक वह लाभ पहुंच नहीं पाता। मैं सबसे पहले फ्रीडम फाइटर्स की बात कहना चाहती थी लेकिन माननीय वेंकटसुब्बय्या जी ने अनाउन्स कर दिया है कि अब फ्रीडम फाइटर्स की पत्नियों को बिना एप्लीकेशन दिए ही पेंशन मिल जाएगी। पहली एप्लीकेशन देनी पड़ती थी और उस वक्त पढ़ने का भी इतना इन्तजाम नहीं था। इसलिए उन महिलाओं को दफ्तरों में घूमने में भी दिक्कत होती थी। अब अनाउन्स किया गया है उसके लिए मैं मंत्री महोदय को फ्रीडम फाइटर्स की तरफ से, महिलाओं की तरफ से और अपने भाइयों की तरफ से धन्यवाद देना चाहती हूं। फ्रीडम फाइटर्स की वजह से ही आज देश आजाद हुआ है और हम यहां पर खड़े हुए हैं।

आज जो अत्याचार हो रहे हैं, हरिजनों पर और महिलाओं पर, ये क्यों हो रहे हैं। समाज को क्यों नहीं हम बदल सकते हैं। एक तरफ कानून हमारी मदद करना चाहता है लेकिन समाज में परिवर्तन नहीं आया है। जब तक समाज में परिवर्तन नहीं आएगा तब तक ये अपराध बंद नहीं हो सकते। गांधी जी, अंबेडकर, नेहरू और इन्दिरा जी, सबने कोशिश की है, लेकिन अत्याचार बराबर हो रहे हैं। मैंने डाटा कलेक्ट किया है। 1954-55 में अत्याचारों की संख्या 249 है और 64-65 में 949 और 1974-75 में यह बढ़कर 1326 हो गई है। ये निरन्तर बढ़ते ही जा रहे हैं। 1981 में ये बढ़कर 14308 हो गए हैं। ये क्यों हो रहे हैं। इसमें महिलाएं भी हैं और हरिजन भी हैं। आज ये अत्याचार क्यों बढ़ रहे हैं यह हमारे सामने प्रश्नवाचक चिह्न है। इसको कैसे हल किया जाएगा। सरकार कानून बनाती है और एग्जीक्यूटिव उसको लागू करने की कोशिश भी करते हैं। लोगों के दिलों में परिवर्तन करना है उसके लिए वालेन्टरी एफर्ट्स की जरूरत है। जब हरिजनों पर एट्रोसिटीज होती हैं तो एस० पी० या कलेक्टर ठीक प्रकार से जांच नहीं कर पाते। इसलिए, जैसे-गांधी जी की हरिजन सेवक संघ, संस्था थी, उसके द्वारा उन लोगों को मदद मिल सकती है। हिन्दुओं और हरिजनों में क्लास काफ्लिक्ट नहीं लाना चाहिए। सब इन्सान हैं इसलिए इन्सानियत को बढ़ावा देना चाहिए। यह तभी हो सकता है जब वालेन्टरी आरगेनाइजेशन्स क्लास काफ्लिक्ट न आने दें। हरिजन अपने आपको सोशली बैकवर्ड मानते हैं क्योंकि उनमें सोशल एजुकेशन की कमी है। मैं कहना चाहती हूं कि सोशल एजुकेशन की फैसिलिटी उनको मिलनी चाहिए।

कम्युनिटी सेन्टर्स और स्कूल्स को टी० वी० सेट्स खरीदने के लिए पचास परसेन्ट सबसिडी सेन्टर की तरफ से और पचास परसेन्ट ग्राम पंचायत की तरफ से दी जानी चाहिए। टी० वी० पर सेन्टर और स्टेट के जो टैक्स लगते हैं, वे भी कम होने चाहिए। टी० वी० देखने से हरिजन तथा आदिवासियों को ज्यादा शिक्षा प्राप्त होती है। इससे उनको पता लग सकता है कि उनके लिये कौन-कौन से वैलफेयर प्रोग्राम चल रहे हैं। टी० वी० के जरिये कुछ सोशल एजुकेशन दी जानी चाहिये जिससे वे सैल्फ डिफेन्स कर सकें। वे लोग अनपढ़ होते हैं इस लिये अखबार तो पढ़ नहीं सकते। टी० वी० और रेडियो के जरिये ही उनमें यह भावना आ सकती है कि हम भी सबके साथ हैं। उनके बच्चों के लिये आश्रम स्कूलों की व्यवस्था भी होनी चाहिए। सेन्टर की ओर से यह काम हो सकता है। सोशल वैलफेयर एक्टिविटीज हरि-

जनों और आदिवासियों की होम मिनिस्ट्री के अन्तर्गत आती हैं। होम मिनिस्ट्री को चाहिए कि वह आश्रम स्कूलों की संख्या को बहुत ज्यादा बढ़ाए। उनके बच्चों को सोशल एजुकेशन दी जानी चाहिए। उन में मिलने जुलने की आदत डाली जानी चाहिए, उनका एनविरमेंट जो है, उसको सुधारा जाना चाहिए। मिल जुल कर रहने की आदत आश्रम स्कूलों में पड़ती है। वहां पढ़ाई भी अच्छी होती है। ऐसा आपने किया तो उनका सोशल स्टैंडर्ड बढ़ेगा।

मैंने विभिन्न प्रान्तों में देखा है कि हरिजनों के जो घर बनते हैं वे अलग से बनते हैं। ऐसा मालूम देता है कि वह पक्का स्लम एरिया जैसा होता है। इसका मुझे बहुत अफसोस है। मिक्स्ड गांव होने चाहिए। पापुलेशन मिक्स्ड होनी चाहिये। इससे उनका जो एनविरमेंट है वह चेंज होगा। आजकल शैड्यूल्ड कास्ट एरिया और शैड्यूल्ड ट्राइब्ज एरिया के नाम से ये पुकारे जाते हैं। इससे उनमें परिवर्तन नहीं आता हैं। जहां भी आप उनको जमीन दें, मिक्स्ड कालोनीज में दें। जहां भी सरकार उनको जमीन दे इस बात का ध्यान रखे कि वहां की पापुलेशन मिक्स्ड हो। आपको राज्य सरकारों को इसके बारे में डायरेक्शन देने चाहिए। इससे मानव मानव में जो भेद है वह कम होगा, आपस में मेलजोल बढ़ेगा।

पौलिटिकल सफरर्ज की तरफ आप ध्यान दे रहे हैं इसके लिये आपको मैं धन्यवाद देती हूं। लेकिन मैं चाहती हूं कि उनकी फैसिलिटीज की तरफ आपको ज्यादा ध्यान देना चाहिये। उनके वास्ते आपको हास्पिटल फैसिलिटीज रेल फैसिलिटीज आदि उपलब्ध करनी चाहिये। पौलिटिकल सफरर्ज की वजह से ही हम आज यहां बैठे हुए हैं और यह पार्लियामेंट है। जितनी भी इस तरह की फैसिलिटीज आप उनको दे सकते हैं, आपको देनी चाहिये।

महिलाओं पर जो अत्याचार हो रहे हैं उन की तरफ आपका विशेष ध्यान जाना चाहिए। क्यों ये अत्याचार हो रहे हैं, इसको आपको देखना चाहिये और इसकी जड़ में जाना चाहिए। कारण इसका यह है कि हमारे भाई हम को सोशल इक्वैलिटी नहीं देते हैं। हम को बराबर का दर्जा नहीं देते हैं। यह जिम्मेदारी भाइयों के ऊपर है। संसद सदस्य जो हमारे भाई हैं उनके ऊपर भी इसकी बहुत ज्यादा जिम्मेदारी आती है और उनको चाहिये कि वे देखें कि महिलाओं पर अत्याचार न होने पाए। आजकल इकोनोमिक इक्वैलिटी नहीं है। जो जाब करती हैं, जो कमाती हैं वे महिलायें तो स्वतंत्र हैं लेकिन जो काम नहीं करती हैं, जिन के पास पैसा नहीं है उनको पति के ऊपर ही डिपेंड करना पड़ता है। मेरा सुझाव है कि प्रापर्टी के ऊपर हिन्दुस्तान की सब महिलाओं को इक्वल राइट दिया जाना चाहिए, सारे देश की महिलाओं को इक्वल राइट टू प्रापर्टी होना चाहिये और एक ही तरह का कानून इसके बारे में बनना चाहिये। जब महिलाएं अपने पांवों पर खड़ी हो जायेंगी तो डाउरी डैथ्स भी कम हो जायेंगी और डाउरी प्राब्लम भी काफी हद तक साल्व हो जाएगा।

जो महिलायें काम करती हैं जाब्ज करती है उनको फैसिलिटीज देने की तरफ आपका ज्यादा ध्यान जाना चाहिये, उनको आपको ज्यादा फैसिलिटीज देनी चाहिये। उनके वास्ते अच्छी सुविधायें उपलब्ध होगी तो वे सैल्फ सफिशेंट बन सकती हैं। उनको आप इक्वल एजुकेशन तो दे रहे हैं और उसके लिए मैं आपको धन्यवाद देती हूं। लेकिन जाब फैसिलिटीज भी आप उनके वास्ते प्रोवाइड करें। ऐसा आपने किया तो और भी ज्यादा आप धन्यवाद के पात्र होंगे। होम मिनिस्ट्री से ही आप यह कर सकते हैं। सोशल वैलफेयर में तो बहुत कम पैसा उनके लिए फाइनेंस वाले देते हैं। इस वास्ते होम मिनिस्ट्री में इस काम को किया जाना चाहिए।

वर्किंग विमेज के लिए कुछ मदद करने के लिए होम मिनिस्ट्री मैं चाहती हूं आगे बढ़े और हमारे हाथों को मजबूत बनाए, यही मेरा निवेदन है। इस बारे में आप अपने जवाब में कुछ न कुछ [illegible]उन्स अवश्य करें।

श्री पी० नामग्याल (लद्दाख) : सभापति जी, मैं होम मिनिस्ट्री की ग्रान्ट्स के सपोर्ट में बोलने के लिए खड़ा हुआ हूं। दो दिन से डिबेट चल रही है। मैं यह कहे बगैर नहीं रह सकता कि जहां तक ओवर आल ला एंड आर्डर सिचुएशन का इस देश में सवाल है लेटली उसमें कुछ इम्प्रूवमेंट नजर आ रहे हैं। सरकार ने जो पौलिसी इस सिलसिले में अपनायी है उसको जारी रखना चाहिए और कोशिश करनी चाहिए कि पंजाब की सिचुएशन का किस तरह से कोई हल निकाला जाय। चाहे असम हो, पंजाब हो जम्मू-कश्मीर हो या और कोई स्टेट हो जहां कहीं भी

16.51 hrs.

[MR. DEPUTY SPEAKER *in the Chair*]

सेसैशनिस्ट या और दूसरी तरह के ऐलीमेंट्स सर उठा रहे हैं, उनकी संख्या हमारे देश में बहुत थोड़ी है, लेकिन जो तार हिलाने वाले हैं वह बाहर से हिला रहे हैं और सरकार को इसकी तरफ तवज्जह देने की जरूरत है। मैंने डिफैंस मिनिस्ट्री की ग्रान्ट्स पर बोलते हुए थोड़ा इशारा किया था कि जो पंजाब में सिख ऐक्सट्रिमिस्ट्स हैं या जम्मू-कश्मीर में ante India elements हैं और कहा जाता है उनकी ट्रेनिंग ग्राउन्ड रावलपिंडी के नजदीक है और जनरल नियाजी के डायरेक्ट सुपरवीजन में उनको ट्रेनिंग दी जाती है, और वहीं से हमारा बोर्डर क्रोस कर के कभी जम्मू की तरफ से और कहीं डायरेक्टली पंजाब की तरफ से इनफिल्ट्रेशन होता है। हमारे मुल्क में गड़बड़ करने वाले भेजे जा रहे हैं और इसका सबूत उन चीजों से मिलता है जो हथियार उनसे पकड़े गये हैं। चाहे रिवाल्वर हो, पिस्तौल हो, स्टेन गन हो उन पर फौरेन मार्किंग्स मिली हैं जिससे साफ जाहिर है कि यह हाथ बाहर से है। तो सरकार को इस तरफ तवज्जह देने की जरूरत है।

पुलिस फोर्सेज में खास कर पंजाब और जम्मू-कश्मीर के बारे में यह कहा जाता है कि उसमें बहुत सारे ऐसे ऐलीमेंट्स घुस गये हैं जो ला एंड आर्डर को मेन्टेन करने के लिए ऐडमिनिस्ट्रेशन का साथ नहीं दे रहे हैं, और कई जगह यह भी कहा जाता है कि उनका हाथ है। इस में सरकार को गौर से देखना चाहिए और स्क्रीनिंग करने की जरूरत है। किस ढंग से करेंगे यह आप सोचें।

इसी ऐवान में सी० आर० पी० एफ० और बी० एस० एफ० की वर्किन्ग की तारीफ की गई तो उस पर भी मैं कहे बगैर नहीं रह सकता कि जहां भी उन्हें भेजा गया, चाहे असम हो, पंजाब हो या जम्मू-कश्मीर हो, वहां के लोगों ने यही कहा कि इनकी वर्किन्ग इम्पार्शियल तरीके की रही है। तो इसके लिये मैं इन फोर्सेज को मुबारकबाद देता हूं, और आपको चाहिये कि इनको ऐनकरेज कर। जो काम करने वाले पुलिस आफिसर्स हैं या जवान हैं, उनको आगे लाने के लिये बढ़ावा देने की जरूरत है। उन्हें इनाम देने चाहियें, मैडल देने चाहियें, तरक्की देनी चाहिये। इससे हमारी सिचुएशन को कंट्रोल करने में बहुत हद तक काम होगा।

जम्मू-काश्मीर का जिक्र किये बगैर मैं नहीं रह सकता। मुझे अफसोस है कि यहां बहुत से सीनियर मेम्बर श्री सोमनाथ चटर्जी, श्री रवीन्द्र वर्मा, श्री सौज, श्री चक्रवर्ती ने जम्मू-काश्मीर के कांटेक्स्ट में कहा कि जो डैमोक्रेटिकली इलैक्टेड गवर्नमैंट है, उसको फंक्शन करने देना चाहिये। मैं उनसे पूछना चाहता हूं कि पंजाब में जो कांग्रेस की गवर्नमैंट थी क्या वह डैमोक्रेटिकली elected रिप्रेजेन्टेटिव्ज नहीं थे? उस सरकार को इसीलिये डिजाल्व किया गया कि हालात कुछ इस तरह के पैदा हो गये थे जिससे जरूरत महसूस हुई कि हमारी अपनी पार्टी की हुकूमत होते हुए भी उसको डिजाल्व किया जाये। आज कोई ऐसी बात नहीं है।

आज जहां जम्मू-काश्मीर में सिसैशनिस्ट एलीमैंट सिर उठा रहे हैं, मैं आपको बताता हूं कि वहां हालात बहुत ही खतरनाक बनते जा रहे हैं। सौज साहब ने 1965 की बात कही है कि वहां उस समय कांग्रेस की सरकार थी तो इनफिल्ट्रेटर्स आ गये। आज वह कहते हैं कि यह

बात नहीं है। अगर यह बात नहीं है तो ठीक है, उन्हें मुबारक हो, लेकिन वह एक चीज भूल रहे हैं। 1965 में जब इनफिलट्रेटर्स जम्मू-काश्मीर में आये थे तो वहां के लोगों ने उनका साथ नहीं दिया था और वहां के मुसलमानों ने उन्हें पकड़कर हमारी सिक्योरिटी फोर्सज के हवाले किया था।

आज सिचुएशन अलग बनती जा रही है, इसलिये कि जो मौजूदा सरकार है इन Secessionist elements को खुली ढील दे रखी है। जो सिसेशनिस्ट एलीमैंट है, जिसमें महाजे आजादी, अवामी एक्शन कमेटी, जमाते इस्लामी, जमाते तुलवा हैं वहां खुले तौर से कहते हैं कि पाकिस्तान जिन्दाबाद और यह नारा लगाते हैं। पिछली दफा जम्मू-काश्मीर में इलैक्शन हुए तो उस वक्त क्या नारे दिये गये ? जो साहब आज हाउस में कह रहे थे और ताली बजा रहे थे, क्या उनको पता है कि वहां क्या किया गया था ? उन्होंने एक ऐसा नारा भी दिया कि—

"असि गच्छी पाकिस्तान, बट्टा बगैर बढन्यव सान" यह काश्मीरी जबान में है, इसका ट्रांस्लेशन यह है कि हम पाकिस्तान जायेंगे हिन्दुओं को छोड़कर और उनकी औरतों को लेकर हम जायेंगे। ऐसे नारे वहां पर लगाये गये और पाकिस्तान के नाम पर वहां इलैक्शन लड़ा गया और जीता गया। अभी भी आप ताली बजाते हैं और उन्हें डैमोक्रेटिकली इलैक्टेड रिप्रेजेन्टेटिव्ज बताते हो ? आपको पता होना चाहिये कि किस ढंग से वहां पर इलैक्शन लड़ा गया। इसका केस तो हाई कोर्ट में है, मैं उसकी डिटेल में नहीं जाना चाहता।

वहां पर बाकया ऐसा हुआ कि ग्रीन फ्लैग और रैड फ्लैग को जोड़ा गया। एक तरफ स्टार और किरेसन था और दूसरी तरफ नेशनल कान्फरेंस का जो अभी उन्होंने जिक्र किया कि रैड फ्लैग पर हल का निशान था वह जोड़ा गया। वहां अभी भी सरकार आफिसेसज पर यह डिस्प्लेड है और वह फ्लैग चढ़ाये गये हैं। इन हालात में वहां सिचुएशन ग्रो हो रही है।

इसलिये मैं कहना चाहता हूं कि 1965 की सिचुएशन अगर रिपीट हुई तो वहां पर सिक्योरिटी के लिये बहुत खतरनाक बन सकती है क्योंकि वहां इनटरनली कुछ ऐसे एलीमैंट्स हैं जिनको उन्हें मदद देने के लिये उठाया गया है, जो कि उस वक्त नहीं थे। इसलिये मैं सरकार से दरख्वास्त करूंगा कि वहां हालत बहुत खतरनाक बनते जा रहे हैं। वहां पर पुलिस के बारे में मैंने जिक्र किया कि 1983 में आर्म्ड पुलिस का 7वां बटालियन रेज किया गया, होम मिनिस्ट्री के पास रिपोर्ट होनी चाहिये।

17.00 hrs.

उसमें जितने भी लोग भर्ती किए गए, उनका कोई इन्टरव्यू नहीं लिया गया। नेशनल कांफरेंस के हर एक एम०एल०ए० से लिस्ट मांगी गई। इसी तरह एन्टी-इण्डिया पार्टीज और सिसेशनिस्ट पार्टीज से लिस्टें मांगी गईं। उन लिस्ट्स को लेकर उस बैटेलियन को रेज किया गया। आपने अलफतह का नाम सुना होगा। किसी जमाने में वह रेवोल्यूशनरी ग्रुप काश्मीर में मौजूद था। उसके लोग भी उस बेटेलियन में भर्ती किए गए। जो "पाकिस्तान जिन्दाबाद" बोलने वाले डाई-हार्ड, एन्टी-इण्डिया, सिसेशनिस्ट एलिमेंट्स हैं, वे सब उस बेटेलियन में भर्ती किए गए। इन हालात में मेरी समझ में नहीं आता कि हमारी सिक्युरिटी की क्या हालत होगी। सरकार को उस बेटेलियन की स्क्रीनिंग करने की जरूरत है।

मुझे खुशी है—जैसी कि इस रिपोर्ट में कहा गया है—कि गवर्नमेंट जम्मू-काश्मीर के फ्रीडम फाइटर्ज की तरफ तवज्जुह दे रही है। उनकी तवज्जुह देने की जरूरत है। फैक्ट यह है कि जो सही मानों में फ्रीडम फाइटर्ज हैं, उनके केसिज को कभी सैंटर के पास नहीं भेजा गया। इसके मुकाबले में जो प्लेबिसाइट फ्रंट के लोग थे, जो 1975 से पहले काश्मीर में प्लेबिसाइट के फेवर में और इण्डिया के खिलाफ शेख अब्दुल्ला के साथ आवाज उठा रहे थे और उनके साथ जेल

में गए, कश्मीर स्टेट के अपने बजट में से उनको पेन्शन देना शुरू कर दिया गया। जो जैनविन फ्रीडम फाइटर्ज हैं, आज तक उनके केसिज को यहां नहीं आने दिया गया।

PROF. SAIFUDDIN SOZ : Sir, he speaks the same thing while speaking on Defence or any other subject.

SHRI P. NAMGYAL (Ladakh) : When you spoke I said nothing. Please shut your mouth. Sir, when he spoke I did not utter a single word. So, I want protection of the Chair.

MR. DEPUTY SPEAKER : You address the Chair and not see towards Prof. Soz.

श्री पी० नामग्याल : सोज साहब ने सेन्टर स्टेट रिलेशन्ज के बारे में कहा। बार-बार इस ऐवान में सरकार की तरफ कहा जा चुका है कि सरकारिया कमीशन बनाया गया है और वह इस मामले को देख रहा है। अभी सरकारिया कमीशन ने काम करना शुरू नहीं किया, लेकिन सोज साहब ने कह दिया—मैं उन्हीं के वर्ड्ज को कोट करता हूं "People have no faith in Sarkaria Commission."

यह अफसोस की बात है कि अभी सरकारिया कमीशन ने काम करना शुरू नहीं किया और वह कहते हैं कि हमको उस पर फैथ नहीं है। एक तरफ वह कहते हैं कि सेंटर स्टेट रिलेशन्ज के सिलसिले में स्टेट्स की कुछ ग्रीवेंसिज हैं, लेकिन दूसरी तरफ जब उनको रिड्रेस करने के लिए एक कमीशन बनाया गया है, तो वह कहते हैं कि हमको उस पर फैथ नहीं है। यह गलत बात है।

वह कहते हैं कि जम्मू-काश्मीर में हमारे लिए कोई रेल -हेड नहीं है। अगर हर बात में झूठ बोला जाए, तो लोग उस पर यकीन करने वाले नहीं हैं। जम्मू तक रेलवे लाइन आलरेडी बनी हुई है और उसको ऊधमपुर तक एक्सटेंड किया जा रहा है। जम्मू वहां का विंटर कैपिटल है। वहां पर रेल हेड है। आई डू नाट नो व्हाट हि मीन्ज। (व्यवधान)

जब वहां पर लोगों की ग्रीवेंसिज को सुनने वाला कोई नहीं था, तो लोगों ने शोर मचाया, जल्से किए और जुलूस निकाले, जैसे कि हम यहां पर वोट क्लब में रोज देखते हैं कि कोई न कोई जल्सा या जुलूस होता है। लेकिन वे कहते हैं कि हम किसी को सिर नहीं उठाने देंगे। लोग रोटी, कपड़ा, तेल और सब्जी मांगते थे और वहां की सरकार कहते हैं कि उनको क्रश करो।

जो हालत है उसके अन्दर कांग्रेस (आई) के लोग राशन शाप पर जायें तो उनके लिए दरवाजा बन्द, कोआपरेटिव स्टोर पर जाय तो वहां भी उन के लिए दरवाजा बन्द, तो सिवाय स्ट्रीट्स पर शोर मचाने के और कहां जा सकते हैं। अब कहते हैं कि स्ट्रीट में भी शोर करने की इन को इजाजत नहीं देनी चहिए। यह कहां की डेमोक्रेसी है ? इसलिए मैं कहता हूं कि इस सिचुएशन को अगर वहां पर ज्यादा देर तक इसी तरह से चलने दिया गया तो हालत बहुत खराब हो जाएगी। मैं कहता हूं यह सरकार जो बनी है वहां पर **

इसको डिसमिस करना चाहिए। इसको कोई हक नहीं वहां रहने का। क्रिकेट मैच में क्या हुआ, मैं उस को रिपीट नहीं करना चाहता जो हमारे नेशनल फ्लैग की बेहुरमती की गई वह भी मैं दोहराना नहीं चाहता। मकबूल भट्ट को जब फांसी पर चढ़ाया गया तो जो इन के इलेक्शन पार्टनर थे, मौलवी फारूक की जो पार्टी है, उन्होने कहा कि हर जगह हड़ताल होनी चाहिए और फिर सारे काश्मीर वैली में हड़ताल की गई, पाकिस्तान जिन्दाबाद के नारे भी सुने गए। सोज साहब ने कहा, उन्होंने यूथ कांग्रेस (आइ) के एक लीडर का नाम लिया और कहा कि वह उसमें शामिल थे, यह सरासर गलत और बेबुनियाद बात है। कांग्रेस पार्टी नेशनल इंटीग्रिटी और कम्यूनल हारमनी के लिए सन् 1885 से ले कर फाइट करती रही है, आज भी कर रही है और आइन्दा भी करती

**Expunged as ordered by the Chair.

रहेगी। और इसीलिए ऐंटी सोशल और ऐंटी इंडिया जो एलीमेंट्स हैं, वह जहां जहां भी सिर उठाते हैं उन का हमें मुकाबिला करना चाहिए।

हमारे लद्दाख रीजन के लिए जो शेड्यूल्ड ट्राइब्स का मसला है उसके बारे में मैं अब कुछ कहना चाहूंगा।

SHRIMATI BIBHA GHOSH GOSWAMI (Nabadwip) : He made certain references to duly elected State Governments. It is dangerous. It should not go on record. It should be expunged.

MR. DEPUTY SPEAKER : It will go through the record.

श्री पी० नामग्याल : प्राइम मिनिस्टर इन्दिरा जी और सेठी साहब के हम बड़े मशकूर हैं कि उन्होंने हमारी जो डिमांड है उसको मान लिया है, और स्टेट गवर्नमेंट को भेज दिया आज से एक साल पहले जिस पर कांस्टीच्यूशन के आर्टिकल 335 और 342 के तहत उन को अप्लीकेशन आर्डर या कान्करेंस भेजनी है। उस के बगैर सेंट्रल गवर्नमेंट कोई एक्शन नहीं ले सकती है। पिछले अप्रैल में सेंट्रल गवर्नमेंट ने जम्मू ऐंड काश्मीर की सरकार को भेजा था लेकिन आज तक वहां की सरकार ने वह कान्करेंस नहीं भेजी है। मैं सेंट्रल गवर्नमेंट से कहूंगा कि अपने गुड आफिसेज को यूज करके स्टेट गवर्नमेंट से उसे मंगाए ताकि जो फैसीलिटीज शेड्यूल्ड ट्राइब्ज और दूसरे बीकर सेक्शन को मिलनी हैं और जो एलाटमेंट उन के लिए किया गया है, उसका फायदा हम को मिल सके। उनके लिए आपने जो बजट एलाटमेंट रखा है उसमें से हमको भी कुछ फायदा मिल सकेगा।

एक बात मैं आई टी.बी. पी. के सम्बन्ध में भी कहना चाहूंगा। आपने वहां पर जो इन्डो टिबेटन बार्डर पुलिस डेप्लाय कर रखी है वह बहुत अच्छा काम कर रही है लेकिन उसकी सिर्फ दस बटालियन्स ही हैं जो कि बहुत ही कम हैं। उनको बढ़ाने की सख्त जरूरत है और जो हिली एरियाज के लोग हैं उनको उसमें तरजीह दी जानी चाहिए। अभी तक भी तरजीह दी जा रही है जिसके लिए मैं मशकूर हूं लेकिन मैं यह अर्ज करूंगा कि लद्दाख से लेकर हिमाचल, गढ़वाल हिल्स, सिक्किम, दार्जिलिंग और अरुणाचल प्रदेश के लोगों को तरजीह देकर उसमें भर्ती किया जाना चाहिए ताकि वे वहां की सिच्युएशन को समझते हुए बार्डर्स की अच्छी तरह से हिफाजत कर सकें।

आज से करीब दो साल पहले मुझे अण्डमान निकोबार जाने का मौका हासिल हुआ था। अण्डमान निकोबार की बैकवर्डनैस को मद्दे नजर रखते हुए और वहां पर कम्युनिकेशन की डिफीकल्टीज को देखते हुए मेरा यह सजेशन है कि उनकी अपनी असेम्बली बनाई जानी चाहिए। असेम्बली बनने के बाद वे अपनी डेटु डे लोकल प्राब्लम्स को खुद ही साल्व कर सकेंगे। आज की हालत में वहां बहुत बड़ा कम्युनिकेशन गैप रहता है। महीने में सिर्फ दो बार फेरी सर्विस और हफ्ते में दो बार एयर सर्विस की सहूलियत है। इन प्राब्लम्स को हल करने के लिए उनकी अपनी असेम्बली होनी चाहिए।

आखिर में सिर्फ एक बात और कहकर अपनी तकरीर खत्म करूंगा। जम्मू कश्मीर स्टेट में जो आई. ए. एस. और आई. पी. एस. काडर के आफिसर्स एम्पलायड हैं, उनकी करेक्ट फिगर तो इस वक्त मेरे पास नहीं है लेकिन जम्मू कश्मीर की मौजूदा सरकार जो भी आई. ए. एस. और आई. पी. एस. के आनेस्ट और हार्ड-वर्किंग आफिसर्स हैं उनको बाहर निकाल रही है और उनकी जगह पर पोलिटिकल काडर के जो लोग हैं उनको के. ए. एस. के नाम पर सुपर टाइम स्केल देकर एडमिनिस्ट्रेशन में रख रही है ताकि उनके जरिए से वह मनमाने और नाजायज काम करवा सके। वह सरकार बात तो नेशनल इंटिगरेशन की करती है लेकिन वह बिल्कुल उसके दूसरी तरफ जा रही है। लहंदा केन्द्रीय सरकार को इस तरफ सोचने की और तवज्जह देने की जरूरत है।

इन चन्द शब्दों के साथ मैं आपका बहुत मशकूर हूं कि आपने मुझे बोलने का मौका दिया। होम मिनिस्ट्री की तरफ से यहां पर जो ग्रान्ट्स पेश हुई है उनको मैं सपोर्ट करता हूं।

شری پی۔ نام گیال (لداخ) : بھاپتی جی میں ہوم منسٹری کی گرانٹس کے سپورٹ میں بولنے کے لئے کھڑا ہوا ہوں۔ دو دن سے ڈیبٹ چل رہی ہے۔ میں یہ کہے بغیر نہیں رہ سکتا کہ جہاں تک اوور آل لا اینڈ آرڈر سچویشن کا اس دیش میں سوال ہے لیٹلی اس میں کچھ امپروومینٹ نظر آ رہے ہیں۔ سرکار نے جو پالیسی اس سلسلے میں اپنائی ہے اس کو جاری رکھنا چاہیئے اور کوشش کرنی چاہیئے کہ پنجاب کی سچویشن کا کس طرح سے کوئی حل نکالا جائے۔ چاہے آسام ہو پنجاب ہو جموں کشمیر ہو یا اور کوئی اسٹیٹ ہو جہاں کہیں بھی۔ سیسیشنسٹ یا اوور سی

17.51 hrs.

[MR. DEPUTY SPEAKER in the Chair]

طرح کے ایلیمنٹس سر اٹھا رہے ہیں۔ ان کی سنکھیا ہمارے دیش میں بہت تھوڑی ہے۔ لیکن جو تار ہلانے والے ہیں وہ باہر سے ہلا رہے ہیں اور سرکار کو اس کی طرف توجہ دینے کی ضرورت ہے۔ میں نے ڈیفنس منسٹری کی گرانٹس پر بولتے ہوئے تھوڑا اشارہ کیا تھا کہ جو پنجاب میں سکھ ایکسٹریمسٹس ہیں یا جموں کشمیر میں anti-India elements ہیں اور کہا جاتا ہے کہ ان کا ٹریننگ گراؤنڈ سرحد پار پاکستان کے نزدیک ہے اور جنرل نیازی کے ڈائریکٹ سپرویژن میں ان کو ٹریننگ دی جاتی ہے اور وہیں سے ہمارا بارڈر کراس کر کے کبھی جموں کی طرف سے اور کہیں ڈائریکٹلی پنجاب کی طرف سے انفلٹریشن ہوتا ہے۔ ہمارے ملک میں گڑبڑ کرنے والے بھیجے جا رہے ہیں اور اس کا ثبوت ان چیزوں سے ملتا ہے جو ہتھیار ان سے پکڑے گئے ہیں۔ چاہے ریوالور ہو پستول ہو اسٹین گن ہو ان پر فارین مارکنگس لی ہیں جس سے صاف ظاہر ہے کہ یہ ہاتھ باہر سے ہے۔ تو سرکار کو اس طرف توجہ دینے کی ضرورت ہے۔

پولیس فورسز میں خاص کر پنجاب اور جموں کشمیر کے بارے میں یہ کہا جاتا ہے کہ اس میں بہت سارے ایسے ایلیمنٹس گھس گئے ہیں جو لا اینڈ آرڈر کو مینٹین کرنے کے لئے ایڈمنسٹریشن کا ساتھ نہیں دے رہے ہیں۔ اور کئی جگہ یہ بھی کہا جاتا ہے کہ ان کا ہاتھ ہے۔ اس میں سرکار کو غور سے دیکھنا چاہیئے اور اسکریننگ کرنے کی ضرورت ہے کس ڈھنگ سے کریں گے یہ آپ سوچیں۔

اس ایوان میں سی۔ آر۔ پی۔ ایف۔ اور بی۔ ایس۔ ایف کی ورکنگ کی تعریف کی گئی تو اس پر بھی میں کہے بغیر نہیں رہ سکتا کہ جہاں بھی انہیں بھیجا گیا چاہے آسام ہو پنجاب ہو یا جموں کشمیر ہو، وہاں کے لوگوں نے یہی کہا کہ ان کی ورکنگ امپارشیئل طریقے کی رہی ہیں۔ تو اس کے لئے میں ان فورسز کو مبارک باد دیتا ہوں۔ اور آپ کو چاہیئے کہ ان کو انکریج کریں۔

جو کام کرنے والے پولیس آفیسرز ہیں یا جوان ہیں ان کو آگے لانے کے لئے بڑھاوا دینے کی ضرورت ہے۔ انہیں انعام دینے چاہئیں۔ میڈل دینے چاہئیں۔ ترقی دینی چاہیئے۔ اس سے ہماری سچویشن کو کنٹرول کرنے میں بہت حد تک مدد ملے گی۔

جموں کشمیر کا ذکر کئے بغیر میں نہیں رہ سکتا۔ مجھے افسوس ہے کہ یہاں بہت سے سینئر ممبر شری سومناتھ چٹرجی شری رویندر ورما شری ۔۔۔ شری چکرورتی نے جموں کشمیر کے کانفلیکٹ میں کہا کہ جو ڈیموکریٹیکلی الیکٹڈ گورنمنٹ ہے اس کو فنکشن کرنے دینا چاہیئے میں ان سے پوچھنا چاہتا ہوں کہ پنجاب میں جو کانگریس کی گورنمنٹ تھی کیا وہ ڈیموکریٹیکلی الیکٹڈ ریپریزینٹیٹیو نہیں تھے۔ اس سرکار کو اس لئے ڈزالو کیا گیا کہ حالات کچھ اس طرح کے پیدا ہو گئے تھے، جس سے ضرورت محسوس ہوئی کہ ہماری اپنی پارٹی کی حکومت ہوتے ہوئے بھی اس کو ڈزالو کیا جائے۔ آج کوئی ایسی بات نہیں ہے۔

آج جہاں جموں کشمیر میں سیسیشنسٹ ایلیمنٹ سر اٹھا رہے ہیں میں آپ کو بتاتا ہوں کہ وہاں حالات بہت ہی خطرناک بنتے جا رہے ہیں۔ سوز صاحب نے ۱۹۶۵ء کی بات کہی ہے کہ وہاں اس سمے کانگریس کی سرکار تھی تو ان فلٹریٹرس آ گئے۔ آج وہ کہتے ہیں کہ یہ بات نہیں ہے۔ اگر یہ بات نہیں ہے تو ٹھیک ہے انہیں یہ ایک ہو سکتا ہے وہ ایک پیر بھوں رہے ہیں۔ ۱۹۶۵ء میں جب انفلٹریٹرس جموں کشمیر میں آئے تھے تو وہاں کے لوگوں نے ان کا ساتھ نہیں دیا تھا۔ اور وہاں کے مسلمانوں نے انہیں پکڑ کر ہماری سیکورٹی فورسز کے حوالے کیا تھا۔

آج سچویشن بالکل الگ بنتی جا رہی ہے۔ اس لئے کہ جو موجودہ سرکار ہے ان Secessionist elements کو کھلی ڈھیل دے رکھی ہے جو سیسیشنسٹ ایلیمنٹ ہیں جس میں محاذ آزادی عوامی ایکشن کمیٹی جماعت اسلامی، جماعت طلباء ہیں وہ وہاں کھلے طور سے کہتے ہیں کہ

پاکستان زندہ باد اور وہ نعرہ لگاتے ہیں۔ پچھلی دفعہ جموں کشمیر میں الیکشن ہوئے تو اس وقت کیا نعرے دیئے گئے۔ جو صاحب آج ہاؤس میں کہہ رہے تھے اور تالی بجا رہے تھے۔ کیا ان کو پتہ ہے کہ وہاں کیا کیا گیا تھا۔ انہوں نے ایک ایسا نعرہ بھی دیا کہ۔

اسی کچھی پاکستان۔ بٹے بغیر بٹ نیتوسان۔

یہ کشمیری زبان میں ہے۔ اس کا ٹرانسلیشن یہ ہے کہ ہم پاکستان جائیں گے ہندوؤں کو چھوڑ کر اور ان کی صورتوں کو دیکھ کر ہم جائیں گے۔ ایسے نعرے وہاں پر لگائے گئے اور پاکستان کے نام پر وہاں الیکشن لڑا گیا اور اب بھی آپ تالی بجاتے ہیں اور انہیں ڈیموکریٹیکلی الیکٹڈ ریپریزینٹیٹو بتاتے ہو۔ آپ کو پتہ ہونا چاہیئے کہ کس ڈھنگ سے وہاں پر الیکشن لڑا گیا۔ اس کا کیس تو ہائی کورٹ میں ہے۔ میں اس کی ڈیٹیل میں نہیں جانا چاہتا؛

وہاں پر واقعہ ایسا ہوا کہ گرین فلیگ اور ریڈ فلیگ کو جوڑا گیا۔ ایک طرف اسٹار اور کریشن تھا اور دوسری طرف نیشنل کانفرینس کا جو ابھی انہوں نے ذکر کیا کہ ریڈ فلیگ پر ہل کا نشان تھا وہ جوڑا گیا۔ وہاں ابھی بھی سرکاری آفسر پر یہ ڈسپلیڈ ہے۔ اور وہ فلیگ چڑھائے گئے ہیں۔ ان حالات میں وہاں کمیشن گرو ہو رہی ہے۔

اس لئے میں کہنا چاہتا ہوں کہ ۱۹۶۵ء کی کمیشن اگر ریپیٹ ہوئی تو وہاں پر سکیورٹی کے لئے بہت خطرناک بن سکتی ہے کیونکہ وہاں انٹرنلی کچھ ایسی ایلی مینٹس ہیں جن کو انہیں مدد دینے کے لئے اٹھایا گیا ہے۔ جو کہ اس وقت نہیں تھے اس لئے میں سرکار سے درخواست کروں گا کہ وہاں حالات بہت خطرناک بنتے جا رہے ہیں۔ وہاں پر پولیس کے بارے میں میں نے ذکر کیا کہ ۱۹۸۳ء میں آرمڈ پولیس کا ساتواں بٹالین رینز کیا گیا۔ ہوم منسٹری کے پاس رپورٹ ہونی چاہیئے۔

اس میں جتنے بھی لوگ بھرتی کئے گئے ان کا کوئی انٹرویو نہیں لیا گیا۔ نیشنل کانفرینس کے ہر ایک ایم۔ ایل۔ اے۔ سے لسٹ مانگی گئی اس طرح اینٹی انڈیا پارٹیز اور سیسیشنسٹ پارٹیز سے لسٹیں مانگی گئیں۔ ان لسٹس کو لے کر اس بٹالین کو ریز کیا گیا۔ آپ نے الفتاح کا نام سنا ہوگا۔ کسی زمانے میں وہ ریوالیوشنری گروپ کشمیر میں موجود تھا۔ اس کے لوگ بھی اس بٹالین میں بھرتی کئے گئے جو "پاکستان زندہ باد" بولنے والے ڈائی ہارڈ اینٹی انڈیا سیسیشنسٹ ایلیمینٹس ہیں وہ سب اس بٹالین میں بھرتی کئے گئے۔ ان حالات میں میری سمجھ میں نہیں آتا کہ ہماری سیکیورٹی کی کیا حالت ہوگی۔ سرکار کو اس بٹالین کی اسکریننگ کرنے کی ضرورت ہے۔

مجھے خوشی ہے کہ جیسا اس رپورٹ میں کہا گیا ہے کہ گورنمنٹ جموں کشمیر کے فریڈم فائٹرز کی طرف توجہ دے رہی ہے۔ ان کی طرف توجہ دینے کی ضرورت ہے۔ فیکٹ یہ ہے کہ جو صحیح معنوں میں فریڈم فائٹرز ہیں ان کے کیسز کو کبھی سینٹر کے پاس نہیں بھیجا گیا۔ اس کے مقابلے میں جو پے بیسائٹ فرنٹ کے لوگ تھے جو ۱۹۷۵ء سے پہلے کشمیر میں پے بیسائٹ کے فیور میں اور انڈیا کے خلاف شیخ عبداللہ کے ساتھ آواز اٹھا رہے ہیں اور ان کے ساتھ جیل میں گئے کشمیر اسٹیٹ کے اپنے بجٹ میں سے ان کو پنشن دینا شروع کر دیا گیا۔ جو جینوئن فریڈم فائٹرز ہیں آج تک ان کے کیسز کو یہاں نہیں آنے دیا گیا۔

PROF. SAIFUDDIN SOZ : Sir, he speaks the same thing while speaking on Defence or any other subject.

SHRI P. NAMGYAL : When you spoke I said nothing. Please shut your mouth. Sir, when he spoke I did not utter a single word. So, I want protection of the Chair.

MR. DEPUTY SPEAKER : You address the Chair and not see towards Prof. Soz.

شری پی۔ نام گیال : سوز صاحب نے سینٹر اسٹیٹ ریلیشنز کے بارے میں کہا۔ بار بار اس ایوان میں سرکار کی طرف سے کہا جا چکا ہے کہ سرکاریا کمیشن بنایا گیا ہے اور وہ اس معاملے کو دیکھ رہا ہے۔ ابھی سرکاریا کمیشن نے کام کرنا شروع نہیں کیا لیکن سوز صاحب سے کہہ دیا۔ میں انہیں کے ورڈز کو کوٹ کرتا ہوں۔

"People have no faith in Sarkaria Commission."

یہ افسوس کی بات ہے کہ ابھی سرکاریا کمیشن نے کام کرنا شروع نہیں کیا اور وہ کہتے ہیں کہ ہم کو اس پر فیتھ نہیں ہے۔ ایک طرف وہ کہتے ہیں کہ سینٹر اسٹیٹ ریلیشنز کے سلسلے میں اسٹیٹس کی کچھ گریوینسز ہیں لیکن دوسری طرف جب ان کو ایڈریس کرنے کے لئے ایک کمیشن بنایا گیا ہے تو وہ کہتے ہیں کہ ہم کو اس پر فیتھ نہیں ہے۔ یہ غلط بات ہے۔

وہ کہتے ہیں کہ جموں کشمیر میں ہمارے لئے کوئی ریل ہیڈ نہیں ہے۔ اگر ہر بات میں جھوٹ بولا جائے تو لوگ اس پر یقین کرنے

والے نہیں ہیں۔ جموں تک ریلوے لائن اکریڈی بنی ہوئی ہے اور اس کو اودھم پور تک ایکسٹینڈ کیا جا رہا ہے۔ جموں وہاں کا ونٹر کیپیٹل ہے۔ وہاں پر ریل ہیڈ ہے۔ آئی ڈونٹ واٹ ہی مینز۔ . . . . . (انٹرپشنز) . . . .

جب وہاں پر لوگوں کی گریوینسز کو سننے والا کوئی نہیں تھا تو لوگوں نے شور مچایا جلسے کئے اور جلوس نکالے جیسے کہ ہم یہاں پر بوٹ کلب میں روز دیکھتے ہیں کہ کوئی نہ کوئی جلسہ یا جلوس ہوتا ہے۔ لیکن وہ کہتے ہیں ہم کسی کو سر نہیں اٹھانے دیں گے۔ لوگ مٹی کا تیل اور سبزی مانگتے تھے اور یہ وہاں کی سرکار ہیں کہ ان کو جو حالت ہے اس کے اندر کانگریس (آئی) کے لوگ راشن شاپ پر جائیں تو ان کے لئے دروازہ بند کو آپریٹو اسٹور پر جائیں تو وہاں بھی ان کے لئے دروازہ بند تو سوائے اسٹریٹس پر شور مچانے کے اور کہاں جا سکتے ہیں۔ اب کہتے ہیں کہ اسٹریٹ میں بھی شور کرنے کی ان کو اجازت نہیں دینی چاہیئے۔ یہ کہاں کی ڈیموکریسی ہے۔ اس لئے میں کہتا ہوں کہ اگر اس سچویشن کو وہاں پر زیادہ دیر تک اس طرح سے چلنے دیا گیا تو حالات بہت خراب ہو جائیں گے۔ میں کہتا ہوں یہ سرکار جو بنی ہے وہاں پر ** اس کو ڈسمس کرنا چاہیئے۔ اس کو کوئی حق نہیں ہے وہاں رہنے کا۔ کرکٹ میچ میں کیا ہوا۔ میں اس کو ریپیٹ نہیں کرنا چاہتا ہوں۔ ہمارے نیشنل فلیگ کی بے حرمتی کی گئی وہ بھی میں دہرانا نہیں چاہتا ہوں۔ مقبول بٹ کو جب پھانسی پر چڑھایا گیا تو جو ان کے الیکشن پارٹنر تھے، مولوی فاروق کی۔ جو پارٹی ہے انہوں نے کہا کہ ہر جگہ ہڑتال ہونی چاہیئے اور پھر سارے کشمیر ویلی میں ہڑتال کی گئی۔ پاکستان زندہ باد کے نعرے بھی سنے گئے۔ سوز صاحب نے کہا، انہوں نے یوتھ کانگریس (آئی) کے ایک لیڈر کا نام لیا اور کہا کہ وہ اس میں شامل تھے۔ یہ سراسر غلط اور بے بنیاد بات ہے۔ کانگریس پارٹی نیشنل انٹیگریشن انٹیگریٹی اور کمیونل ہارمنی کے لئے سنہ ۱۸۸۵ء سے کر فائٹ کرتی رہی ہے۔ آج بھی کر رہی ہے اور آئندہ بھی کرتی رہے گی اور اس لئے اینٹی سوشل اور اینٹی انڈیا جو ایلیمنٹس ہیں وہ جہاں جہاں بھی سر اٹھاتے ہیں ان کا ہمیں مقابلہ کرنا چاہیئے۔ ہمارے لداخ ریجن کے لئے۔ جو شیڈیولڈ ٹرائبز کا مسئلہ ہے اس کے بارے میں اب کچھ کہنا چاہوں گا۔

شری پی۔ نام گیال : پرائم منسٹر اندرا جی اور منتھی صاحب کے ہم بڑے مشکور ہیں کہ انہوں نے ہماری جو ڈمانڈ ہے اس کو مان لیا ہے۔ اور اسٹیٹ گورنمنٹ کو بھیج دیا ہے۔ آج سے ایک سال پہلے جس پر کانسٹیچیوشن کے آرٹیکل ۳۳۵ اور ۳۴۲ کے تحت ان کو اسپلیکیشن آرڈر دیا کا نکرنس بھیجنی ہے۔ اس کے بغیر سینٹرل گورنمنٹ کوئی ایکشن نہیں لے سکتی ہے۔ پچھلے اپریل میں سینٹرل گورنمنٹ نے جموں اینڈ کشمیر کی سرکار کو بھیجا تھا لیکن آج تک وہاں کی سرکار نے وہ کانکرنس نہیں بھیجی ہے۔ میں سینٹرل گورنمنٹ سے کہوں گا کہ اپنے گڈ آفیسز کو یوز کر کے اسٹیٹ گورنمنٹ سے اسے لگائے تاکہ جو فیسلیٹیز شیڈیولڈ ٹرائبز اور دوسرے دیکر سیکشن کو ملنی ہیں اور جو ایلاٹمینٹ ان کے لئے کیا گیا ہے اس کا فائدہ ہم کو مل سکے۔ ان کے لئے آپ نے جو بجٹ ایلاٹ مینٹ رکھا ہے اس میں سے ہم کو بھی کچھ فائدہ مل سکے گا۔

ایک بات میں آئی ٹی بی پی کے سنبندھ میں بھی کہنا چاہوں گا۔ آپ نے وہاں پر جو انڈو تبت بارڈر پولیس ڈیپلائے کر رکھی ہے وہ بہت اچھا کام کر رہی ہے لیکن اس کی صرف دس بٹالین ہی ہیں۔ جو کہ بہت کم ہیں۔ ان کو بڑھانے کی سخت ضرورت ہے اور جو بی ایز یاز کے لوگ ہیں ان کو اس میں ترجیح دی جانی چاہیئے۔ اب بھی ترجیح دی جا رہی ہے جس کے لئے میں مشکور ہوں لیکن میں یہ عرض کروں گا کہ لداخ سے لے کر ہماچل گڈھوال ہلس۔ سکم دارجیلنگ اور اروناچل پردیش کے لوگوں کو ترجیح دے کر اس میں بھرتی کیا جانا چاہیئے تاکہ وہ وہاں کی سچویشن کو سمجھتے ہوئے بارڈرس کی اچھی طرح سے حفاظت کر سکیں۔

آج سے قریب دو سال پہلے مجھے انڈمان نیکوبار جانے کا موقع حاصل ہوا تھا۔ انڈمن نیکوبار کی بیک ورڈ نیس کو مدنظر رکھتے ہوئے اور وہاں پر کمیونیکیشن کی ڈفیکلٹیز کو دیکھتے ہوئے

SHRIMATI BIBHA GHOSH GOSWAMI (Nabadwip) : He made certain references to duly elected State Governments. It is dangerous. It should not go on record. It should be expunged.

MR. DEPUTE SPEAKER : I will go through the record.

**Expunged as ordered by the Chair.

میرا ایک سجیشن ہے کہ ان کی اپنی اسمبلی بنائی جانی چاہیے۔ اسمبلی بننے کے بعد وہ اپنے ٹوڈے لوکل پرابلمس کو خود ہی سالو کر سکیں گے۔ آج کی حالت میں وہاں بہت بڑا کمیونیکیشن گیپ رہتا ہے۔ مہینے میں صرف دو بار فیری سروس اور ہفتے میں دو بار ایئر سروس کی سہولت ہے۔ ان پرابلمس کو حل کرنے کے لئے ان کی اپنی اسمبلی ہونی چاہیے۔

آخر میں صرف ایک بات اور کہہ کر اپنی تقریر ختم کروں گا۔ جموں کشمیر اسٹیٹ میں جو آئی اے ایس اور آئی پی ایس کاڈر کے آفیسرز ایپلائیڈ ہیں ان کی کریکٹ نیگر تو اس وقت میرے پاس نہیں ہے لیکن جموں کشمیر کی موجودہ سرکار جو بھی آئی اے ایس اور آئی پی ایس کے آفیسٹ اور ہارڈ ورکنگ آفیسرز ہیں ان کو باہر نکال رہی ہے اور ان کی جگہ پر پولیٹکل کاڈر کے جو لوگ ہیں ان کو کے اے ایس کے نام پر سو پرسنٹ ایکسٹیل دے کر ایڈمنسٹریشن میں رکھ رہی ہے تاکہ ان کے ذریعے سے وہ من مانے اور ناجائز کام کروا سکے۔ وہ سرکار بات تو نیشنل انٹیگریشن کی کرتی ہے لیکن وہ بالکل اس کے دوسری طرف جا رہی ہے۔ لہٰذا کیندر یہ سرکار کو اس طرف سوچنے کی اور توجہ دینے کی ضرورت ہے۔

ان چند شبدوں کے ساتھ میں آپ کا بہت مشکور ہوں کہ آپ نے مجھے بولنے کا موقع دیا۔ ہوم منسٹری کی طرف سے یہاں پر جو گرانٹس پیش ہوئی ہیں ان کو میں سپورٹ کرتا ہوں۔

श्री एन० ई० होरो (खूंटी) : उपाध्यक्ष जी, गृह राज्य मन्त्री, श्री पी० वेंकट सुब्बैया ने अपने भाषण में जो कुछ कहा है उसको सुनकर ऐसा लगा कि गृह मन्त्रालय आज भी आदिवासियों की समस्यायों के प्रति पुरानी नीति अपना रही है। गृह राज्य मन्त्री ने कहा कि सरकार ने बहुत से कदम उठाए है और बहुत-सी स्कीमें बनाई हैं और उनके माध्यम से आदिवासियों का कल्याण हुआ है।

मैं कहना चाहता हूं कि आदिवासियों के प्रति सरकार की नीति विचित्र है। जंगल में शेर और आदिवासी रहते हैं। सरकार की नीति टाइगर और ट्राइबल को ज्यादा महत्व देने की है। सरकार ट्राइबल को एक कोमोडिटी समझती है। यह है सरकार की नीति का सारांश।

अभी हाल में उड़ीसा के सिमली पहाड़ के क्षेत्र से, जहां टाइगर, प्रोजेक्ट है, आदिवासियों को हटाने के लिए उड़ीसा सरकार ने नोटिस दिया है। उनको नोटिस देकर कहा गया है कि कारण बताओ क्यों नहीं आपकी जमीन का पट्टा रद्द किया जाए। फोरेस्ट डिपार्टमेंट ने भी उनको नोटिस दिया है। इससे चाहे केन्द्र सरकार हो या राज्य सरकार हो उनकी नीति साफ जाहिर होती है कि टाइगर और ट्राइबल के बारे में उनका ख्याल क्या है। बिहार के सिंघभूम जिले में एक आन्दोलन चल रहा है। वहां की आदिवासियों की अपनी समस्यायें हैं, लेकिन उनको सरकार द्वारा समझने की कोशिश नहीं की गई है। सरकार ने उसको लॉ एंड आर्डर की समस्या समझ लिया है और उनका दमन कर रही है। यह क्षेत्र शेड्यूल्ड क्षेत्र है। शेड्यूल्ड में नीति सरकार की वही है, जो और क्षेत्रों की है। शेड्यूल्ड क्षेत्र में स्पेशयल ट्रीटमेंट दिया जाना चाहिये। बिहार की राज्य सरकार आदिवासियों के ट्रेडिशनल राइट जो जमीन और वनों में है लूट रही है। शिकायतें होने के बाद भी होम मिनिस्टर की ओर से कोई खास ध्यान नहीं दिया जा रहा है।

गृह मन्त्री ने आज ही अन-स्टार्ड क्वेश्चन संख्या : 5262 में आदिवासियों के लिए जो स्कीम चल रही है, उसके बारे में कहा है—

> "Enforcement of various protective measures like law against alienation of tribal land, regulation of business of money-lending, abolition of bonded labour, regulation of inter State migrant labour, review of forest, excise, credit and marketing policies."

इसके बारे में आपने राज्य सरकारों को आदेश दिया है, लेकिन क्या आपके पास कोई सूचना है कि इस दिशा में काम हो रहा है या नहीं हो रहा है ? मैं चाहूंगा कि आप अपने लेबल से एक केन्द्रीय टीम भेजें, जो यह पता लगाए कि वास्तव में कोई काम हो रहा है या नहीं हो रहा है। मेरी यह शिकायत है कि कोई काम ठीक से नहीं हो रहा है।

संविधान के अनुसार अनुसूचित जातियों

और अनुसूचित जनजातियों की सुरक्षा का अधिकार मिला हुआ है। उनकी उन्नति और विकास के लिए इसी सदन में कई बार मांग की गई है कि केन्द्रीय स्तर पर इसके लिए एक अलग से मन्त्रालय होना चाहिए, ताकि उनकी समस्याओं को जल्दी से निपटाया जा सके। इस मांग को आज तक नहीं माना गया है। लगता है कि सरकार इनकी समस्याओं को ईमानदारी के साथ नहीं देखना चाहती। सारी जिम्मेदारी केन्द्रीय सरकार ने राज्यों की सरकारों पर छोड़ दिया है। जैसा वे चाहते हैं, कर रहे हैं।

उपाध्यक्ष महोदय, इस सदन में कई बार, सत्ताधारी पक्ष और विरोधी पक्ष, दोनों तरफ से मण्डल कमीशन की सिफारिशों को मंजूर करने के लिए मांग की गई है।

इसमें टालमटोल हो रहा है। जाहिर है कि सरकार की नीति टालमटोल की है और पिछले 35 सालों से ऐसा ही कर रही है। इसका क्या अन्जाम होगा, उसको वह नहीं देखना चाहती। मैं चाहूंगा कि मंडल कमीशन की जो सिफारिशें हैं, उनको सरकार अविलम्ब मन्जूर करें।

पंजाब और हरियाणा में आज जो उत्पात हो रहा है, उसका कारण एक दो साल में पैदा नहीं हुआ है, समस्या पहले से आ रही है। अगर आप चाहते तो उनकी समस्याओं का समाधान बहुत पहले कर सकते थे और आज जो घटनायें हो रही हैं उनको रोक सकते थे। लेकिन ऐसा आपने नहीं किया। आज पंजाब और असम के अलावा हिन्दुस्तान में ऐसे और भी क्षेत्र हैं जहां अनेक समस्यायें हैं। जो क्षेत्र अविकसित हैं, वहां के लोगों की अपनी शिकायतें हैं। वे चाहते हैं कि उनका भी विकास हो और उनका अस्तित्व बरकरार रहे। वे लोग भी अपनी प्रतिष्ठा को स्थापित करना चाहते हैं। इसलिये उनका मांगना है कि जब तक उन लोगों का भी अलग राज्य नहीं बनेगा, उनकी समस्याओं का समाधान नहीं हो सकेगा। ऐसा क्षेत्र बिहार और उड़ीसा के बीच में झारखण्ड का क्षेत्र है, उत्तराखण्ड का क्षेत्र मध्य प्रदेश का बस्तर का इलाका आदि ऐसे क्षेत्र हैं, जहां नये राज्य बनाने की मांग बहुत पहले से आती रही है। इस मांग के पीछे उनका केवल यही उद्देश्य है कि वहां जो सरकार होगी, उसमें उनको भी शरीक होने का मौका मिलेगा, वे अपने क्षेत्र के विकास और उन्नति के काम में खुद शरीक हो सकेंगे। यह कोई गलत मांग नहीं है। लेकिन सरकार की तरफ से इन्हें अलगाववादी, देशद्रोही ट्रेटर्स आदि ऐसा कहकर इन्हें दुनिया के सामने बदनाम किया जाता रहा है। सरकार को ऐसा नहीं कहना चाहिये। उन क्षेत्रों में जो समस्यायें हैं उनको समझने के लिए वहां के लोगों के साथ बैठकर बातचीत करने का, उनके साथ डायलाग स्टार्ट करने का ढंग निकाला जाना चाहिये। उनके क्षेत्र की समस्यायें पूरे देश की समस्यायें हैं, इसलिये जरूरी है कि सरकार उन समस्याओं पर नये ढंग से विचार करने का पहल करे। स्थिति को बिल्कुल ढीला नहीं छोड़ना चाहिये, टालमटोल की नीति को नहीं चलाना चाहिये।

थोड़ी देर पहले वेंकट सुबैय्या जी ने जो कुछ अपने भाषण में कहा, वह कोई नई चीज नहीं है। उन्होंने कहा—सरकार यह करना चाहती है, सरकार वह करना चाहती है। 35 सालों से यही कहा जा रहा है। मनसूबे बांध रहे हैं, योजना बना रहे हैं। आजादी से आज तक क्यों नहीं किया? कांस्टीचूशन के प्रीएम्बिल में लिखा हुआ है—आर्थिक और सामाजिक न्याय लोगों को दिया जाना है, लेकिन आज तक क्या करते रहे? क्या आप समझते हैं कि यह समस्या अभी उत्पन्न हुई है जो आप अभी उसके लिये बोल रहे हैं? यह बात तो आप 35 सालों से हर साल कहते आ रहे हैं। गृह मन्त्रालय की फैक्ट्री से जो जवाब बन कर आ जाता है, उसको ही मत बतलाइये, अपने मन्त्रालय में कोई नयापन लाइये। आपने अनुसूचित जाति एवं अनुसूचित जनजातियों के लिए एक सेल बनाया है। आज ही एक सवाल के जवाब में होम मिनिस्टर साहब ने जिक्र किया है—अनस्टार्ड क्वेश्चन 5123 में सरकार से पूछा गया था—क्या गृह मन्त्री जी बतलाने की कृपा करेंगे कि क्या अनुसूचित जातियों और अनु-

सूचित जनजातियों के लिये कोई सेल का गठन किया गया है ? इसका जवाब दिया है कि गठन हुआ है—5-8-1983 को ।

> "A special cell known as 'SC/ST Cell' consisting of one Assistant and one L.D.C. was created on 5.8.83 in Ministry of Home Affairs (Proper) under the charge of Section Officer (Vigilance) for dealing with work relating to representation of Scheduled Castes and Scheduled Tribes in Services/Posts....."

एक असिस्टेंट के अण्डर उस सेल को बनाया गया है । इस से मालूम पड़ता है कि आप उनकी प्राब्लम्ब को कितना महत्व देते हैं—एक मामूली किरानी के जिम्मे उस सेल को रखा है । आदिवासियों और हरिजनों की समस्याओं को केजुअल वे में लेने का जो सरकार का तरीका है, यह हमारे देश के लिए अच्छा नहीं है । इसलिए मैं चाहूंगा कि एक नये दृष्टिकोण से सरकार को इन समस्याओं को देखना चाहिए । 35 साल हो गये हैं आजाद हुए और सरकार ने इन सालों में कोई नये तरीके से, नये ढंग से काम नहीं किया है विशेषकर ऐसे क्षेत्रों में, जहां पर आदिवासी, हरिजन और पिछड़ी जातियों के लोग रहते हैं । इससे एक दिन देश के टूटने का खतरा पैदा हो जाएगा । सरकार की जो नीति चल रही है, उसमें अगर सुधार नहीं होगा, तो वह दिन दूर नहीं कि देश टुकड़े-टुकड़े हो जाएगा । ऐसे क्षेत्रों में जहां पर लोग अपने विकास के लिए और अपना अस्तित्व बनाए रखने के लिए कोई बात करते हैं, तो उनको आतंकवादी और अलगाववादी कह कर दबा दिया जाता है । इसलिए अगर कोई ऐसी वैसी बात हो जाएगी, तो उसकी सारी जिम्मेवारी सरकार की होगी कोई समस्या उग्र रूप धारण कर ले, उसके पहले ही उसे सुलझाया जाना चाहिये । विभिन्न क्षेत्रीय समस्याओं के बारे में सम्बन्धित लोगों से सरकार बातचीत करे । समस्याओं के अध्ययन के लिए उन लोगों के साथ डायलोग स्टार्ट करे ताकि उग्र रूप धारण करने से पहले ही उन समस्याओं का समाधान हो सके ।

एक अन्तिम बात कह कर मैं बैठ जाना चाहता हूं । मैं गृह मन्त्री जी को बताना चाहता हूं कि बात 34 साल के अन्दर हमारे बिहार, उड़ीसा और बंगाल में पचासों हजार परिवारों को विस्थापित बना दिया गया है । इण्डस्ट्री के नाम पर और डेवलपमेंट प्रोजेक्ट के नाम पर उनकी हजारों लाखों एकड़ जमीन ले ली गई है पर उनका पुनर्वास नहीं किया गया है । आज हालत यह हो गई है कि वहां पर मिनरल्स और माइन्स के होने पर भी, उनको दो रोटी नसीब नहीं होती हैं और पंजाब और हरियाणा का चक्कर लगाना पड़ता है । इस तरह से जो सेटिल्ड लोग थे उनको अनसेटिल किया गया है । पचासों हजार परिवार इस तरह से लैंडलैस और होमलैस हो गये हैं । उनके हृदय के साथ अन्याय किया गया है । जिन आदिवासियों की जमीन ली गई है और जो लैंडलैस हो गये हैं इण्डस्ट्रीज के नाम पर, उनको आइडेंटीफाई करने के लिए आप सेन्टर से कोई टीम भेजें या कोई पार्लियामेंटरी कमेटी बनाएं । इसका पूरा ब्यौरा प्राप्त किया जाना चाहिए । आप कहते हैं कि आदिवासियों के लिए हमने इतना रु० खर्च किया है और बहुत सारी स्कीमें उनके लिए बनाई गई हैं । स्थिति यह है कि जो रुपया आप इनके लिए दे रहे हैं, वह उनके पास नहीं पहुंच रहा है ।

शुरू में ही मैंने कहा था कि प्रोजेक्ट और इण्डस्ट्री के लिए आप आदिवासियों की जमीन ले रहे हैं । अपनी जमीन टाइगर प्रोजेक्ट बनाने के लिए आदिवासियों को वहां से हटा रहे हैं । उड़ीसा सरकार ने मयूरभंज के शिमली पहाड़ में एक टाइगर प्रोजेक्ट घोषित की है । उस प्रोजेक्ट की वजह से वहां के बसे हुए आदिवासियों को निकाला जा रहा है । ट्राइबल्स जंगल के अन्दर रहते हैं । जंगल ही उनके जीवन का आधार है और उनकी आर्थिक शक्ति वही है । सरकार को इस तरफ गम्भीरता से ध्यान देना चाहिए । सरकार की कथनी और करनी में बहुत भेद हो रहा है अतः मैं चाहूंगा कि सर-

कार नये ढंग से देखे और कार्य करे, जिससे लोगों को यह महसूस हो कि सच में उनके लिए कुछ हो रहा है । आपने बताया है कि इन लोगों के लिए करोड़ों रुपया प्लान के अन्दर रखा है और प्लान की मदद से उनके लिए बहुत कुछ करना चाहते हैं। मगर सचमुच में प्लान से कुछ नहीं हो रहा है। आपका काम धरती पर नहीं है । केवल कागजों पर ही कार्य रहता है। इसमें सुधार होना चाहिए ।

श्री रामस्वरूप राम (गया) : उपाध्यक्ष महोदय, गृह विभाग की मांगों पर जो चर्चा हो रही है उन पर बोलते हुए मैं चन्द सुझाव देना चाहता हूं ।

मैं माननीय गृह मन्त्री जी को धन्यवाद देना चाहता हूं कि मौजूदा स्थिति में, जबकि एक तरफ डिसरप्टिव फोर्सिज, रीजनल फोर्सिज, अलगाववादी शक्तियां काफी सक्रिय हैं, देश को खंडित करने में लगी हैं, उन्होंने इस विशेष स्थिति में भी देश की विधि और व्यवस्था को बनाये रखा है । हिन्दुस्तान के अवाम के लिए यह बहुत ही खुशी की बात है ।

मैं विशेष कुछ नहीं कहना चाहता हूं क्योंकि हरिजनों और आदिवासियों की समस्याओं पर तो यहां पर काफी विचार-विमर्श हो चुका है । देश की कुल जनसंख्या का 20 प्रतिशत हरिजन और आदिवासियों का है और सही मायनों में ये हरिजन और आदिवासी इस देश के लिए सोशल कांसेप्ट हैं । बापू ने कहा था कि योजनाएं कितनी ही आकर्षक क्यों न हों, उनमें कितने ही प्रोग्रेसिव मेजर्स क्यों न हों, लेकिन अगर उनसे लास्ट मेन तक को फायदा नहीं पहुंचता है तो उन योजनाओं को नहीं लेना चाहिए । इसी परिवेश में मैं कहना चाहता हूं । जैसा कि श्री रवीन्द्र वर्मा जी कह रहे थे और अपनी बात कहते हुए वह यह साबित करना चाह रहे थे कि सरकार विधि और व्यवस्था के प्रश्न पर असफल रही है । मैं एक चीज कहना चाहता हूं । आज स्टेट में मोर आटोनोमी की बात की जाती है । बंगाल की सरकार वाले मोर आटोनोमी की बात करते हैं और मोर आटोनोमी के नाम पर अधिकार मांगते हैं । तेलुगू देशम वाले आंध्र में मोर आटोनोमी के नाम पर और अधिकार मांगते हैं । हम यह मानते हैं कि उनकी जो आटोनोमी है उसमें किसी प्रकार हस्तक्षेप नहीं होना चाहिए । लेकिन जब मोर आटोनोमी के नाम से रीजनल फोर्सिज रीजनल भावनाएं उभर कर काम करने लग जाती हैं तो देश के खंडित होने की परिस्थिति पैदा हो जाती है ।

मैं नहीं कहता कि क्षेत्रीय भाषा या संस्कृति का विकास न हो । हर क्षेत्र की भाषा विकसित होनी चाहिए, वहां की संस्कृति फलनी-फूलनी चाहिए । लेकिन क्षेत्रीयता के नाम पर हमारी राष्ट्रीयता को खतरा न हो । जैसे कि बंगाल में सी० पी० एम० की सरकार और आंध्र में तेलुगु देशम की सरकार बनी हुई है और वहां क्षेत्रीयता की ही बात की जाती है।

हिन्दी हमारी राष्ट्र भाषा है । लेकिन धनबाद से आप आगे बढ़ें तो आप देखेंगे कि जो नाम हिन्दी में लिखे हुए थे उन पर कालिख पोत दी गई है ।

वहां पर बंगला में लिख दिया गया है । मैं मंत्री महोदय से कहना चाहूंगा कि वहां पर हिन्दी में भी लिखा हो और बंगला में भी लिखा हो । ये सब क्या हो रहा है मोर अटोनामी के नाम पर । प्रधानमन्त्री जी ने बड़ी दृढ़ता से सरकारिया कमीशन बनाया जिसमें इस बात की छानबीन हो रही है कि कहां तक मोर आटोनोमी दी जाये ।

आज गरीबी की रेखा से ऊपर उठाने के लिए केन्द्र से बहुत सहायता दी जा रही है । छठी पंचवर्षीय योजना में भी बहुत प्रावधान किया गया है । डी० आर० डी० प्रोग्राम हैं, ट्राइसम योजनाएं हैं, और भी बहुत से प्रोग्रेसिव मेजर हैं, लेकिन ये राज्य उन पर अमल नहीं कर रहे हैं । इसलिए मोर आटोनामी के नाम पर भी

ज्यादा अधिकार मांगे जा रहे हैं, उस पर हमें शंका होती है कि अगर इनको गरीबों की भलाई के लिए सेंट्रल एड दी जाएगी तो उसको किसी और मद में कन्वर्ट न कर दिया जाए। इसलिए सरकारियां कमीशन को स्क्रैप कर देना चाहिए।

एक चीज और कहना चाहता हूं। हरिजनों के अत्याचारों की चर्चा हो चुकी है। अभी बिहार सरकार ने कोर्ट बनाकर लोगों को सजा भी दी है। लीगल एड देने की बात भी की गई है। लेकिन एक अखबार इंडियन एक्सप्रेस में निकला है जिसमें सुप्रीम कोर्ट के जजेज ने कहा है कि "पूअर लूजिंग फेथ इन दी लीगल सिस्टम" जो उन लोगों को लीगल एड दी जा रही है वह सही मायनों में उन तक नहीं पहुंच पाती। इसलिए वह बेचारा पैसे के अभाव में अदालतों में अत्याचारों के खिलाफ नहीं लड़ पाता। इस सिस्टम को स्ट्रेंगदन करने की आवश्यकता अगर ऐसा नहीं किया गया तो अत्याचारियों का मनोबल बढ़ेगा। इस तरफ ध्यान देने की आवश्यकता है।

रिजर्वेशन के बारे में आंकड़े दिये गये हैं, सिर्फ यूनियन पब्लिक सर्विस कमीशन के आंकड़े बता कर हमको संतुष्ट नहीं किया जा सकता। चार आई० ए० एस० और 10 आई० पी० एस० या बी० डी० ओ० के पदों को भर कर रिजर्वेशन की जिम्मेदारी पूर्ण नहीं हो जाती। पब्लिक अंडरटेकिंग्स में कितना रिजर्वेशन का कोटा पूरा किया जा रहा है। एच० एम० टी०, एन० टी० सी० की जो मिलें हैं और जो फैरा कंपनीज हैं और दूसरी बड़ी पब्लिक अंडरटेकिंग्स हैं, बिग हाउसेस हैं जिनमें सरकार का पैसा लगा हुआ है, उनमें हमारा कितना रेप्रजेंटेशन प्रथम, द्वितीय, तृतीय और चतुर्थ श्रेणियों के पदों में है। मैं चाहूंगा कि मंत्री महोदय अपने जवाब में यह जानकारी अवश्य दें।

वह चाहे टाटा, बिरला या सिंघानिया की कम्पनी हो, उनमें हिन्दुस्तान के किसानों और मजदूरों का भी पैसा लगा हुआ है। उन कंपनियों में रिजर्वेशन पालिसी क्यों नहीं लागू की जाती? आप एक सर्कुलर इश्यु कीजिए कि जितनी भी पब्लिक अंडरटेकिंग्स और फेरा कंपनीज हैं, उनमें हरिजनों तथा आदिवासियों के लिए रिजर्वेशन की पालिसी लागू नहीं होगी तो सख्त से सख्त कदम उठाए जायेंगे। हरिजन और आदिवासी सैल का एक रिप्रजेंटेटिव इन कंपनियों में भेजा जाये जो यह देखे कि कहां पर रिजर्वेशन की गुंजाइश है? बोकारो जैसी जगह बड़े पैमाने पर रिजर्वेशन की गुंजाइश है। इस बात की मानिटरींग होनी चाहिए कि कहां तक रिजर्वेशन की पालिसी फालो-अप हो रही है? हरिजन और आदिवासियों में बेरोजगारी काफी तेजी से बढ़ रही है। कल भी मैंने कहा था कि बिहार में चार लाख में से कुल बीस हजार ही हरिजन तथा आदिवासी काम कर रहे हैं जबकि 76 हजार पोस्टें उनके लिए खाली पड़ी हैं। इस बात की तरफ मंत्री जी का ध्यान जाना चाहिए। मैं, बिहार के गया क्षेत्र से आता हूं जो अन्तरराष्ट्रीय ख्याति प्राप्त जगह है और जहां बुद्ध को ज्ञान प्राप्त हुआ था। लैंड सिलिंग के अन्तर्गत बौद्ध गया मठ की बीस हजार एकड़ जमीन के लिए नोटिस दिया गया। उन्होंने सरेंडर भी कर दी और कहा कि स्वेच्छा से दान करते हैं लेकिन, स्थिति यह है कि हर साल एक या दो महन्त की गोली के शिकार हो जाते हैं। पुलिस और बड़े-बड़े किसानों के बीच में खेतीहर मजदूर सैन्ड-विच बना हुआ है।

आज सरकार जमीन और मिनिमम वेजेज देने के लिए कटिबद्ध है। आज सरकार ने हरिजनों के बीच में अवेकनिंग पैदा की है जिसकी वजह से वह अपने अधिकारों के प्रति सजग हुआ है। बिहार में गुरुआ उग्रवादी एरिया माना जाता था। वहां जो बाइ-इलैक्शन हुआ उसमें हरिजनों ने कांग्रेस के पक्ष में बहुमत दिया जिसकी वजह से इस बार कांग्रेस पार्टी आठ हजार वोटों से जीत गई जबकि पिछली बार सिर्फ दो हजार वोटो से ही जीते थे। यह इस बात का सबूत है कि इंदिरा जी के बीस सूत्री प्रोग्राम की वजह से हरिजनों में सजगता पैदा

हुई है। इसका सारा श्रेय हमारे होम मिनिस्टर और प्रधान मन्त्री को ही जाता है। कास्ट फैक्टर बहुत तेजी से बढ़ रहा है। राम विलास जी इसको उठाया भी करते हैं। इतना बड़ा मुल्क इस तरह से नहीं चल सकता है, बैकवर्ड और फार्वर्ड का नारा देकर नहीं चल सकता है। कास्टिज्म इज नाट दी वे फार अचीविंग सौशलिज्म। चूंकि हमारे इन विरोधी भाइयों की ट्रेनिंग ही इस तरह की है कि इनको और कुछ सूझता ही नहीं। जहां जातपांत की पहले पढ़ाई हो और एकता की पढ़ाई न हो तो यह चीज होगी ही। लोगों को ट्रेनिंग ही इस तरह से दी जा रही है। जातपात को खत्म किया जाए यह हम कहते हैं।

श्री राम विलास पासवान : डी. आर. एम. ने आपको जात के नाम पर ही तो डांटा था।

श्री राम स्वरूप राम : यही तो मैं कह रहा हूं कि इसको खत्म किया जाए। कास्टिज्म सब से बड़ा हर्डल है हमारी प्राग्रेस में। इसको खत्म होना चाहिये।

श्री रामावतार शास्त्री (पटना) इसी के नाम पर आप लोग शासन में बैठे हुए हैं।

श्री राम स्वरूप राम : आप तो चीन और रूस के सोशलिज्म की बात करते हैं, हिन्दुस्तान के सोशलिज्म की नहीं। माओ और मार्क्स की करते हैं, गांधी जी की नहीं। गांधी जी ने तो कहा था नो वर्क नो मील। हमारा देश गांधी दर्शन से ही आगे बढ़ सकता है, उस दर्शन को अपना कर ही आगे बढ़ सकता है।

मैं यह कह रहा था कि कास्टिज्म कम होना चाहिए, यह खत्म होना चाहिए फिर चाहे इस पक्ष के लोग करते हो या उस पक्ष के। इसकी वजह से ही हम अभी तक आगे नहीं बढ़ पाए हैं। हमें ऐसा देश बनाना है, ऐसा हिन्दुस्तान बनाना है, इसको इस तरह से ऊपर उठाना है कि देश में न कोई जुल्म ढाने वाला हो और न जुल्म सहने वाला। जातपात का जो नख है, इसको हम को जड़ से समाप्त करना होगा। उसकी वजह से सारी प्रोग्रेस चौपट हो रही है। देहातों, में क्यूरोक्रेसी तक में कास्टिज्म प्रवेश कर गई है। कभी कभी विकास योजनायें इस कारण रुक जाती है कि यह फार्वर्ड लोगों का गांव है या बैकवर्ड लोगों का गांव है और इससे किस को फायदा होने वाला है। बिहार में इस तरह की खास तौर से बातें होती हैं। इसको खत्म किया जाना चाहिए। ऐसे लोगों को चुना जाना चाहिए जो जातपात में विश्वास न करते हों। डाक्टर अम्डदकर ने कहा था :

Swaraj has got no significance without establishing a classless society.

आज हम सारी परिकल्पना को भूल रहे हैं और हम देख रहे हैं कि जात के नाम पर, बैकवर्ड और फार्वर्ड का नारा देकर वोट दिए और लिए जाते हैं। इससे देश नहीं चलेगा। बापू जी के अनुसार उसूल और सिद्धान्त के आधार पर ही देश चल सकता है। चूंकि हम इस आधार पर नहीं चल रहे हैं इसलिए हमारी तरक्की नहीं हो पाई है। इस ओर आपका विशेष ध्यान जाना चाहिए।

बांडिड लेबर की बात भी आती है। कभी कभी सरकार स्टेटमेंट दे देती है कि इस देश में बांडिड लेबर नहीं है। लेकिन जब यहां सवाल पूछा जाता है तो लाखों की संख्या में बांडिड लेबर की संख्या बता दी जाती हैं। श्रम मंत्री ने इसी सैशन में बताया था कि 1 लाख 61 हजार 459 व्यक्ति अभी भी बांडिड लेबर के रूप में काम कर रहे हैं। उन्होंने यह भी बताया था कि 1 लाख 19 हजार 065 व्यक्तियों को रिहैबिलिटेट कर दिया गया है। अब उसका स्वरूप क्या है, यह मैं नहीं जानता हूं। लेकिन गावों में बांडिड लेबर एक रेलेटिव टर्म बन गई है। यह जरूर है कि इस में अधिकांश हरिजन हैं लेकिन फार्वर्ड भी हैं, वे भी हैं जिन के पास जमीन नहीं है या जो कमजोर वर्ग के हैं। उनकी आबादी 43 परसेंट है। उनकी स्थिति देखिए। उनके लिए भी कोई व्यवस्था होनी चाहिये। उनके रहने के लिए घर का इन्तजाम होना चाहिए। हालांकि भारत सरकार ने इन्स्ट्रक्शन्स भेजे हैं

और हमारी कांस्टीट्यूएंसी में 22 क्लस्टर प्रोग्राम चल रहे हैं और एन० आर० ई० पी० प्रोग्राम के जरिए वहां के अधिकारियों ने कहा कि जितना अलाटमेंट आता है उसमें से 25 परसेंट रख लेंगे ऐसे लोगों के लिए जिनके मकान पुराने थे खपरैल के, खासकर खेतिहर मजदूरों के ऐसे मकानों पर खपरैल डलवा कर उनको रहने लायक बनावा देंगे। ऐसा प्रोगाम गया में चल रहा है। मेरी मांग है कि ऐसा प्रोग्राम हर जगह चलना चाहिए।

1975 में जब 20 सूत्री कार्यक्रम लागू हुआ था तो लैंड रिफार्म को एक आन्दोलन का रूप दिया गया। मैं नवादा जिले के 20 सूत्री कार्यक्रम का अध्यक्ष था और मैंने वहां पर हजारों एकड़ जमीन भूमिहीनों को बांटी। लेकिन जैसे ही जनता पार्टी की सरकार आयी उन्होंने उन गरीब हरिजनों की जमीनें छीन लीं। इसलिए गृह मंत्रालय इन्स्ट्रक्शन्स भेजे कि हमने जिनको जमीन दी थी और जनता सरकार के समय छीन ली गई, वह जमीनें उनको फिर से वापस दी जायें। यह काम एक आन्दोलन के रूप में लायें।

आज हरिजनों में ऐजूकेटेड अनऐम्प्लाइड बच्चों को देखकर उन में शिक्षा के प्रति रुझान कम हो रहा है। बी०ए०, एम० ए० पास लड़कों को अखबार देखने को नहीं मिलता। गांवों में और वह बेकार बैठे हुए हैं। नतीजा यह हो रहा है कि ऐग्रीकल्चर लेबर का लड़का उनको देख कर खेत में काम करना पसन्द करता है बजाय पढ़ने के। इससे इरोजन आफ ऐजूकेशन हो गया है अमंग दी हरिजन। इसलिए आप गारन्टी फौर जौब की योजना चलायें। जमीन आप दें या न दें, लेकिन गारन्टी फौर जौब आपके हाथ में है। आप एक सर्कुलर भेजिए कि 7 वीं से 10वीं तक जो बच्चे पढ़े हैं उनको नौकरी दे दी जाय। इससे हर घर में स्वतः सोशलिज्म चला जाएगा।

इन शब्दों के साथ आपको धन्यवाद देता हूं।

SHRI MANORANJAN BHAKTA (Andaman and Nicobar Islands): Mr. Deputy Speaker, Sir, for the last two days this House has been discussing the Home Ministry's Demands for Grants. Sir, we all know that the Home Ministry is the pivot of all the Ministries and its successful functioning reflects on the entire conditions of the country.

So far as law and order situation and the situation in the North-Eastern States, Assam and Punjab are concerned, I must say that the process of distabilisation of this country, which started after the 1977 elections, have been arrested during this period.

It may be that it is not up to the satisfaction of all concerned, not that side, not even this side. But even the Credit goes with the Government, the Government has tried successfully in a democratic way to sort out this problem and to carry all the people together. So, in this process there are many things and most of the hon. speakers of this House have mentioned everything here. So, I do not want to go much into that.

Sir, there is a basic principle arising now, that for the successful implementation of Government policies and programmes what is the machinery that the Government has. We are all elected on the basis of our election manifesto, people give us the mandate and we come and form the Government. As such it is the responsibility of the political leadership to implement this mandate, but the question is how the political leadership can implement it. If the officialdom are cooperating with the Government for implementation of Government policies and programmes the Government is successful. But if they do not cooperate with the Government, it is very difficult for any Government to deliver the goods. So, in these circumstances, I would like to state in this august House that we have seen in the recent days that among the bureaucracy, the officialdom, from top to botton there is a feeling that once a person is in the Government, his job is secure, and he feels that 'my job is secure whether I am doing anything, whether I am implementing the policies of the Government or whether I am sabotaging the policies of the Government; no matter whatever it is, my job is secure and nobody can do anything to me.' This

feeling has been developed in the minds of many Government servants.

The second point which is also very important is that about the Government functioning, we have got the Government machinery right from the Secretary to the lowest level and these Government officials' get monetary benefits. Whatever they get, if you compare that with the benefits that others are getting, you may say that they are getting much more, but if you see the type of job and the responsibilities they are shouldering, I must say that it requires overhauling because whatever salaries they used to get during the British regime, you have kept the same ceiling for Secretaries and others. So there is enough opportunity for temptation and so we can bring them under control in two ways. One is to control them and see that they are implementing the Government policies and programmes, and the other is, we have to see that they are properly paid so that they are not tempted for anything from outside. These are the things the Government must consider. Otherwise, a time will come when what we say sitting here, everything will boomerang and we cannot deliver any goods to the country. So we must see that this machinery by which we are to implement and we are to change the lot of millions of our countrymen is geared up. They should be properly looked after and they are also to be kept under proper survaillance so that they implement the Government policies and programmes.

The Home Ministry have got a very large number of items under them. To deal with them separately takes a long time, but I will confine myself only to certain specific areas, the Union Territories. The Home Ministry is responsible for providing good government in the Union Territories. The 'Union Territories' means the Andaman and Nicobar Islands, Lakshadweep, Dadra and Nagar Haveli, Delhi, Arunachal Pradesh, Mizoram and Pondicherry. These are the Union Territories and in these Union Territories there is not one administrative system uniformly. If you go to the north eastern region, to Arunachal Pradesh, you will find that they have a Legislature — it is a Union Territory with a Legislature. If you go to Pondicherry, you find Union Territory with a legislature. If you go to Mizoram, it is a Union Territory with a legislature. If you come to Delhi you find Metropolitan Council with a separate system. If you go to Andaman & Nicobar Island, you will find that there is a Pradesh Council.

MR. DEPUTY SPEAKER : Would you conclude just now or would you like to continue to-morrow ?

SHRI MANORANJAN BHAKTA : I will continue to-morrow.

18. 01 hrs.

The Lok Sabha then adjourned till Eleven of the Clock on Thursday, March 29, 1984/ Chaitra 9, 1906 (SAKA)

Printed at S. Narayan & Sons, 7117/18, Pahari Dhiraj, Delhi.